

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

Original Application No. 33 of 2023 (SZ)

Nukatati Rajasekhar & another

.... Applicants

-Vs-

Union of India,
Through its Secretary,
Ministry of Environment Forest and CC
& 6 others

... Respondents

**CONSOLIDATED COMPLIANCE REPORT FILED
BY THE 7th RESPONDENT
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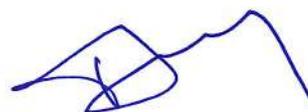
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Dated at Chennai on this the 16th day of March 2026,

7th Respondent



Counsel for the 7th Respondent

M. SURA REDDY
Sr. Vice President-Operation
& Mill Manager



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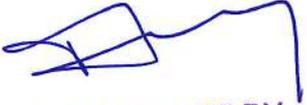
**CONSOLIDATED COMPLIANCE REPORT FILED BY THE
7th RESPONDENT**

The 7th Respondent herein humbly submits the present compliance status of APPCB Directions, Environmental Clearance and Consent to Operate conditions and the diligent measures taken by them as follows:

I. APPCB Directions under Order No. 617/APPCB/HO/ ECS/KKD/2019 dated 15.03.2024

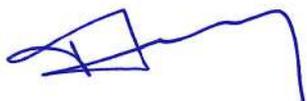
S. No.	Directions	Compliance status
1	The lease agreement of discharge of treated effluent to lagoons at Turuplanka island was expired in 1999 and yet to be renewed. The industry shall immediately renew the lease agreement for discharge of treated effluent to lagoons at Turupulanka sand shallows of River Godavari.	It was principally approved for renewal from 1999 to 2009 and further period of 33 years up to 2042 by AP Land Management Authority & AP Commissioner of Industries. It is under process at District Collector for fixing the lease rental. Company is paying lease rental from 1999 to till date as per G.MS.No: 810 dt. 04.08.1992 to Tahsildar - Rajahmundry Urban. (ANNEXURE-IV & V). Secretary to Government - Commerce & Industry directed District Collector & Vice Chairman and MD of APIIC to examine the Andhra Paper representation on lease

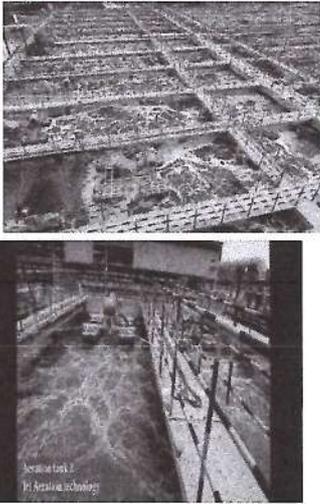



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		<p>for taking necessary action vide letter dated 05.03.2026. The matter is now in the final stages of being approved in the Office at Government of A.P. (ANNEXURE-VI).</p> <p>(Refer to Chronological list of Turpulanka Events dated 28.11.2024)</p>									
2	<p>The industry shall immediately stop discharging the treated or untreated wastewater into the Turpulanka sand shallows of River Godavari for a period of one month until 25th March 2024.</p>	<p><u>Complied with</u></p> <p>1)The industry is under shut from 19th February to 26th March'24 and further mill shut up to 30.04.2024 due to workers unrest. During this period, preventive maintenance of all the equipment and unit operations undertaken including pollution Control equipment like ESPs, NCG systems & ETP.</p> <p>2) ETP Primary clarifier, Secondary Clarifier. 2, RCB Clarifloculator, Aeration tank. 2, Raw effluent collection tank, Sludge dewatering press (Bellmer) & Sludge drier were taken for maintenance and overhauling to improve reliability and performance.</p> <p>3) During shut period, very low quantity of wash water generated and was stored in buffer storage Lagoon.</p> <p>4) ETP discharge / Outlet flow meter readings were given below, which indicates no discharge for Turupulanaka sand shallows up to 25 the March' 24:</p> <table border="1"> <thead> <tr> <th>Date</th> <th>Initial flow meter reading</th> <th>Final Flow meter reading</th> </tr> </thead> <tbody> <tr> <td>28.02.2024</td> <td>4112.54</td> <td>4112.54</td> </tr> <tr> <td>25.03.2024</td> <td>4112.59</td> <td>4112.59</td> </tr> </tbody> </table>	Date	Initial flow meter reading	Final Flow meter reading	28.02.2024	4112.54	4112.54	25.03.2024	4112.59	4112.59
Date	Initial flow meter reading	Final Flow meter reading									
28.02.2024	4112.54	4112.54									
25.03.2024	4112.59	4112.59									
3	<p>The industry shall expedite installation of Jet aerators in aeration tank by replacing diffuser</p>	<p><u>Complied With</u></p> <p>JET AERATORS of 8 Nos. @ Rs.174 Lacs procured for AERATION TANK.2 to replace existing diffusers membrane and</p>									

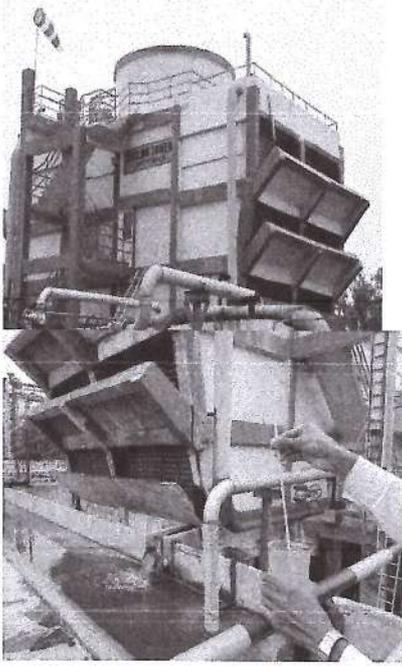



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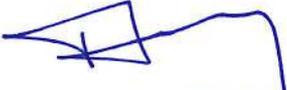
	<p>membrane system by 30.04.2024.</p>	<p>commissioned on 04.05.2024. Dissolved Oxygen now maintained > 1.5 PPM.</p> 
4	<p>The industry shall upgrade & maintain the cooling tower of the ETP to ensure temperature of the wastewater to less than 35 Deg. C at inlet of ETP</p>	<p><u>Complied with:</u></p> <p>Existing ETP cooling tower was rebuild as per below and successfully commissioned in the 3rd week of August. 2023.</p> <ul style="list-style-type: none"> • Entire civil tank and structures renovated. • Cooling tower internal replaced • Heat exchange surface area increased • Wings increased from 4 to 8 No's of new set, accordingly gear new gear box installed • Motor capacity increased from 50 HP to 100 HP. • Drip eliminators replaced. • Modification of inlet effluent distribution header line. • Safety handrails replaced with SS pipe. • Hot well slope readjusted to maintain equivalence • Effluent inlet nozzles replaced <p>The project work was assigned to M/S. S.V.Cooling Towers (P) Ltd. E-32 Kavi Nagar Industrial Area, Sector-17,</p>

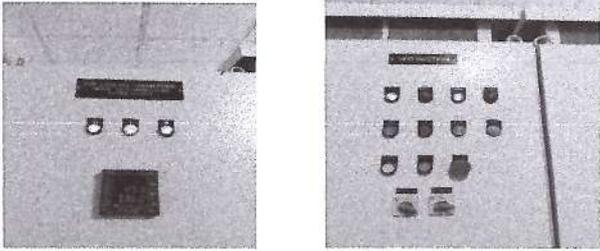


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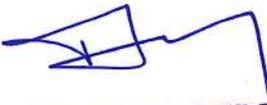
		<p>Ghaziabad-201002, U.P, India with an estimated Budget is: Rs.73.74 Lacs.</p>  <p>Compliance report submitted to Regional office - APPCB vide letter No. APL/ENV/2023/11-594 on 08.11.2023 (ANNEXURE - VII)</p>
5	<p>The industry shall implement latest techniques to improve water conservation and to reduce freshwater consumption to best possible extent. The progress shall be reported periodically.</p>	<p>Complied with & is an ongoing improvement activity</p> <p>Specific water consumption per ton of product reduced from 68 M3 in FY 2014-15 to 53.40 M3 in FY 2023-24.</p> <p>Now it is at 43 M3/Ton of product for the Financial Year 2025-26.</p> <p>List of water saving initiatives given below since 2018 :</p>




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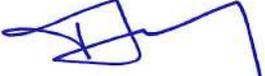
Andhra Paper Limited : Rajahmundry - Water Saving Initiatives - Update as On : FEB.2025			
S.No	Water Saving Project	Status	Expected Water Saving Volume in M3/day
1	RJ5 fiber maizer dilution with RJ5 clear water by Arrangement of control mechanism i.e. NRV's in fresh water & back water line and Pressure interlocking on/off valve	Completed on 10.05.2018	480
2	Improve RJ3 disc filter performance by arranging another two number of discs and Nozzles, required spares which running presently with 4 discs and having slots for 6 discs	Completed on 11.05.2018	Overflows stopped
3	Cloudy water 100% pumping back to disc filter	Completed on 05.05.2018	
4	RJ 1& 4 clear water tank makeup with RJ2 clear water	Completed on 12.05.2018	600
5	Floor cleaning hoses in RLK replacement with Back water - 6No's	Completed on 15.05.2018	50
6	CD filter Area Hot water recycle to Hot water tanks	Completed on 30.06.2018	250
7	Increase secondary condensate usage in Pulp mill by arranging storage and pumping system	Completed on 24.07.2018	1000
8	WTP underflow reuse system establishment	Completed on 14.02.2018	1200
9	RB4 AC's cooling water line to be rerouted to 4F cooling tower	Completed on 07.03.2018	340
10	Back water usage in wet lap showers with Filter	Completed on 25.04.2018	300
11	Replacement of fresh water with treated effluent for gardening / road wetting / process floor washings	Completed on 20.05.2019	400
12	RLK. 1 & 2 bearing cooling, Vacuum Sealing & Barometric legs water recycling	Completed on 01.04.2022	2000
13	Replacement of Fresh water with Hot water in 3 no's of HP showers of RJ.5 machine-	Completed on 10.08.2022	720
14	Replacement of fresh water with paper machines RCB water on "D1 washers on both showers" in pulp Mill (in 1 Shower)	Completed on 05.05.2023	1500
15	Recycle of Evaporator Vacuum pump seal water	Completed on 19.08.2023	312
16	PM-5 Roll cooling water diverted to PM-5 Vacuum pit to conserve.	Completed on 09.11.2024	200
17	PM# 1-5 Air compressor cooling water diverted to PM-5 Vacuum pit to conserve.	Completed on 29.11.2024	900
Total water savings per day			10,252
6	The industry shall complete installation of VFD for aeration tank inlet pumps to maintain consistent flow by 30.07.2024.	Complied With With a Capital investment of Rs.22.00 Lacs and commissioned on 03.07.2024.	
7	The industry shall expedite plan of action for alternate disposal mode of treated wastewater along with treated sullage of Rajamahadravaram. The progress shall be reported every month to District	Under Progress with District Administration & APPCB. The APPCB External Advisory Committee (EAC - Task Force) reviewed during meeting on 13.01.2023 and passed the below directions:	

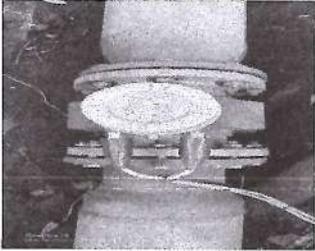



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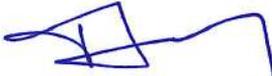
	Administration and to the Board.	<p>APPCB EAC committee noticed that Andhra Paper identified professional agency and profile of the agency forwarded to APPCB for review and suggestions. Environmental Engineer – APPCB – Kakinada directed to verify the competence of professional agency M/s. GSI Planning and management – New Delhi for preparation of DPR and tender document within a period of three (3) months for marine discharge pipe line. Further also directed to submit data within 15 days, on all industries (potential to discharge into surface water courses) located in the downstream of Andhra Paper to form a consortium for laying marine discharge pipe line into Bay of Bengal.</p> <p>The District Collector's letter to APPCB, Minutes of Task Force meeting and the APPCB's latest letter dated 30.01.2023 are enclosed herewith as ANNEXURE VIII</p>
8	The industry shall expeditiously complete replacement of analysers in the 2nd AAQM station for PM10, PM2.5, SO2, NOX and VOC analyser by 30.04.2024.	<p>Complied With</p> <p>New analysers procured and commissioned data transmission to PCB site done since 23.08.2023 with an investment of Rs.33.0 Lacs.</p> <p>2nd AAQMS at Terrace of Godavari House of Mills boundary.</p> <div style="display: flex; justify-content: space-around;">   </div>
9	The industry shall regularly operate the water sprinklers at coal yard and lime kiln area for suppression / containment of fugitive	<p>Complied With</p> <p>Water sprinklers provided at various locations to suppression fugitive dust. Total 3 no's of Flow meters' procurement, installation and commissioning</p>

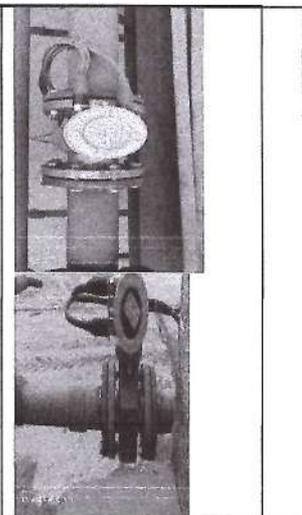



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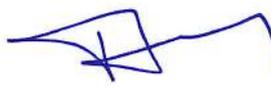
emissions. The industry shall provide flow meter with totalizer to quantify the water consumed for operation of the sprinklers and the records shall be kept accessible to inspecting officials.	completed @ estimated cost of Rs.10.0 Lacs. Permanent Water sprinklers provided as per below :	
	Area	No of sprinklers
	Lime Kiln Road	20
	Coal yard to Chip dust feeding area at Boiler roads	14
	Coal yard to Boiler Stack roads	17
	Coal yard shed - 1	39
	Coal yard shed - 3	12
	Coal yard shed - 4	11
	Coal yard shed - 5	8
	Coal yard shed - 6	16
Movable sprinklers-coal yard	8	
		
<u>Water Flow Meter Coal Storage Sheds</u> 	<u>Water Flow Meters Coal Yard Road Lime Kiln Road</u>	




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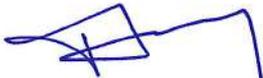
			
10	<p>The industry shall immediately augment air pollution control devices at coal fired boiler by 31.03.2024 and Recovery boiler by 30.04.2024 to control pollutants emissions and ensure compliance to the prescribed emissions standards.</p>	<p>Complied with</p> <p>During planned Mill Annual shut from 19th February to 26th March'24 and further mill shut up to 30.04.2024 due to workers unrest, the following actions done under preventive and predictive maintenance program on ESPs of Recovery Boiler and Coal Fired Boiler :</p> <p><u>Recovery Boiler :</u></p> <p>Source emissions from the stacks are controlled by Electrostatic Precipitators (ESP). There are 3 ESPs with total of 11 no's (3+3+5) of electric fields.</p> <p>1) During 2024 Annual Mill shut : ESP No.3 fields 1 to 4 Renovation done as per details given below :</p> <ul style="list-style-type: none"> - The field internals for 1 to 4 were replaced with a cost of Rs. Rs.13.00 Crores. Company engaged M/s. KC Cottrell Engineering services, Chennai for this project. - Common ash collection conveyers and related ducting were renovated 	




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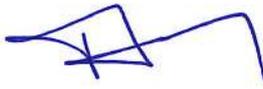
		<ul style="list-style-type: none"> - Inlet & Outlet ducting for ESP.3 renovated. - Inlet & Outlet Cone of ESP.3 modified to balancing flue gas distribution among all ESPs. - Rapping mechanism also undertaken for maintenance and repairs to improve dust collection. - Addressed thoroughly for Air ingress issue in ESP ducting / cones etc... to avoid negative pressure, aging, leakages and corrosion of ESP internal components to increase the efficiency dust collection. <p>2) During 2022 Annual Mill Shut: ESP.1 & 2 Renovation:</p> <p>All the internal fields for ESP 1 & 2 completely replaced with a cost of Rs.8.69 Cores.</p> <p>3) During 2021 Annual Mill Shut : ESP – 3 field – 5th Renovation:</p> <p>The 5th field internals were replaced with a cost of Rs.95.0 Lacs.</p> <p><u>Coal fired Boiler :</u></p> <p>Coal fired boiler Source emissions from the stacks are controlled by Electrostatic Precipitators (ESP). There is a 1 No ESP with a total of 3 electric fields.</p> <p>1) During 2024 Annual Mill Shut : ESP fields renovation:</p>
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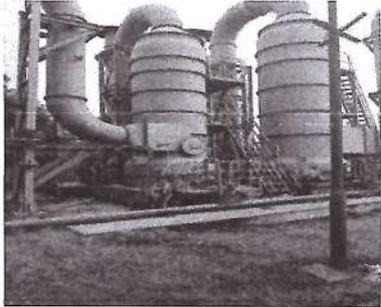
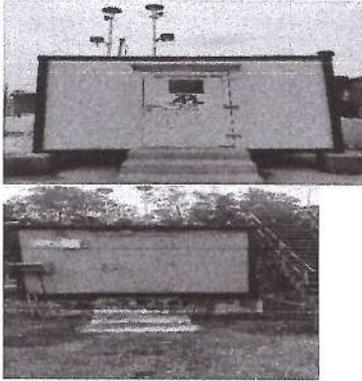



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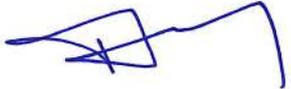
		<p>90 No's of ESP collecting electrode plates for 2 & 3 fields replaced with new due to heavy damages. Air ingress issues in ducting addressed.</p> <ul style="list-style-type: none"> All the above jobs with respective to recovery boiler and coal-fired boiler are being done as a part of improvement plan. Replacement of aged equipment and spares in a phased manner for reliable operations and controls is being done. Every year during annual maintenance shut overhauling, cleaning and maintenance of ESPs will be undertaken. <p>Further it is submitted that :</p> <p>1) The PM & H2S values of samples collected by APPCB on 24.10.2024 & 29.01.2026 are within the norms. ANNEXURE IX</p> <p>2) NABL accredited 3rd party lab (SV Enviro labs) has been testing once in a month and the PM values are within the norms. ANNEXURE X</p> <p>3) Previously the PM values of samples collected by M/s. Glens Innovation Labs Pvt. Ltd on 07.07.2023, 14.07.2023 and 14.12.2023 is within the norms. ANNEXURE XI</p>
11	The industry shall operate the dust extraction system effectively in chipper house for suppression/containment of fugitive dust emissions.	<p>Complied With</p> <p>Dust extraction system with wet scrubbing technology for wood Chippers established at a cost of Rs.2.0 cores in the year 2023.</p>




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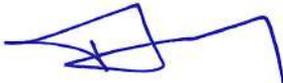
		<p>Commissioned and in continues operation.</p> 								
<p>12</p>	<p>The industry shall expedite installation of additional 2 No. AAQM Stations by 30.05.2024 at representative locations in consultation with RO, Kakinada</p>	<p><u>Complied With</u></p> <p>Commissioned on 10.06.2024. Data transmission to PCB done with a cost of Rs. 96.9 Lacs.</p>  <p>Location : Opp. Pulp Mill Location : APL STP <u>Now Total four (4 No's) of AAQMS installed at site:</u></p> <table border="1" data-bbox="767 1480 1377 1760"> <tr> <td>Location : Terrace of Godavari House</td> <td>PM 10, PM VOC</td> </tr> <tr> <td>Location : Near ETP</td> <td>PM 10, PM VOC</td> </tr> <tr> <td>Location : Opp. Pulp Mill</td> <td>PM 10, PM VOC</td> </tr> <tr> <td>Location : APL STP</td> <td>PM 10, PM VOC</td> </tr> </table>	Location : Terrace of Godavari House	PM 10, PM VOC	Location : Near ETP	PM 10, PM VOC	Location : Opp. Pulp Mill	PM 10, PM VOC	Location : APL STP	PM 10, PM VOC
Location : Terrace of Godavari House	PM 10, PM VOC									
Location : Near ETP	PM 10, PM VOC									
Location : Opp. Pulp Mill	PM 10, PM VOC									
Location : APL STP	PM 10, PM VOC									




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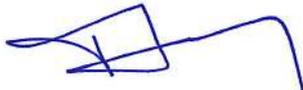
13	<p>The industry shall complete reliability studies on the NCG collection and treatment system by 31.03.2024.</p>	<p><u>Complied With</u></p> <p>1) Reliability studies on the Non Condensable Gases collection and treatment system carried out by M/s. Chalamandalam MS Risk Services Limited. The report was submitted to APPCB Regional Office vide letter No: APL/ENV/2025/02-711, dated 11.02.2025.</p> <p>(ANNEXURE - XII)</p> <p><u>Recommendations on LVHC : (Implemented in JULY 2025)</u></p> <p>To improve the efficiency of NCG collection and treatment, the replacement of following equipment's considering the age of installation as follows:</p> <ul style="list-style-type: none"> ➤ New Steam Jet Ejector (to collect NCG and sends it to the Kilns) ➤ Mist Eliminator/Droplet Separator ➤ Rupture Disc (for safety) ➤ Flame Arrestor (to enhance safety and reduce hazards) ➤ Water Seal Collection Tank (to improve collection efficiency by capturing condensable gases before sending them to the Jet Ejector) <p>PO issued to M/s. Valmet and implemented during plant annual shut during July' 2025</p> <p><u>Recommendations on HVLC : (To be implemented by July'26)</u></p> <p>It is recommended to capture fugitive NCG emissions from the following areas through closed piping and direct them to the incineration system to reduce environmental impact:</p> <ul style="list-style-type: none"> ➤ Chip bin relief/chip tube ➤ Pulp cooking blow tank
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		<ul style="list-style-type: none"> > O2 feed standpipe > Strong black liquor tanks vents (2 points) > Secondary condensate tank vent > Evaporator wash tank vent >HVLC Scrubber Tower: The internal packages in the scrubber spray tower need to be replaced. <p>PO issued to M/s. Elofhanson for implementation. Target to complete in the month of July.2026 during coming planed mill shut. (ANNEXURE - XIII)</p>
14	<p>The industry shall complete installation of H2S online stack analysers to rotary kiln - 1 & 2 and connectivity with website of APPCB & CPCB by 30.04.2024 for continuous display of the monitoring values in the online portal.</p>	<p><u>Complied With</u></p> <p><u>RLK.2 Stack :</u></p> <p>With an Capital investment of Rs.14.00 Lacs and connected to CPCB & APPCB from 24.07.2024.</p> <p><u>RLK. 1 Stack :</u></p> <p>Lime Kiln No: 1 proposed to replace with new Lime Kiln in place of old kiln by adopting latest technologies with NEW ESP for dust control. For which CTE already had been obtained from Board. It is will be commissioned by the end of April.26. This further helps to control emissions and to able to maintain all process control parameters like temperatures, O2 ratios etc. New Kiln will be fitted with Online PM & H2S analysers.</p>




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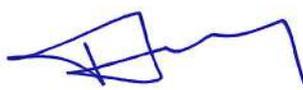
		 <p>Kiln. 2 Stack Screen Shot H2S Online analyser Connected to APPCB & CPCB</p>
<p>15</p>	<p>The industry shall undertake periodical study by an reputed organization to identify the dispersion pattern of odours substances in the core zone and possible impacts in the surroundings of the industry; to furnish short & long term plans to implement requisite containment measures to mitigate any odour nuisance in the surroundings. The study findings and implementation plan of action to alleviate odour nuisance in the surroundings shall be</p>	<p><u>Complied with</u></p> <p>Dispersion pattern of odours substances in the core zone and possible impacts in the surroundings of the industry was carried out by M/s. Cholamandalam MS Risk Services Limited.</p> <p>The report was submitted to APPCB Regional Office vide letter No: APL/ENV/2025/02-711, dated 11.02.2025. (ANNEXURE - XII)</p> <p>As per the report there is no impact on surrounding areas, it is confined within the mill boundaries only as the NCG treatment system is reliable and complete destruction of NCG gases by Incineration system in Kilns and in recovery boiler.</p>



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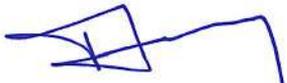
	furnished to the Board within 3 months.	
16	The industry to implement measures to control Hydrogen Sulphide emissions at Rotary Lime Kilns -1 & 2 to achieve compliance of H ₂ S concentration less than 10 mg/Nm ³ within a month and other prescribed standards from the stack emissions of the rotary kilns.	<p>Complied with</p> <p><u>A) Thermal Incineration :</u></p> <p>1) The rotary lime kiln temperature are always maintained higher than 1050 deg.c for 100 % calcination of Ca Co₃ to CaO, which is the output product to use in further manufacturing processes. At this elevated temperatures, there no chance of H₂S emission from stacks.</p> <p>2) The Non Condensable Gases (NCG), which contain Sulphur compounds are incinerated in rotary lime-kilns across all pulp and paper industries and the same is a proven technology for treatment of these NCG gases.</p> <p>3) The temperature profile maintained in KILN-1 is > 1290 deg.c & KILN-2 is > 1440 deg.c.</p> <p>4) The higher Kiln temperature indicates that H₂S presence in the NCG gases is completely decomposed. Hence, there is no chance of such high values reporting in stacks flue gases.</p> <p><u>C) Sampling by APPCB in Compliance :</u></p> <p>The H₂S values of samples collected by APPCB on 24.10.2024 are within the norm.</p> <p>(ANNEXURE X)</p> <p>(Refer Pg Nos.87 & 88 of Document Typedset dated 08.09.2023 filed by R7 in support of its Reply Statement)</p>




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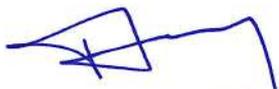
		<p><u>D) Sampling by 3rd Party M/s. Glens in compliance: (ANNEXURE XI)</u></p> <p>(Refer Pg Nos.90, 93, 94, 97, 98, 101 & 102of Document Typedset dated 08.09.2023 filed by R7 in support of its Reply Statement).</p> <p>The H2S values of samples collected by NABL accredited 3rd party M/S. Glens Innovation Lab Pvt. Ltd on 07.07.2023, 12.12.2023 & 14.12.2023 are within the norms.</p> <p>(Refer Pg Nos. 43 & 44 of Document Typedset dated 08.09.2023 filed by R7 in in response to CPCB's final Report).</p> <p>Rotary Lime Kiln – 1 H2S values are 9.1 mg/ Nm3 & 8.0 mg/ Nm3 respectively against the norm of 10 mg/Nm3.</p> <p>Rotary Lime Kiln – 2 H2S value is 8.5 mg/ Nm3 & 7.2 mg/ Nm3 respectively against the norm of 10 mg/Nm3.</p> <p><u>E) Monthly sampling by M/s.SV Enviro labs is in compliance: (ANNEXURE IX)</u></p> <p>NABL accredited 3rd party is testing the samples once in a month and the H2S values are within the norms and the same reports are being submitted to APPCB Regional Office on monthly basis.</p>
17	<p>OCEMS installed for monitoring emissions are not calibrated and operated properly as particulate matter emissions data recorded in OCEMS are 2 to 4.5</p>	<p><u>Complied With</u></p> <p>1) Calibration :</p> <p>Annual Calibration schedule is in place for once in a quarter. The recent</p>




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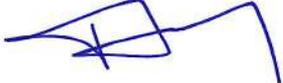
	<p>times less than the actual concentration of Particulate matter emissions. The industry shall immediately rectify the above and shall furnish plan of action to prevent such reoccurrences; to calibrate and operate the OCEMS for Monitoring particulate matter emissions properly and record the actual concentrations.</p>	<p>calibrations of OCEMS done in Feb'25, May'25, Aug'25, Nov'25 & Feb'26. The calibration reports indicates which are in the acceptable range. The latest Calibration Report is enclosed as (ANNEXURE - XIV)</p> <p>2) Maintenance and quality control checks :</p> <p>All stack PM online sensors were undertaken for comprehensive maintenance and quality control checks in the month of April 2024 (Mill shut from 19.02.2024 to 30.04.2024 for annual maintenance and further workers unrest) by Equipment Supplier M/S. Swan Environmental Pvt. Limited, Hyderabad.</p>
18	<p>The industry shall ensure compliance to the CPCB guidelines dated. 05.02.2014, 02.03.2015 and further notification issued for periodical calibration of online pollution monitoring systems from time to time.</p>	<p>Complied with</p> <p>1) Online Continues Emission Monitoring for Particulate matter installed and connected to CPCB and APPCB for all the stacks.</p>  <p><u>EQMS & CEMS Centre</u></p> <p>2) Online Continues Effluent Quality Monitoring for pH, TSS, COD, BOD and Flow installed and connected to CPCB and APPCB.</p> <p>3) Calibration of CEMS and EQMS is being done once a quarter and the reports are being submitted to APPCB. Annual Calibration schedule is in place for once in a quarter. The recent calibrations of OCEMS & EQMS done in Feb'25, May'25, Aug'25, Nov'25 & Feb'26.</p>




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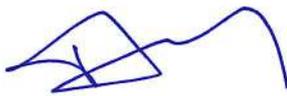
		<p>The latest Calibration Report is enclosed as (ANNEXURE - XIV)</p> <table border="1"> <thead> <tr> <th>Type</th> <th>Locations</th> <th>Parameters</th> </tr> </thead> <tbody> <tr> <td rowspan="4">CEM S</td> <td>Coal fired Boiler</td> <td>PM</td> </tr> <tr> <td>Recovery Boiler</td> <td>PM</td> </tr> <tr> <td>Rotary Lime Kiln .1</td> <td>PM</td> </tr> <tr> <td>Rotary Lime Kiln .2</td> <td>PM & H2S</td> </tr> <tr> <td rowspan="5">EQM S</td> <td rowspan="5">ETP Discharge</td> <td>pH</td> </tr> <tr> <td>COD</td> </tr> <tr> <td>BOD</td> </tr> <tr> <td>Flow</td> </tr> <tr> <td>TSS</td> </tr> </tbody> </table> 	Type	Locations	Parameters	CEM S	Coal fired Boiler	PM	Recovery Boiler	PM	Rotary Lime Kiln .1	PM	Rotary Lime Kiln .2	PM & H2S	EQM S	ETP Discharge	pH	COD	BOD	Flow	TSS
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19	<p>The industry shall complete construction of shed of adequate capacity for storage of ETP sludge with elevated platform, leachate collection and dedicated pumps to convey the collected leachate to ETP by 30.06.2024. Adequate facilities shall be provided to prevent contamination of run-off.</p>	<p>Complied With</p> <p>With a Capital investment of Rs.10.44 Lacs and completed on 22.07.2024.</p> 																			
20	<p>The industry shall expedite greenbelt development in the balance area to achieve 33% of total project site.</p>	<p>Complied With</p> <table border="1"> <tbody> <tr> <td>Total Land area</td> <td>198.09</td> </tr> <tr> <td>Buildings, roads & walkways</td> <td>40.29</td> </tr> <tr> <td>Wood storage, truck parking and open area</td> <td>91.8</td> </tr> <tr> <td>Green Belt</td> <td>66</td> </tr> </tbody> </table>	Total Land area	198.09	Buildings, roads & walkways	40.29	Wood storage, truck parking and open area	91.8	Green Belt	66											
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21	<p>The industry shall furnish implementation of</p>	<p>As explained above under points 1,4,10,12,16,17,20 and were complied</p>																			




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	progress of the lapses / recommendations of the CPCB.	
22	The industry shall abide by the directions issued by the Hon'ble NGT in O.A. No. 33 of 2023 (SZ)	Agreed
23	The industry shall ensure that there shall not be any pollution problems in the surroundings.	Agreed and complied with




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II. Compliance of Environment Clearance Order No. J-11011/410/2010-IA-II (I) dated 06.03.2014

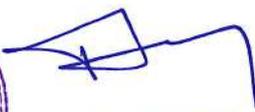
S. No	Conditions	Compliance												
A. SPECIFIC CONDITIONS														
i.	Compliance to all the specific and general conditions stipulated for the existing plant by the Central/State Government shall be ensured and regular reports submitted to the Ministry and its Regional Office at Bangalore.	<p>Complied With</p> <p>Compliance reports on EC, CFO and Other APPCB directions conditions are being periodically submitted to MOEFCC regional office, APPCB & CPCB within the stipulated dates.</p>												
ii.	The project authority shall install multi cyclones, wet scrubbers with the boilers to achieve the particulate emission below 50 mg/Nm ³ . The emissions from chemical recovery section shall be controlled through primary and secondary Venturi Scrubbers.	<p>Complied With</p> <p>Andhra Paper Ltd has installed ESPs for control of Air Emission as described below:</p> <p>A) Electro Static Precipitators (ESPs) are the best technology to control stack dust emission and is the superior than Multi cyclone, Wet scrubbers & Venturi scrubbers. Across Indian paper industries, ESP technology is being practiced and APPCB is agreeable with this.</p> <p>B) All the stacks are provided with ESPs for control of emission. Details of Stacks and ESPs are tabled below:</p> <table border="1" data-bbox="759 1406 1422 1794"> <tbody> <tr> <td data-bbox="759 1406 1007 1518">Coal fired Boiler (CF.6)</td> <td data-bbox="1007 1406 1198 1518">ESP - 1 No</td> <td data-bbox="1198 1406 1422 1518">3 Fields</td> </tr> <tr> <td data-bbox="759 1518 1007 1585">Recovery Boiler (RB.4)</td> <td data-bbox="1007 1518 1198 1585">ESP - 3 Nos</td> <td data-bbox="1198 1518 1422 1585">3+3+5 = Fields</td> </tr> <tr> <td data-bbox="759 1585 1007 1686">Rotary Lime Kiln (RLK.1)</td> <td data-bbox="1007 1585 1198 1686">ESP - 1 No</td> <td data-bbox="1198 1585 1422 1686">2 Fields</td> </tr> <tr> <td data-bbox="759 1686 1007 1794">Rotary Lime Kiln (RLK.2)</td> <td data-bbox="1007 1686 1198 1794">ESP - 1 No</td> <td data-bbox="1198 1686 1422 1794">3 Fields</td> </tr> </tbody> </table>	Coal fired Boiler (CF.6)	ESP - 1 No	3 Fields	Recovery Boiler (RB.4)	ESP - 3 Nos	3+3+5 = Fields	Rotary Lime Kiln (RLK.1)	ESP - 1 No	2 Fields	Rotary Lime Kiln (RLK.2)	ESP - 1 No	3 Fields
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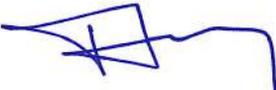
S. No	Conditions	Compliance										
		<p>C) All the four stacks are attached with online continues emission monitoring analyzers and data transmitted to CPCB & APPCB sites as per CPCB protocols.</p> <table border="1" data-bbox="767 481 1401 730"> <thead> <tr> <th>Stack</th> <th>Online Analyzers</th> </tr> </thead> <tbody> <tr> <td>Coal fired Boiler (CF6)</td> <td>PM</td> </tr> <tr> <td>Chemical Recovery Boiler (RB4)</td> <td>PM</td> </tr> <tr> <td>RLK. 1</td> <td>PM & H2S</td> </tr> <tr> <td>RLK. 2</td> <td>PM & H2S</td> </tr> </tbody> </table> <p>D) Air pollution control equipment is well maintained and overhauled from time to time for sustainable performance. Andhra Paper focusing sustainable & reliable operation of Air Pollution Control systems and investing on continues basis year on year under preventive maintenance program. Every year during annual plant maintenance shut overhauling, cleaning and maintenance, replacing aged spares is being undertaken.</p> <p>E) Monthly monitoring is being done by MOEFCC & NABL approved external third party laboratory (SV Enviro Labs). These reports are being submitted to SPCB on monthly basis and half-yearly basis to MOEFCC. All the values are within prescribed norms. The latest lab reports are enclosed as ANNEXURE-IX, X and XI.</p> <p>F) 1 No. x 45 TPH, 2 Nos. X 27 TPH & 2 Nos. x 33 TPH Coal Fired Boilers dismantled as per APPCB consent.</p> <p>1) Multi cyclones and wet scrubbers are not technically feasible for high pressure and high capacity boilers, which generates captive power and Low Pressure & Medium</p> <p>2) Pressure Steam under Co-Generation system for use in manufacturing operations. No Integrated Pulp & Paper industry in India</p>	Stack	Online Analyzers	Coal fired Boiler (CF6)	PM	Chemical Recovery Boiler (RB4)	PM	RLK. 1	PM & H2S	RLK. 2	PM & H2S
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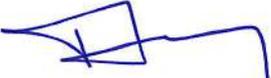
S. No	Conditions	Compliance
		<p>have such type of equipment Multi cyclones and Wet Scrubbers for control of emission.</p> <p>3) Venturi Scrubbers are also not feasible for chemical recovery boiler and lime kilns. No Integrated Pulp & Paper industry in India have such type of equipment for control of emission.</p> <p>However, Andhra Paper Ltd has installed superior and more efficient systems in the form of ESPs.</p>
iii	<p>Data on ambient air, stack and fugitive emissions shall be regularly submitted online to Ministry's Regional office at Bangalore SPCB and CPCB as well as hard copy once in six months and display data on PM10, PM2.5, SO2 and NOx outside the premises at the appropriate place for the public.</p>	<p>Complied With</p> <p>1) Real time online data on Ambient Air Quality & Stack Emission is being transmitted to APPCB & CPCB portals.</p> <p>2) Half yearly compliance reports are being submitted to APPCB and MOEFCC with copies of test reports periodically without any delay.</p> <p>3) Monthly Online Stack, AAQMS & EQMS data is being submitted to APPCB Regional Office regularly.</p> <p>4) Physical board as per APPCB directives established by indicating CFO permits norms on water, air and Hazardous wastes in front of company main gate at outside.</p> <p>5) LED display board at outside main gate is in place for public awareness for environmental data on Effluent quality, stack PM quality, Solid Waste, hazardous chemicals list etc.</p>
Iv	<p>In case of treatment process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut</p>	<p>Complied With</p> <p>1) All manufacturing operations / processes are controlled and monitored by Distributed</p>




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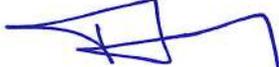
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	down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.	<p>Control Systems (DCS) round the clock with qualified employees and supervision.</p> <p>2) Interlocking arrangements and manual controls in between critical manufacturing processes in place.</p> <p>3) In case of breakdown / maintenance of any of the ETP equipment, effluents are being diverted and stored in buffer storage Lagoon until it's rectifies. Lagoon storage capacity is approximately 9000 m3.</p>																																																		
V	<p>The total water requirement (including existing) shall not exceed 49,100 m3/day. The industry shall ensure the compliance of the standards for discharge of the treated effluent from the unit as stipulated under the EPA rules or SPCB whichever is more stringent. The company shall make efforts to limit the water consumption upto 75 m3/tonne of product. Adequate steps including use of modern RO/UF based technologies shall be used to increase recycling and reduce water consumption.</p>	<p>Complied With</p> <p>1) Average net water consumption from the FY 2025 – 26 (Apr '25 to Feb' 26) is 30,832 m3/day against APPCB CTO norm of 43,612 KLD</p> <table border="1" data-bbox="767 994 1369 1870"> <thead> <tr> <th>Month</th> <th>Consumption KLD</th> </tr> </thead> <tbody> <tr><td>2024-25</td><td></td></tr> <tr><td>Apr.</td><td>12,098</td></tr> <tr><td>May</td><td>32,803</td></tr> <tr><td>June</td><td>32,229</td></tr> <tr><td>July</td><td>33,050</td></tr> <tr><td>Aug</td><td>34,651</td></tr> <tr><td>Sep</td><td>35,440</td></tr> <tr><td>Oct</td><td>34,462</td></tr> <tr><td>Nov</td><td>33,275</td></tr> <tr><td>Dec</td><td>32,152</td></tr> <tr><td>Jan,</td><td>26,772</td></tr> <tr><td>Feb,</td><td>31,189</td></tr> <tr><td>Mar'</td><td>31,377</td></tr> <tr><td>2025-26</td><td></td></tr> <tr><td>April'25</td><td>30,856</td></tr> <tr><td>May'25</td><td>32,213</td></tr> <tr><td>Jun'25</td><td>29,909</td></tr> <tr><td>July'25</td><td>22,140</td></tr> <tr><td>Aug'25</td><td>33,437</td></tr> <tr><td>Sep'25</td><td>33,703</td></tr> <tr><td>Oct'25</td><td>32,761</td></tr> <tr><td>Nov'25</td><td>32,218</td></tr> <tr><td>Dec'26</td><td>32,348</td></tr> <tr><td>Jan'26</td><td>31,228</td></tr> </tbody> </table>	Month	Consumption KLD	2024-25		Apr.	12,098	May	32,803	June	32,229	July	33,050	Aug	34,651	Sep	35,440	Oct	34,462	Nov	33,275	Dec	32,152	Jan,	26,772	Feb,	31,189	Mar'	31,377	2025-26		April'25	30,856	May'25	32,213	Jun'25	29,909	July'25	22,140	Aug'25	33,437	Sep'25	33,703	Oct'25	32,761	Nov'25	32,218	Dec'26	32,348	Jan'26	31,228
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Apr-24	(Plant Shut)																																											
May-24	52.11																																											
Jun-24	44.33																																											
Jul-24	48.52																																											
Aug-24	51.14																																											
Sep-24	50.16																																											
Oct-24	50.75																																											
Nov-24	48.89																																											
Dec-24	49.9																																											
Jan-25	46.20																																											
Feb-25	41.47																																											
Mar'25	43.21																																											
FY 2025-26																																												
April'25	47																																											
May'25	50																																											
June'25	43																																											
July'25	(Plant Shut)																																											
Aug'25	48																																											




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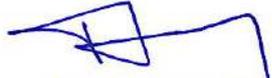
S. No	Conditions	Compliance	
		Sep'25	50
		Oct'25	52
		Nov'25	46
		Dec.25	41
		Jan'26	42
		Feb'26	35
		3) Received appreciation certificate from CII for improvements in water conservation in July, 2019.	
		4) Details of average per day reuse and recycling water and effluents tabled below for the FY 2025-26 for the period from April 2025 to October 2025:	
		Type waste water	Quantity reused / recycling in the process / other use in KLD
		Paper Machines waste water after clarification	7648
		Evaporator Plant (Black Liquor) secondary condensate	5320
		ETP treated effluent for gardens and washings	1231
		Total Reused	14199 M3/Day
		5) The Monthly effluent generation details are tabled here - Average 24,541 m ³ /day against APPCB Norm of 34,414 m ³ /day.	
		Month	Effluent generation KLD
		2024 - 25	
		Apr.24	6,424 Plant Shut
		May.24	26,850



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S. No	Conditions	Compliance	
		June.24	26,817
		July.24	29,369
		Aug.24	27,365
		Sep.24	27,760
		Oct.24	27,986
		Nov.24	27,193
		Dec.24	27,907
		Jan.25	22,660
		Feb.25	26,359
		Mar.25	26,039
		April'25	24,156
		May'25	26,286
		June'25	24,223
		July'25	11,910
		Aug'25	25,491
		Sep'25	27,354
		Oct'25	27,019
		Nov'25	27,491
		Dec'25	25,904
		Jan'26	26,301
		Feb'26	23,792
vi	<p>Adequate number of influent and effluent quality monitoring stations shall be set up in consultation with the State Pollution Control Board and regular monitoring shall be carried out for all relevant parameters to maintain the effluent treatment efficiency. Online flow meter, pH meter, conductivity meter etc. shall be installed. The report shall be submitted to Ministry's Regional Office at Bangalore, SPCB and CPCB.</p>	<p>Complied With</p> <p>1) ETP Stage wise effluents are being analyzed at our in-house Environmental Laboratory daily for pH, TSS, TDS, COD, BOD, DO, MLSS, MLVSS etc. to evaluate the performance of ETP. The ETP outlet parameters are within the prescribed limits. (The latest lab reports are enclosed as ANNEXURE-IX, X and XI.</p> <p>2) Further Andhra Paper engaged CPPRI for ETP assessment study in March. 2015 & Dec. 2019 and proved that, ETP is working satisfactorily and is adequate. Further NEERI also conducted ETP performance study in June 2016 as directed by APPCB.</p> <p>3) Online effluent quality monitoring station installed at the ETP outlet point for flow, pH, COD, BOD & TSS and connected to CPCB & APPCB portal.</p>	




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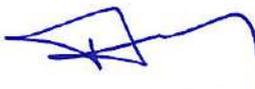
S. No	Conditions	Compliance																																																																																																																																																																																																																																																																														
		<p>4) Monthly monitoring is being done by MOEFCC & NABL approved external third party laboratory. These reports are being submitted to APPCB on monthly basis and half-yearly basis to MOEFCC. The latest lab reports are enclosed as ANNEXURE-IX, X and XI.</p> <p>5) In house Environmental Laboratory test results for critical parameters of ETP outlet for FY - 2025-26 is given below:</p>																																																																																																																																																																																																																																																																														
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Vii	Ground water quality study in and around the project area shall be conducted and report submitted to Ministry's Regional Office at Bangalore, SPCB and CPCB.	<p>Complied With</p> <p>1) Andhra Paper draws water from river Godavari for process operations and domestic purposes as per EC and CFO permits. Andhra Paper is not using ground</p>																																																																																																																																																																																																																																																																														



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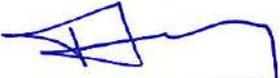
S. No	Conditions	Compliance
		<p>water source for its process and domestic purpose.</p> <p>2) There was no bore wells or Open wells within the factory's premises.</p> <p>3) Andhra Paper carried out this study within 1.5 KM radius from the company.</p> <p>4) Engaged M/s. TEAM Labs and Consultants, Hyderabad who are recognized by MOEFCC, EIA accreditation by NABET, accredited by NABL & Quality Council of India.</p> <p>5) Study Year 2023 : The study was report was submitted vide our letter no. APL/ENV/2923/05-50, dated 20.05.2023.</p> <p>6) Study Year 2024 : Study conducted on 28.03.2024 and report was submitted vide our letter no. APL/ENV/2024/05-650, dated 17.05.2024. (ANNEXURE - XV)</p> <p>The ground water quality trends are unchanged and is satisfactory.</p>
viii	The company shall install Oxygen Delignification (ODL) Plant and shall maintain AOX below 1 kg/tonne of paper production.	<p>Complied With</p> <p>Oxygen Delignification (ODL) plant is in place and AOX level in treated effluent is within the limits.</p>
Ix	The company shall submit the comprehensive water management plan along with monitoring plan for the ground water quality and the level, within three months from date of issue of this letter.	<p>Complied With</p> <p>1) Andhra Paper draws water from river Godavari for process operations and domestic purposes as per EC and CFO permits. Andhra Paper is not using ground water source for its process and domestic purpose.</p> <p>2) There was no bore wells or Open wells within the factory's premises.</p>




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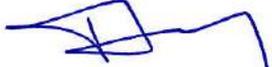
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X	The project authority shall dispose of hazardous waste as per the provision of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.	<p>Noted & being Complied With</p> <p>1) All the rules and regulations are followed as per Hazardous Waste Management Rules, 2016 and amendments thereof.</p> <p>2) Disposal of Hazardous wastes are done as per authorization of SPCB.</p> <p>3) Standard Operating Procedures are in place and make available to all process departments.</p> <p>4) Annual training programs are being organized to understand the requirements and awareness among all operations teams.</p> <p>5) Form - 3 and Form - 4 are being maintained</p> <p>6) Monthly tracking on generation and disposal data is being implemented and monthly consolidated data is being submitted to APPCB - Regional office.</p>




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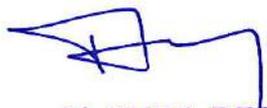
S. No	Conditions	Compliance														
xi	The company shall develop green belt in 33% of the total land as per the CPCB guidelines to mitigate the effect of fugitive emissions.	<p>Complied With</p> <p>1) The present green Belt coverage is around 33.32 %.</p> <p>2) The land details are given below:</p> <table border="1" data-bbox="751 510 1345 757"> <tr> <td>Total Plant Area (Mill + Inside Colony)</td> <td>198.09 Acres</td> </tr> <tr> <td>Roads & Build Up area</td> <td>40.29 Acres</td> </tr> <tr> <td>Wood Yard, Truck Parking, Open area</td> <td>91.8 Acres</td> </tr> <tr> <td>Green Belt</td> <td>66.0 Acres</td> </tr> </table> <p>3) Green belt is also being maintained outside industrial premises under Social agro farm forestry programme in various district of Andhra Pradesh to sustain wood raw material without adverse impact on environment:</p> <table border="1" data-bbox="751 992 1418 1099"> <thead> <tr> <th>Year</th> <th>Acres covered</th> <th>Clones distributed To farmers</th> </tr> </thead> <tbody> <tr> <td>FY 2025-26</td> <td>19,630</td> <td>3,99,28,520</td> </tr> </tbody> </table>	Total Plant Area (Mill + Inside Colony)	198.09 Acres	Roads & Build Up area	40.29 Acres	Wood Yard, Truck Parking, Open area	91.8 Acres	Green Belt	66.0 Acres	Year	Acres covered	Clones distributed To farmers	FY 2025-26	19,630	3,99,28,520
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xii	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	<p>Complied With</p> <p>1) Occupational health center with 24-hour doctor facility and ambulance is in place.</p> <p>2) Half yearly Periodical Medical Examination (PME) is being conducted for employees exposed to hazardous environments and records are being maintaining as per the Factory Act. 1948 and amendments thereof.</p> <table border="1" data-bbox="751 1541 1386 1827"> <thead> <tr> <th colspan="3">FY 2025 - 26</th> </tr> </thead> <tbody> <tr> <td>PME conducted on</td> <td>06.05.2025 to 15.05.2025</td> <td>12.11.2025 to 20.11.2025</td> </tr> <tr> <td>Eligible employees</td> <td>1631</td> <td>1640</td> </tr> <tr> <td>Completed Employees</td> <td>1631</td> <td>1640</td> </tr> </tbody> </table>	FY 2025 - 26			PME conducted on	06.05.2025 to 15.05.2025	12.11.2025 to 20.11.2025	Eligible employees	1631	1640	Completed Employees	1631	1640		
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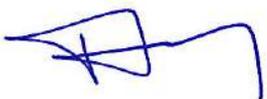
S. No	Conditions	Compliance
xii i	The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.	<p>Complied With</p> <p>1) Andhra Paper has established and implemented the below systems:</p> <ul style="list-style-type: none"> - Full fledge Health & Safety department - Fire Services department - Well trained fire fighters - Certified First Aiders - Companies own fire tender - Fire Hydrant system - Mock drills - On-Site Emergency Control plan. - Occupational Health Centre - Annual Safety training calendar - Inventory of Hazardous chemicals and required - Safety / Hazard display communications boards & MSDS <p>2) Health and Safety is implementing the following 14 critical elements:</p> <p>PPE, Safe Work Observation, Machine guarding, works at heights, Work permit, Confined space, driver safety, chemical management, electrical safety, motorized equipment, Hazardous substances, Working walking surfaces, Contractor safety, material management, process safety.</p> <p>3) Health and Safety department is headed by qualified State Government approved Safety Officer.</p> <p>4) Fire division is consisting of trained crew under control of Safety department.</p>
xiv	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the pulp and paper sector shall be strictly implemented.	<p>Complied With</p> <p>1) Elemental Chlorine is eliminated in the process. Oxygen delignification is adopted.</p> <p>2) Lime Kilns installed for chemical recovery.</p> <p>3) Odour control systems i.e., Foul stream condensate collection and treatment &</p>




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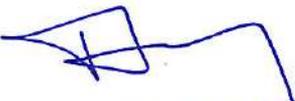
S. No	Conditions	Compliance
		<p>Incineration of LVHC & HVLC in Lime Kiln and Recovery Boiler respectively.</p> <p>4) Specific water per ton of Product is 43 m3 for the FY 2025-26 (April 25 – Feb 26).</p> <p>5) Treated effluent is being used partly for gardens and washings and then disposed to Sand Shoals of Turupulanka Lanka island of river Godavari as per APPCB consent.</p> <p>6) Laboratory experiments by using chemical and polymers conducted and is viable on commercial scale. Coordinating with CPPRI, IPMA for Effluent color removal studies.</p> <p>For the FY 2025-26 (April'25 – Feb'26) for the reporting period is given below :</p> <p>Min: 176; Max: 267 Average : 216 Ct. PU. Presently there is no limit prescribed under APPCB Consent.</p>
Xv	<p>All the commitments made to the public during the Public Hearing/Public Consultation meeting held on 21.9.2011 shall be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Ministry's Regional Office at Bangalore.</p>	<p>Noted and Complied With</p> <p>Commitments made during public hearing dated 21.09.2011 have been complied with.</p> <p>The point wise details are given below:</p> <p><u>1) Drinking water supply to surrounding Communities of Kotilingalapeta, Mallayapeta, Ananda Nagar etc..</u></p> <p>Safe Drinking Water supply through closed pipe line with various user tap points in kotilingalapet has provided. There are twenty (20) user tap points were arranged in kotilingalapet at various locations for residential use. Which includes Kailash Bhoomi, Shivalayam & Vedhapatsala also. Apart from Kotilingalapeta, Andhra Paper has been supplying Safe Drinking Water to surrounding villages of Mallaihpeta, Katheru, Anand Nagar etc. by closed pipe line.</p>




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S. No	Conditions	Compliance
		<p><u>2) Katheru Village :</u></p> <p>Permeant Drinking water supply with 300 M3 capacity storage tank along with close pipe line from factory made at cost of around Rs. 135 Lacs.</p> <p><u>3) Kadiyam Village :</u></p> <p>Construction of water sump & pipeline at a cost of Rs.135 Lacs for safe drinking water supply.</p> <p><u>4) Qualified local people be given priority in employment opportunities:</u></p> <p>95 % of employees working in Andhra Paper are belongs to local area only. This clearly indicates Andhra Paper vision & responsible care.</p> <p>On 01.12.2011, Andhra paper given employment to 19 people from Kotilingalapeta as committed in Public hearing. Another 14 no's already in company roles.</p> <p>5). Industry reported the CSR expenditure in the Annual Report published each year as per the provisions of the Companies Act, 2013 and applicable guidelines. The CSR expenditure is focused on Education, Health, Community Engagement, Women Empowerment, skill development etc</p> <p>The details of CSR expenditure undertaken during last 5 years in surrounding communities are as follows:</p>




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S. No	Conditions			Compliance		
	Education	Health	Community	Women	Admin	Total (Lakhs)
2020-21	-	38.50	135.00	6.50	8.00	188.00
2021-22	135.60	254.10	36.00	1.68	9.63	437.01
2022-23	68.20	241.00	126.80	22.40	12.11	470.51
2023-24	105.45	185.50	127.20	13.21	21.57	452.93
2024-25	149.16	91.30	160.25	9.09	39.04	448.84
2025-26	411.22	320.95	542.17	75.98	39.04	1,389.36
TOTAL	869.63	1,131.35	1,127.42	128.86	129.39	3,386.65
xvi	The proponent shall adopt a 'Model Village' under CSR. At least 2 % of the net retain profits of the project shall be earmarked towards the Enterprise Social Commitment based on Public Hearing issues and item wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office at Bangalore. Implementation of such program shall be ensured accordingly in a time bound manner.			Complied With Please refer the above point "Xv"		
xvi i	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, Safe drinking water, medical health care, crèche etc.			Complied with. Phase-I Project already completed in 2018 and Phase-II completed in 2024 with due compliance of this condition.		



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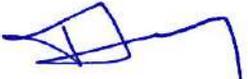
S. No	Conditions	Compliance															
	The housing may be in the form of temporary structures to be removed after the completion of the project.																
B. GENERAL CONDITIONS																	
I	The project authorities must strictly adhere to the stipulations made by the Andhra Pradesh Pollution Control Board (APPCB) and the State Government.	<p>Complied with</p> <p>Periodical compliance reports on CFO and other conditions are being submitted to APPCB.</p>															
ii	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.	Agreed															
iii	At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of PM10, PM2.5, SO2 and NOX are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bangalore and the SPCB / CPCB once in six months.	<p>Complied With</p> <p>1) Online Continuous Ambient air quality monitoring stations of 4 no's at the periphery established. The details are given below :</p> <table border="1" data-bbox="759 1133 1394 1852"> <thead> <tr> <th>Location</th> <th>Parameters</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td>South West (Near ETP)</td> <td>PM10 PM 2.5 So2 Nox VOC</td> <td>Connected to APPCB site</td> </tr> <tr> <td>South East (Godavari House terrace)</td> <td>PM10 PM 2.5 So2 Nox VOC</td> <td>Connected to APPCB site</td> </tr> <tr> <td>North East (STP Area)</td> <td>PM10 PM 2.5 So2 Nox VOC</td> <td>Connected to APPCB site</td> </tr> <tr> <td>North East (Opp. Pulp Mill)</td> <td>PM10 PM 2.5 So2 Nox VOC</td> <td>Connected to APPCB site</td> </tr> </tbody> </table>	Location	Parameters	Remarks	South West (Near ETP)	PM10 PM 2.5 So2 Nox VOC	Connected to APPCB site	South East (Godavari House terrace)	PM10 PM 2.5 So2 Nox VOC	Connected to APPCB site	North East (STP Area)	PM10 PM 2.5 So2 Nox VOC	Connected to APPCB site	North East (Opp. Pulp Mill)	PM10 PM 2.5 So2 Nox VOC	Connected to APPCB site
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S. No	Conditions	Compliance														
		2) The monthly consolidated average data of the online readings is being submitted to APPCB every month.														
iv	Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.	<p>Complied With</p> <p>1) Industrial effluents are being treated in Effluent Treatment Plant and further land treatment for percolation in Sand shoals of Turupulanka Island of River Godavari spread over 150 acres as per APPCB CFO permit. This engineered land application is being act as tertiary polishing treatment. This was designed by recommend by NEERI at the beginning during 1969.</p> <p>2) The treated effluent is partly used for green belt and washings within the premises at the rate of 1231 KLD during FY 2025-26 and remaining is being discharged into Turupulanka Sand shoals of Godavari river as per APPCB Consent norms. Treated effluent supply pipe line laid entire plant to use it for gardens purposes.</p> <p>3) ETP consists of: Effluent Treatment Plant capacity : 45,000 KLD</p> <table border="1" data-bbox="762 1294 1369 1850"> <tbody> <tr> <td>Influent collection tanks</td> <td>1 no</td> </tr> <tr> <td>Reclaimed Back water & collection, reuse system</td> <td>2 Collection tanks with clarifloculator.</td> </tr> <tr> <td>Primary Clarifiers</td> <td>1 no</td> </tr> <tr> <td>Cooling tower</td> <td>1 no</td> </tr> <tr> <td>Aeration tanks</td> <td>2 no's With Diffused aeration system and 8 No's of JET aerators. Liquid Oxygen Injection line.</td> </tr> <tr> <td>Secondary clarifiers</td> <td>2 no's</td> </tr> <tr> <td>Tertiary Clarifier</td> <td>1 no</td> </tr> </tbody> </table>	Influent collection tanks	1 no	Reclaimed Back water & collection, reuse system	2 Collection tanks with clarifloculator.	Primary Clarifiers	1 no	Cooling tower	1 no	Aeration tanks	2 no's With Diffused aeration system and 8 No's of JET aerators. Liquid Oxygen Injection line.	Secondary clarifiers	2 no's	Tertiary Clarifier	1 no
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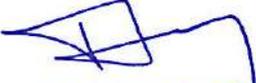




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		<table border="1"> <tr> <td data-bbox="754 309 1074 481">ETP Sludge dewatering presses for Primary, secondary clarifiers & for Thickener.</td> <td data-bbox="1074 309 1418 481">2 no's</td> </tr> <tr> <td data-bbox="754 481 1074 517">ETP Sludge drier</td> <td data-bbox="1074 481 1418 517">1 no</td> </tr> <tr> <td data-bbox="754 517 1074 589">White sludge thickener</td> <td data-bbox="1074 517 1418 589">1 no</td> </tr> </table>	ETP Sludge dewatering presses for Primary, secondary clarifiers & for Thickener.	2 no's	ETP Sludge drier	1 no	White sludge thickener	1 no
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V	<p>The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).</p>	<p>Complied With</p> <p>1) Noise barriers and silencers to heavy noise generating equipment provided. Regular overhauling of these equipment is being done.</p> <p>2) High Noise areas provided with Signage caution display boards. Required PPE is being issued to employees who are exposed to high noise areas.</p> <p>3) NABL accredited 3rd party is being monitored noise at Work Zone and in Ambient air. The reports are being submitted to APPCB & MOEFCC. Ambient noise is well within the norms</p> <p>Latest report by NABH labs is annexed herewith as ANNEXURE-XVI</p>						
vi	<p>Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.</p>	<p>Complied with</p> <p>Please refer to the above serial no: xii under specific conditions.</p>						
Vii	<p>The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.</p>	<p>Complied With</p> <p>Building top roof rainwater-harvesting structures in Mill colonies & township provided.</p>						




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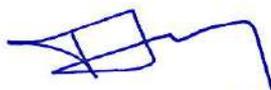
S. No	Conditions	Compliance																																										
viii	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.	<p>Complied With</p> <p>Capital Investment on EMS is given below from 2013 to FY 2025-26:</p> <table border="1" data-bbox="758 474 1388 1019"> <thead> <tr> <th>Year Of Investment</th> <th>Rs. Lakhs / Year</th> <th>Rs. Crores / Year</th> </tr> </thead> <tbody> <tr><td>FY 2013-14</td><td>950</td><td>9.5</td></tr> <tr><td>FY 2014-15</td><td>1350</td><td>13.5</td></tr> <tr><td>FY 2015-16</td><td>786</td><td>7.86</td></tr> <tr><td>FY 2016-17</td><td>365</td><td>3.65</td></tr> <tr><td>FY 2017-18</td><td>502</td><td>5.02</td></tr> <tr><td>FY 2018-19</td><td>196</td><td>1.96</td></tr> <tr><td>FY 2019-20</td><td>445</td><td>4.45</td></tr> <tr><td>FY 2020-21</td><td>19.25</td><td>0.19</td></tr> <tr><td>FY 2021-22</td><td>242.31</td><td>2.42</td></tr> <tr><td>FY 2022-23</td><td>1333.3</td><td>13.33</td></tr> <tr><td>FY 2023-24</td><td>1542.73</td><td>15.43</td></tr> <tr><td>FY 2024-25</td><td>429.30</td><td>4.29</td></tr> <tr><td>Net Spent</td><td>8160.59</td><td>81.60</td></tr> </tbody> </table> <p>Annual revenue expenses for maintaining Pollution control systems is around Rs. > 15.0 Crores.</p> <p><u>A) A few notable technologies/facilities implemented are as follows:</u></p> <ol style="list-style-type: none"> i. Bellmer Dewatering Sludge Press for ETP Sludge in Nov.2014 ii. ETP Sludge Drier in May'2020 iii. One of its Kind Odor Control Management i.e., LVHC & HVLC system iv. Foul Condensate Collection and treatment with H2O2 v. Excellent Spill Control management vi. 100% cooking effluents segregated and reused under Chemical Recovery process vii. Real time online monitoring of Stack 	Year Of Investment	Rs. Lakhs / Year	Rs. Crores / Year	FY 2013-14	950	9.5	FY 2014-15	1350	13.5	FY 2015-16	786	7.86	FY 2016-17	365	3.65	FY 2017-18	502	5.02	FY 2018-19	196	1.96	FY 2019-20	445	4.45	FY 2020-21	19.25	0.19	FY 2021-22	242.31	2.42	FY 2022-23	1333.3	13.33	FY 2023-24	1542.73	15.43	FY 2024-25	429.30	4.29	Net Spent	8160.59	81.60
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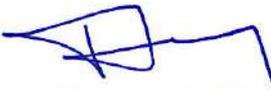
S. No	Conditions	Compliance
		<p>emission, effluent quality and Ambient Air quality.</p> <p><u>In addition to the above, the industry has implemented the following advanced technologies:</u></p> <ul style="list-style-type: none"> i. Continuous Cooking Digester Technology. ii. Environmentally friendly Elemental Chlorine Free (ECF) Process. iii. Oxygen Delignification bleaching to reduce pollution Load. iv. Precipitated Calcium Carbonate production for inter use by using Lime Kiln flue gas CO₂ emission, thereby reducing greenhouse gases (GHG) emission into atmosphere. FY 2024-25, 10238.8 Tons of Co₂ was reused for PCC production. v. TRP (Twin Role Press) in pulp process to reduce pollution load and to further recover trace of Lignin and recycling of waste water. vi. Waste to Wealth: Chemical Recovery Plant to produce Steam, Captive Power, White Liquor for wood cooking and weak white Liquor for reuse. vii. 65 - 68 % captive power generation from Bio Fuels (Black Liquor) management. viii. Water Conservation from 250 M³ / Ton of product during inception of mill to 48 M³ / Ton of product in FY 2024-25 and corresponding effluent reduction, thereby reducing the water consumption substantially, year on year.




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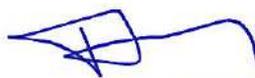
S. No	Conditions	Compliance
		<p>ix. Full-fledged Effluent Treatment Plant consists of Primary, Secondary & Tertiary Process.</p> <p>x. Reclaimed Back Water System for reuse of effluents from Paper process operations.</p> <p>xi. Reuse of Evaporator Secondary Condensates to reduce effluent load.</p> <p>xii. Turbo Air Blower for ETP Aeration system</p> <p>xiii. Installation of 8 No's of JET Aerators in Aeration tank in May.2024 to further improve purification of wastewater.</p> <p>xiv. Liquid Oxygen injection provision in Aeration Tank. 1 to meet emergencies.</p> <p>xv. Used Oil recycling into non-critical equipment to reduce waste.</p> <p>xvi. Farm Forestry: Revenue generation to farmers & Waste Lands become the means of employment.</p> <p>xvii. Flow meters provided for water sprinklers.</p> <p>xviii. Solar Power panels installed at Township residential building No.A1 for top roof.</p> <p>B) Andhra Paper is highly committed to values such as respect for people, communities, cultures and environment. Promotes environmentally & socially responsible business practices by assessing and mitigating the environmental & social impacts on sustainable economic growth.</p> <p>C) APL India Foundation promotes literacy by developing, assisting and supporting educational institutions in order to impart quality education. It also has greater contribution to the society by promoting traditional and new learning skills in formal & non formal institutions, imparting training & education in all areas including scientific, cultural, traditional and ethnic art & craft.</p>




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S. No	Conditions	Compliance
		<p>D) Our Company's farm forestry program generates more wood on the earth than we consume; in fact, at more than double the rate of consumption. Our investment towards responsible farm forest stewardship ensures a healthy and productive forest ecosystem.</p> <p>E) Investment under CSR and also please refer above serial No: Xv.</p> <p>F) Company is investing on Environment Management Systems year on year to further improve and sustain.</p>
ix	<p>Requisite funds shall be earmarked towards capital cost and recurring cost/annum for environmental pollution control measures to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to regional office of the Ministry at Bangalore. The funds so provided shall not be diverted for any other purpose.</p>	<p>Agreed & Complied with</p> <p>1) Andhra Paper reiterates that adequate funds are provided to meet the requirements of MOEFCC/APPCB compliances.</p> <p>2) Total Investment on Pollution Control as on date is <u>Rs 81.60 crores since 2013-14</u></p> <p>3) Annual revenue expenses for maintaining Pollution control systems is around > Rs.15.0 Crores.</p> <p>4) Refer above serial no: viii for year wise details on EMS capital investments.</p>
X	<p>A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance</p>	<p>Complied with</p> <p>1) Copy of clearance letter submitted on 18.03.2014 to local municipal and panchayat offices.</p> <p>2) Environmental Clearance letter posted on our company official website.</p>




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S. No	Conditions	Compliance
	letter shall also be put on the web site of the company by the proponent.	
Xi	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and the APPCB. The criteria pollutant levels namely; PM10, PM2.5, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	<p>Complied with</p> <p>1) Environmental Clearance Compliance status including monitored data is being uploaded in our company official website and is updated time to time.</p> <p>2) Hard copy and soft copies of environmental clearance compliance report is being submitted to APPCB & MOEFCC.</p> <p>3) Online real time environmental monitoring of stack Emission, effluent and ambient air quality are being done.</p> <p>4) Online real time environmental monitoring data is displayed through LED board in front of company's main gate at outside premises for public communication.</p>
Xii	The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF at Bangalore, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bangalore / CPCB / APPCB shall monitor the stipulated conditions.	<p>Complied with.</p> <p>1) The six-monthly compliance reports are being submitted as per time lines to SUB OFFICE – MOEFCC, Vijayawada. A.P through e-mail and also hard copies by courier.</p> <p>2) The above said hard and soft copies are also forwarding to APPCB.</p>



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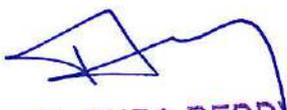
S. No	Conditions	Compliance
xiii i	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Offices of the MOEF by e-mail.	Complied with. 1) Yearly Environmental statements are being submitting to APPCB as per stipulated due dates. Latest From – V report submitted on 21.07.2025 though hard copy. 2) Environmental Statement – From: 5 is being uploaded in company's official website along with EC compliance reports.
xiv	The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at http://envfor.nic.in . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bangalore.	Complied with. 1) Intimated to public through paper advertisement dated 13.03.2014 in Local Telugu daily newspaper EENADU and Local English daily newspaper DECCAN CHRONICLE . Report on Compliance has been submitted to Regional office , MoEF , Bangalore on 19.03.2014.
xv	Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the	Noted and accepted.



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S. No	Conditions	Compliance
	concerned authorities and the date of commencing the land development work.	
11	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Noted and accepted.
12	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.	Noted and Accepted
13	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.	Noted and accepted.

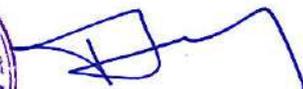



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III. Compliance of Conditions in Consent to Operate Order: APPCB/VSP/RJY/361/CTO/HO/2010, dt.03.07.2023 valid up to 30.06.2028 and amendment dated 28.09.2023

SCHEDULE - A		
S. No	CONDITION	COMPLIANCE STATUS
1.	Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	<p>Complied with</p> <p>Onsite Emergency control plan is in place vide document no. APL/RJY/EHS-OSEP, REV.07 revised on 21.09.2023 and submitted to Factories Department.</p> <p>Company undertakes to inform all upset conditions of industrial activity, which results in uncontrolled effluent / emission / fire or violations of norms to PCB and to District Authorities as per the scenario / subject to the severity / risks. Company informs to APPCB & CPCB authorities on exceedance of norms / machine shuts etc., if any from time to time and its root cause corrective actions plans in online portal and through mails.</p>
2.	The industry should carryout analysis of wastewater discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.	<p>Complied with</p> <p>MoEFCC approved & NABL accredited third party is engaged under annual contract basis to collect and analyze effluent, Ambient air, stack emission, Ambient noise, river water samples once in a month and the reports are being submitted to APPCB regularly on monthly basis.</p>
3.	Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	<p>Noted and agreed.</p>
4.	The industry shall ensure that there shall not be any change in the process technology,	<p>Complied with</p>




M. SURA REDDY
 Sr. Vice President-Operation
 & Mill Manager

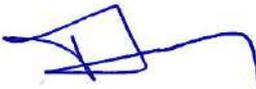
	source & composition of raw materials and scope of working without prior approval from the Board.	There is no change in the process technology, source & composition of raw materials and scope operations. Will take permission subjected to requirements in such scenario.
5.	The applicant shall submit Environment statement in Form V before 30 th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.	Complied with Latest report submitted on 21.07.2025 for FY 2024 - 25.
6.	The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.	Complied with
7	The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board	Noted and complied with. There are no such types of instances during the reporting period.
8.	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from	Noted and agreed



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	the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.	
9.	The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.	Noted and agreed
10	The industry may explore the possibility of tapping the solar energy for their energy requirements.	Complied with 30 KWP top roof solar panels installed 1.0 MWP top roof solar power project under Technical evaluation.
11	The industry should educate the workers and nearby public of possible accidents and remedial measures	Complied with The following display communications provided at outside the company main gate for public visibility and awareness: 1) APPCB Consent parameters 2) Hazardous & solid waste data 2) Hazardous Chemicals & storage data 3) Digital display of environmental parameters Like effluent quality, emission, Ambient air quality, inventory of Hazardous wastes & List of Hazardous chemicals etc... 4) Hazardous chemical Impact Zone diagram 5) Hazardous chemicals MSDS 6) Trainings in place to all employees on possible




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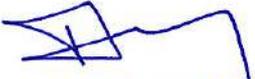
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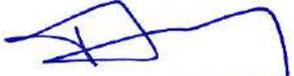
		45000 KL cap. & STP of 1200 Cap. are in place to treat trade effluents and domestic sewage from township.																																																			
2.	<p>The source of water is River Godavari. The following is the permitted water consumption:</p> <table border="1" data-bbox="347 801 762 1294"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Quantity KLD</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Industrial Cooling, boiler feed</td> <td>12,782</td> </tr> <tr> <td>2.</td> <td>Domestic & Gardening purpose</td> <td>3,700</td> </tr> <tr> <td>3.</td> <td>Process & Washings</td> <td>27,130</td> </tr> <tr> <td></td> <td>Total</td> <td>43,612</td> </tr> </tbody> </table>	S. No	Purpose	Quantity KLD	1.	Industrial Cooling, boiler feed	12,782	2.	Domestic & Gardening purpose	3,700	3.	Process & Washings	27,130		Total	43,612	<p>Complied With</p> <p>Average net water consumption for the FY 2025- 26 is 30,823 KLD against 43,612 KLD norm.</p> <p>Average net effluent generation for the FY 2025-26 is 24,541 m3 against 34414 KLD norm.</p> <p>The details from April.25 to Feb.2026 is tabled below:</p> <table border="1" data-bbox="815 1122 1437 1852"> <thead> <tr> <th>Month</th> <th>Water consumption Average KLD</th> </tr> </thead> <tbody> <tr> <td>2025-26</td> <td></td> </tr> <tr> <td>Apr.</td> <td>30,556.59</td> </tr> <tr> <td>May</td> <td>32,213.08</td> </tr> <tr> <td>June</td> <td>29,909.48</td> </tr> <tr> <td>July</td> <td>22,140.19</td> </tr> <tr> <td>Aug</td> <td>33,437.59</td> </tr> <tr> <td>Sep</td> <td>33,703.52</td> </tr> <tr> <td>Oct</td> <td>32,761.18</td> </tr> <tr> <td>Nov</td> <td>32,218.55</td> </tr> <tr> <td>Dec</td> <td>32,348.74</td> </tr> <tr> <td>Jan</td> <td>31,228.68</td> </tr> <tr> <td>Feb</td> <td>28,236.50</td> </tr> <tr> <td>Month</td> <td></td> </tr> <tr> <td>2025-26</td> <td>Effluent generation Average KLD</td> </tr> <tr> <td>Apr.</td> <td>24,158.92</td> </tr> <tr> <td>May</td> <td>26,285.87</td> </tr> <tr> <td>June</td> <td>24,198.02</td> </tr> </tbody> </table>	Month	Water consumption Average KLD	2025-26		Apr.	30,556.59	May	32,213.08	June	29,909.48	July	22,140.19	Aug	33,437.59	Sep	33,703.52	Oct	32,761.18	Nov	32,218.55	Dec	32,348.74	Jan	31,228.68	Feb	28,236.50	Month		2025-26	Effluent generation Average KLD	Apr.	24,158.92	May	26,285.87	June	24,198.02
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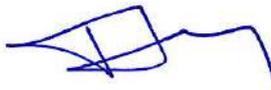
		July	11,930.91
		Aug	25,466.93
		Sep	27,379.48
		Oct	27,043.93
		Nov	27,491.22
		Dec	25,904.73
		Jan	26,301.90
		Feb	23,792.18
3	<p>Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for assessment purpose.</p> <p>The industry shall maintain Electro Magnetic flow meters with totalizers for water consumption, effluent generation mentioned in the Order.</p>	<p>Complied With</p> <p>Water flow meter : 27 no's. Water Sprinklers Flow meters : 3 no's Effluent Flow meters : 2 no's</p> <p>Recording of Consumption & tracking on daily is in place.</p>	
<p>Details of Water & Effluent Flow meters with location wise breakup was given in below table for ready reference</p>			




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ANDHRA PAPER LIMITED		
UNIT : RAJAHMUNDRY		
WATER & Effluent FLOW METERS DETAILS		
S.NO	DESCRIPTION OF FLOW METERS	LOCATION
1	RIVER WATER FLOW METER	RIVER WATER PUMP HOUSE
INDUSTRIAL COOLING, BOILER FEED, DM PLANT & POWER HOUSE		
2	EVAPORATOR COOLING TOWER A	COOLING TOWER AREA
3	EVAPORATOR COOLING TOWER B	COOLING TOWER AREA
4	EVAPORATOR COOLING TOWER C	COOLING TOWER AREA
5	TURBINE COOLING TOWER (34MW)	COOLING TOWER AREA
6	TURBINE COOLING TOWER (12MW)	COOLING TOWER AREA
7	CT MAKEUP FOR CLO2	COOLING TOWER AREA
8	EVAPORATORS	EVAPORATION PLANT
9	RECOVERY BOILER NO.4	BOILER HOUSE AREA
10	DM PLANT	D.M.PLANT AREA
11	C.F.BOILER NO.6	BOILER HOUSE AREA
12	FIRE	FIRE STATION HEADER
13	CT MAKEUP FOR O2 PLANT	COOLING TOWER AREA
MANUFACTURING PROCESSES - PULP, CHEMICAL RECOVERY & PAPER		
14	PAPER MACHINES 2,3&5	PAPER MACHINE NOS.2&3 FLOOR
15	PAPER MACHINES 1&4	PAPER MACHINE NOS.1&4 FLOOR
16	PAPER MACHINE NO.6	PAPER MACHINE NO.6
17	FIBER LINE	FIBER LINE AREA
18	ANNAPURNA TOWER	FIBER LINE AREA
19	WARM WATER MAKEUP	FIBER LINE AREA
20	SO2 PLANT	FIBER LINE AREA
21	WET LAP	WET LAP M/CS AREA
22	CLO2 PLANT	CLO2 PLANT AREA
23	CAUSTICIZING AREA	CAUSTICIZING & ROTARY LIME KILN AREA
24	PCC Plant	Precipitated Calcium Carbonate Area
25	Size Kitchen (Stock Preparation)	Preparation starch coating
DOMESTIC PURPOSES		
26	DRINKING WATER FOR INTERNAL MILL USE	DRINKING WATER PLANT AREA
27	CSR DRINKING WATER FOR EXTERNAL USE	WATER TREATMENT PLANT AREA
WATER SPRINKLERS		
28	Coal Yards	To measure water for fugitive dust control
29	Coal fired boiler area road	
30	Lime Kiln Roads	
EFFLUENT DISCHARGE		
31	ETP Inlet	ETP AREA
32	ETP outlet	ETP AREA




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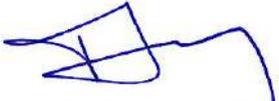
4.	The industry shall comply with CPCB directions dated 05.02.2014 & 02.03.2015 on online connectivity to CPCB/APPCB website	<p>Complied With</p> <p>Continuous emission-monitoring analyzers for stacks and Effluent quality monitoring analyzers for effluents provided and real time data is being transmitted to CPCB and APPCB site as per the direction of CPCB. The details are given below :</p> <table border="1" data-bbox="815 506 1422 931"> <thead> <tr> <th>Type</th> <th>Locations</th> <th>Parameters</th> </tr> </thead> <tbody> <tr> <td rowspan="4">CEMS</td> <td>Coal fired Boiler</td> <td>PM</td> </tr> <tr> <td>Recovery Boiler</td> <td>PM</td> </tr> <tr> <td>Rotary Lime Kiln .1</td> <td>PM & H2S</td> </tr> <tr> <td>Rotary Lime Kiln .2</td> <td>PM & H2S</td> </tr> <tr> <td rowspan="5">EQMS</td> <td rowspan="5">ETP Discharge</td> <td>pH</td> </tr> <tr> <td>COD</td> </tr> <tr> <td>BOD</td> </tr> <tr> <td>Flow</td> </tr> <tr> <td>TSS</td> </tr> </tbody> </table>	Type	Locations	Parameters	CEMS	Coal fired Boiler	PM	Recovery Boiler	PM	Rotary Lime Kiln .1	PM & H2S	Rotary Lime Kiln .2	PM & H2S	EQMS	ETP Discharge	pH	COD	BOD	Flow	TSS
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5.	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below:</p> <table border="1" data-bbox="336 1122 794 1375"> <thead> <tr> <th>Stack No</th> <th>Parameter</th> <th>Standard</th> </tr> </thead> <tbody> <tr> <td>1,2 & 6</td> <td>Particulate Matter</td> <td>50 mg/N</td> </tr> <tr> <td rowspan="2">3 & 4</td> <td>Particulate Matter</td> <td>50 mg/N</td> </tr> <tr> <td>H2 S</td> <td>10 mg/N</td> </tr> </tbody> </table>	Stack No	Parameter	Standard	1,2 & 6	Particulate Matter	50 mg/N	3 & 4	Particulate Matter	50 mg/N	H2 S	10 mg/N	<p>Complied With</p> <p>1) MOEFCC approved & NABL accredited 3rd party sampling and testing is being done once in a month. Monitoring reports are being submitted to APPCB regularly on monthly basis. The results are within stipulated norms. The latest reports are enclosed as ANNEXURE - IX, X & XI.</p> <p>2) Online stack monitoring analyzers provided and data connected to CPCB & APPCB.</p> <p>3) Emission parameters are meeting the stipulated norms for all the stacks.</p> <p>4)The following Air Pollution Control Equipment provided:</p> <table border="1" data-bbox="804 1666 1422 1841"> <tbody> <tr> <td>Recovery Boiler - 4</td> <td>ESP -3 no's</td> <td>Total : 3+3+5 = 11 fields</td> </tr> <tr> <td>Coal Fired Boiler - 6</td> <td>ESP -1 No</td> <td>Total : 3 fields</td> </tr> </tbody> </table>	Recovery Boiler - 4	ESP -3 no's	Total : 3+3+5 = 11 fields	Coal Fired Boiler - 6	ESP -1 No	Total : 3 fields		
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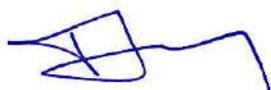
		Rotary lime kilns - 1	ESP -1 No	Total : 2 fields															
		Rotary lime kilns - 2	ESP -1 No	Total : 3 fields															
6.	<p>The industry should comply with ambient air quality standards of PM₁₀ (Particulate Matter size less than 10 µm) - 100 µg/ m³; PM_{2.5} (Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry.</p> <p>Sstandards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.</p> <p>Noise Levels:</p> <p>Day time (6 AM to 10 PM) -75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)</p>	<p>Complied with</p> <p>1) MOEFCC approved & NABL accredited 3rd party sampling and testing is being done once in a month at four (4) locations for Ambient air quality along with Ambient Noise and the reports are being submitted to APPCB regularly on monthly basis.</p> <p>2) The Parameters of ambient air and ambient noise are meeting the stipulated norms.</p> <p>3) Details of installation of Continuous Online Ambient Air quality monitoring stations:</p> <table border="1"> <thead> <tr> <th>Location</th> <th>Parameters</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td>South West (Near ETP)</td> <td>PM10 PM 2.5 So2 Nox VOC</td> <td>Connected to APPCB site</td> </tr> <tr> <td>South East (Godavari House terrace)</td> <td>PM10 PM 2.5 So2 Nox VOC</td> <td>Connected to APPCB site</td> </tr> <tr> <td>North East (STP Area)</td> <td>PM10 PM 2.5 So2 Nox VOC</td> <td>Connected to APPCB site</td> </tr> <tr> <td>North East (Opp. Pulp Mill)</td> <td>PM10 PM 2.5 So2 Nox VOC</td> <td>Connected to APPCB site</td> </tr> </tbody> </table>			Location	Parameters	Remarks	South West (Near ETP)	PM10 PM 2.5 So2 Nox VOC	Connected to APPCB site	South East (Godavari House terrace)	PM10 PM 2.5 So2 Nox VOC	Connected to APPCB site	North East (STP Area)	PM10 PM 2.5 So2 Nox VOC	Connected to APPCB site	North East (Opp. Pulp Mill)	PM10 PM 2.5 So2 Nox VOC	Connected to APPCB site
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7.	<p>The industry shall comply with emission limits for DG sets up to 800 KW as per the notification G.S.R.520 (E) , dated 01.07.2003 under the Environment (protection) amendment Rules, 2003 and</p>	<p>No DG sets at the site</p>																	




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	<p>G.S.R.448 (E) dated 12.07.2004 under the Environment (protection) second amendment Rules, 2004. In case of DG sets more than 800KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986</p>	
8.	<p>The industry shall take measures to control the smell nuisance (Mercaptanes and others) and there shall not be any perceptible odour outside the industry premises</p>	<p>Complied With</p> <ol style="list-style-type: none"> 1) Non Condensable gases (NCG) and foul condensates are the main sources of smell. 2) There are two streams in NCG i.e. Low volume High Concentration (LVHC) and High Volume Low Concentration (HVLC). 3) NCG of LVHC & HVLC are being fired in Rotary Lime Kilns and Chemical Recovery Boilers respectively at > 1200 deg. c which is called Thermal Oxidation (incineration) process. 4)Description of Odor control systems <p>Compliance report with complete details submitted to APCB vide Lr.No IPAPPM/ENV/2018/12-261,DT.22.12.2018.</p> <p>Phase - 1: commissioned in Nov.2015 Phase - II: commissioned in July. 2017 Phase - III: commissioned in Dec. 2018</p> <p>Project cost : Rs.11.64 Cores .</p> <p>Details of Odor control systems :</p> <ol style="list-style-type: none"> 1) Collection and pretreatment of foul condensates with H2O2 and further treatment in ETP. 2) Up gradation of existing LVHC NCG Incineration System 3) Up gradation of existing HVLC NCG Incineration System




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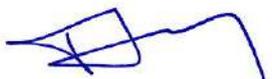
		<p>Engaged M/s. Lundberg - USA for evaluation of odor control systems and to suggest best technologies / alternatives and for upgradation requirements of existing systems to address the issue. US International Paper Subject Matter Experts (SMEs) guided and monitored all the above said projects for execution and commissioning. All above projects have been installed, commissioned and are in operation.</p> <p>5) Odour Monitoring Programme :</p> <p>Regularly odor compounds in ambient air is being tested by Andhra Paper in Rajahmundry city at fixed location & the values are in the range of BDL - 1.5 PPM with respect to H₂S and all most BDL with respect to Methyl Mercaptane. These values are well below TLV limits as per International standards of American Conference of Governmental Industrial Hygienists (ACGIH) applicable for work Zone i.e 10 PPM & 0.5 PPM respectively. These reports are being submitted to APPCB Regional Office.</p> <p>It is submitted that there are no prescribed limits as per Indian laws with reference to National Ambient Air Quality standards dated 18th November- 2009 or in other forms.</p>												
9.	<p>The industry shall implement adequate dust containment cum extraction measures near lime kiln 1 & 2 to mitigate fugitive emission and shall report compliance to RO, Kakinada and ZO, Visakhapatnam</p>	<p>Complied with</p> <p>Permeant Water sprinklers provided as per below and flow meters installed for recording sprinkler water consumption.</p> <table border="1" data-bbox="831 1547 1465 1863"> <thead> <tr> <th>Area</th> <th>No of sprinklers</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>Lime Kiln Road</td> <td>20</td> <td rowspan="4">51</td> </tr> <tr> <td>Coal yard to Chip dust feeding area at Boiler roads</td> <td>14</td> </tr> <tr> <td>Coal yard to Boiler Stack roads</td> <td>17</td> </tr> <tr> <td>Coal yard shed - 1</td> <td>39</td> </tr> </tbody> </table>	Area	No of sprinklers	Total	Lime Kiln Road	20	51	Coal yard to Chip dust feeding area at Boiler roads	14	Coal yard to Boiler Stack roads	17	Coal yard shed - 1	39
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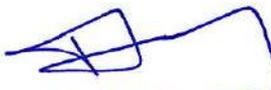
Coal yard shed - 3	12	86
Coal yard shed - 4	11	
Coal yard shed - 5	8	
Coal yard shed - 6	16	
Movable sprinklers in coal yard	8	
Dust Extraction at coal conveyers		
Water sprinklers at first belt conveyer (BC-2) treated water	Total hoppers -4 Each hopper - 4 nozzles	16
Cold Fog system at conveyors head and tail drums area (DM Water)	Total conveyors - 7 Each conveyor - 8 Nozzles	56
Dust extraction system	BC2 screen primary screen area - 1 BC-4 Secondary screen area - 1	2
Lime Kiln Area :		
<p>The following dust control measures / systems installed and commissioned @ Project cost of : Rs.2.84 Cores :</p> <p>1) Total 5 no's (DCC.1,1.A,2,3,4) of Closed Drag Chain Conveyors installed in place of old open conveyors for transportation of lime in chemical recovery process.</p> <p>2) 2 No's of New Bag filters for dust Extraction installed and are in operation.</p> <p>3) New bucket elevator for transportation of lime to conveyers in place of old one to reduce dust.</p> <p>4) Modification / relocation and additional ducting to collect possible sources of fugitive lime dust from various areas to Bag Filters.</p>		




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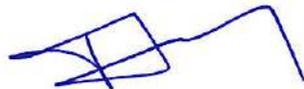
	<p>5) Housekeeping on Roads near to Lime Kiln area is being carried on daily basis with a dedicated team.</p> <p>6) Waste Lime Sludge storage shed with concrete flat form constructed to contain lime dust at a project cost of Rs.33.85 Lacs and is commissioned in Nov.2023.</p> <p><u>Coal yard & Boiler Area</u></p> <p>To control and suppression of coal dust the following actions had already been taken. The main dust control systems consist of:</p> <ol style="list-style-type: none"> 1) Water spray provided during unloading of ash into trucks from coal fired boiler for conditioning. 2) Cold Fog system installed to control the fugitive dust during coal transit in conveyer belts / chutes. 3) Regular housekeeping of coal conveyers are being done 4) 16000 Tons of capacity of coal storage sheds provided. However sometimes due to supply of more coal from allocated coal mines leads to forced storage in open area which is dully covered with tarpaulins <p><u>Wood Chipper Area</u></p> <ol style="list-style-type: none"> 1) Dust extraction system at the cost INR 2.0 Cores commissioned in July.2023 and is under continues operation. 2) The Dust extraction system consists of Cyclones and wet scrubber. <p>Over and the above, roads wetting with mobile water tanker is being carried out which is fitted with fine nozzles at discharge end in daytime.</p>
GENERAL	




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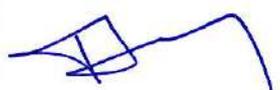
10	The Industry shall not manufacture new products and not exceed the consented capacity without CTE/CTO of the Board.	<p>Complied with.</p> <p>Production is within the norms. Monthly tracking is in place and submitting to APPCB on monthly basis. The production data FY 2025-26 is given below :</p> <p>Production numbers are within the consented limits.</p>																																																																																																						
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11	The industry shall restrict the temperature of wastewater to below 35 deg.C at inlet of ETP. The plan of action to restrict the temperature of wastewater at inlet ETP within 2 months shall be furnished to RO Kakinada and ZO Visakhapatnam.	<p>Complied with.</p> <p>Compliance report submitted to Regional office - APPCB vide letter No. APL/ENV/2023/11-594, 08.11.2023. (ANNEXURE - VII)</p> <p>Existing ETP cooling tower was rebuild as per below and successfully commissioned in the 3rd week of August. 2023.</p>																																																																																																						




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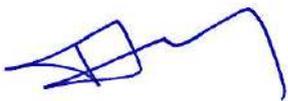
		<ul style="list-style-type: none"> • Entire civil tank and structures renovated. • Cooling tower internal replaced • Heat exchange surface area increased • Wings increased from 4 to 8 No's of new set, accordingly gear new gear box installed • Motor capacity increased from 50 HP to 100 HP. • Drip eliminators replaced. • Modification of inlet effluent distribution header line. • Safety handrails replaced with SS pipe. • Hot well slope readjusted to maintain equivalence • Effluent inlet nozzles replaced <p>The project work was assigned to M/s. S.V.Cooling Towers (P) Ltd. E-32 Kavi Nagar Industrial Area, Sector-17, Ghaziabad-201002, U.P, India with an estimated Budget is: Rs.73.714 Lacs.</p>
12	The industry shall renew the lease permission of sand shoals from the Government of Andhra Pradesh.	<p>It was principally approved for renewal from 1999 to 2009 and further period of 33 years up to 2042 by AP Land Management Authority & AP Commissioner of Industries. It is under process at District Collector for fixing the lease rental. Company is paying lease rental from 1999 to till date as per G.MS.No: 810 dated 04.08.1992 to Tahsildar - Rajahmundry Urban.</p> <p>Secretary to Government - Commerce & Industry directed District Collector & Vice Chairman and MD of APIIC to examine the Andhra Paper representation on lease for taking necessary action vide letter dated 05.03.2026. The matter is now in the final stages of being approved in the Office at Government of A.P.</p> <p>(Please refer to Annexure V, V & VI of R7's Compliance Report dated 17.03.2026 towards APPCB's conditions and to</p>




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		Chronological list of Turpulanka Events dated 28.11.2024)
13	The industry shall submit detailed action plan for complying CFO conditions within 15 days at the Regional Office - Kakinada.	<p>Complied With</p> <p>Report on action plan submitted to APPCB RO -Kakinada on 29.07.2023 vide letter No : APL/ENV/2023/07-573. Further half yearly compliance reports are being filed from time to time.</p>
14	The industry shall maintain proper house keeping.	<p>Complied with.</p> <p>Housekeeping is being maintained. Implementing "5S" throughout the mill. Dedicated teams are working towards "5S" and all process departments are taking ownership for their respective area.</p> <p>Dedicated team of housekeeping personnel working under the supervision of IR and Administration department.</p> <p>Lime kiln and coal yards are highly focused to maintain good housekeeping for further improvement and to sustain.</p>
15	The industry shall operate the NCG system continuously to reduce smell nuisance mainly during winter season.	<p>Complied With</p> <p>NCG systems are being operated round the clock all 365 days including winter season also.</p> <p>1) Non Condensable gases (NCG) and foul condensates are the source of smell.</p> <p>2) There are two streams in NCG i.e. Low volume High Concentration (LVHC) and High Volume Low Concentration (HVLC).</p> <p>3) NCG of LVHC & HVLC are being fired in Rotary Lime Kilns and Chemical Recovery Boilers respectively at > 1200 deg. c which is called Thermal Oxidation (incineration) process.</p>




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4) Operating NCG and foul condensate treatment systems round the clock and monitored through DCS controls.

5) Description of Odor control systems

Compliance report with complete details submitted to APCB vide Lr.No IPAPPM/ENV/2018/12-261,DT.22.12.2018.

Phase - 1: commissioned in Nov.2015

Phase - II: commissioned in July. 2017

Phase - III: commissioned in Dec. 2018

Project cost : Rs.11.64 Cores

Details of Odor control systems :

1) Collection and pretreatment of foul condensates with H₂O₂ and further treatment in ETP.

2) Up gradation of existing LVHC NCG Incineration System

3) Up gradation of existing HVLC NCG Incineration System

Engaged M/s. Lundberg - USA for evaluation of odor control systems and to suggest best technologies / alternatives and for upgradation requirements of existing systems to address the issue. US International Paper Subject Matter Experts (SMEs) guided and monitored all the above said projects for execution and commissioning. All above projects have been installed, commissioned and are in operation.

6) Odour Monitoring Programme :

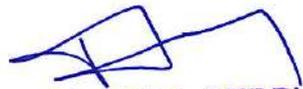
Regularly odor compounds in ambient air is being tested by Andhra Paper in Rajahmundry city & the values are in the range of BDL - 1.5 PPM with respect to H₂S and all most BDL with respect to Methyl Mercaptane. These values are **well below**



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		<p>TLV limits as per International standards of American Conference of Governmental Industrial Hygienists (ACGIH) applicable for work Zone I.e 10 PPM & 0.5 PPM respectively. These reports are being submitted to APPCB Regional Office. Kindly note that there are no prescribed limits as per Indian laws with reference to National Ambient Air Quality standards 18th November- 2009 or in other forms.</p> <p>7) NCG reliability studies conducted by MS Cholamandalam Risk Services dated 04.01.2025. Recommendations on LVHC NCG were implemented in the month of July,2025. For HVLC recommendations, PO issued to M/s. Elofhanson for HVLC and will be completed during next mill annual shut during July'26.</p>
16	The industry shall submit monitoring reports of composite samples of effluent, on monthly basis to the E.E., RO, Kakinada.	<p>Complied With</p> <p>Composite sampling of effluents is being done on daily basis and monthly consolidated test reports are being submitted to APPCB – RO Kakinada.</p> <p>Refer above point .1 of schedule – B for inhouse Laboratory facilities.</p>
17	The industry shall submit a report on findings of studies proposed to be conducted for color removal, as per E.C., dt. 31.01.2005.	<p>This condition is not applicable.</p> <p>There are no prescribed standards for color as per Environment (Protection) Rules, 1986 under Schedule – I section 53 for paper & paper industry.</p> <p>Now MOEFFCC published revised norms for pulp and Paper sector, whereas the color value prescribed under this notification is 350 Pt.C.U and is applicable with effect from September 2027</p> <p>By comparing these proposed norms, the average value of treated effluent color during FY 2025-26 is within the prescribed limit.</p>




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Min	Max.	Average
176	267	216

However the following exploratory work done to further reduce color of treated effluent :

1) Pilot trial was taken from 1st September 2022 at 2.45 pm and continued up to 17th September 2022 by M/s Axchem solutions India Pvt Ltd by using Axfix AF 1234, Axfix ACF 856 and PAC.

Service order issued vide No : 13776120 dated 05 AUG 2022 with a cost of Rs.50.0 Lacs to M/s Axchem solutions India Pvt Ltd and total cost is worked out to Rs.75.0 Lacs includes PAC.

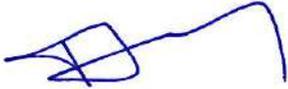
The results are encouraging. However, commercially not feasible at regular plant scale due to high cost i.e. Rs.10.0 Crores / year.

2) Coordinating and talking to CPPRI and IPMA. There is no feasible / viable technology for commercial operations.

However treated effluent colour values are well within forthcoming norms.

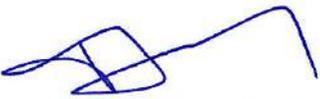
18	The industry shall maintain records of AAQM stations as per CFE dt. 19.05.2004. They should submit monthly reports to the E.E., RO, Kakinada.	<p><u>Complied with</u></p> <p>1) MOEFCC approved & NABL accredited third party sampling and testing is being done once in a month at four (4) locations for Ambient air quality & Ambient Noise and the reports are being submitted to APPCB regularly.</p> <p>2) The Parameter of ambient air and ambient noise are meeting the stipulated norms.</p> <p>3) Details of Continues Online Ambient Air quality monitoring stations:</p>
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		Location	Parameters	Remarks
		South West (Near ETP)	PM10 PM 2.5 So2 Nox VOC	Connected to APPCB site
		South East (Godavari House terrace)	PM10 PM 2.5 So2 Nox VOC	Connected to APPCB site
		North East (STP area)	PM10 PM 2.5 So2 Nox VOC	Connected to APPCB site
		North East (Opp. Pulp Mill)	PM10 PM 2.5 So2 Nox VOC	Connected to APPCB site
		4) Monthly Online monitoring data is being submitted to APCB RO Kakinada.		
19	The industry shall identify all possible sources of HVLC of Non - condensable gases and handle them properly to ensure no smell complaints are received from the surrounding areas.	Complied With 1) Non Condensable gases (NCG) and foul condensates are the source of smell. 2) There are two streams in NCG i.e. Low volume High Concentration (LVHC) and High Volume Low Concentration (HVLC).		
20	The industry shall install pretreatment systems to NCG incinerator immediately and action plan for revamping of all engineering operations attached to system of NCG incinerator shall be submitted to RO-Kakinada.	3) NCG of LVHC & HVLC are being fired in Rotary Lime Kilns and Chemical Recovery Boilers respectively at > 1200 deg. c which is called Thermal Oxidation (incineration) process. 4) Operating NCG and foul condensate treatment systems round the clock and monitored through DCS controls. 5) Description of Odor control systems Compliance report with complete details submitted to APCB vide Lr.No		




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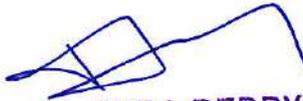
	<p>IPAPPM/ENV/2018/12-261,DT.22.12.2018.</p> <p>Phase - 1: commissioned in Nov.2015 Phase - II: commissioned in July. 2017 Phase - III: commissioned in Dec. 2018</p> <p>Project cost : Rs.11.64 Cores</p> <p><u>Details of Odor control systems :</u></p> <ol style="list-style-type: none"> 1) Collection and pretreatment of foul condensates with H2O2 and further treatment in ETP. 2) Up gradation of existing LVHC NCG Incineration System 3) Up gradation of existing HVLC NCG Incineration System <p>Engaged M/s. Lundberg - USA for evaluation of odor control systems and to suggest best technologies / alternatives and for upgradation requirements of existing systems to address the issue. US International Paper Subject Matter Experts (SMEs) guided and monitored all the above said projects for execution and commissioning. All above projects have been installed, commissioned and are in operation.</p> <p><u>6) Odour Monitoring Programme :</u></p> <p>Regularly odor compounds in ambient air is being tested by Andhra Paper in Rajahmundry city & the values are in the range of BDL - 1.5 PPM with respect to H2 S and all most BDL with respect to Methyl Mercaptane. These values are well below TLV limits as per International standards of American Conference of Governmental Industrial Hygienists (ACGIH) applicable for work Zone I.e 10 PPM & 0.5 PPM respectively. These reports are being submitted to APPCB Regional Office. Kindly note that there are no prescribed</p>
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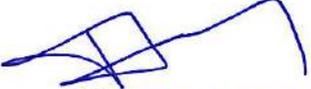
		limits as per Indian laws with reference to National Ambient Air Quality standards 18th November- 2009 or in other forms.
21	The industry shall install closed containment system for prevention and control of dust pollution at wood chip area.	Complied With Chip dust extraction system with new wet scrubbing technology with capital cost of Rs.2.00 Crores was commissioned in July'2023. The system consists of Cyclones & Wet scrubber.
22	The industry shall comply with conditions of EC dated 31.01.2005.	Compliance status reports are being submitted to APPCB and MOEFCC from time to time as per due dates i.e. once in six months in June and December every year.
23	Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.	Noted and agreed too
24	This order is issued without prejudice to W.P. filed by the Central Tobacco Research Institute, Rajahmundry in the Court of Principal District Judge, Rajahmundry regarding Water and Air Pollution.	Noted and agreed too
25	This order issued subject to final orders issued by any court of law.	Noted and agreed too
SPECIAL CONDITIONS		
26	The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.	Complied With NOC obtained and is valid up to 10.02.2027.
27	The industry shall prepare a safety report and carry out an independent safety audit report of the respective	Complied With Conducting External competent agency auditing once in a year and the




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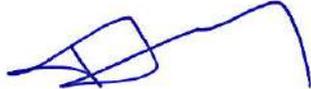
	<p>industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.</p>	<p>recommendation compliance report is being submitted to Factory Department. The recent audit for the year 2025 from 15th to 17th SEP was done by M/s. Bureau Veritas Industrial Services Private Limited.</p> <p>The report was submitted to Factories Department with action plans on 11.10.2025.</p> <p>Reports submitted to APPCB on 25.11.2025</p>																		
28	<p>The industry shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.</p>	<p>Complied With</p> <p>1) Antidotes stock maintained in OHC.</p> <p>2) Safety annual training calendar is in place and adhere to the plan in conducting training classes.</p>																		
29	<p>The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.</p>	<p>Complied With</p> <p>All the safety related equipment are being calibrated periodically including pressure vessels and reports are being submitted to Factory department. Safety equipment calibration done on 08.09.2023 by external competent agency.</p> <p>Reports submitted to APPCB on 25.11.2025</p>																		
30	<p>The industry shall install fluorescent Wind Vane at the highest point in the industry Premises.</p>	<p>Complied With</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>Location of Fluorescent wind vane.</th> <th>Numbers</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Chipper house</td> <td>1</td> </tr> <tr> <td>2</td> <td>Pulp Mill, Annapurna Tower</td> <td>1</td> </tr> <tr> <td>3</td> <td>Pulp Mill, Chip Silo</td> <td>1</td> </tr> <tr> <td>4</td> <td>Chlorine dioxide Plant-10 TPD</td> <td>1</td> </tr> <tr> <td>5</td> <td>Liquid Oxygen Plant</td> <td>1</td> </tr> </tbody> </table>	S.No	Location of Fluorescent wind vane.	Numbers	1	Chipper house	1	2	Pulp Mill, Annapurna Tower	1	3	Pulp Mill, Chip Silo	1	4	Chlorine dioxide Plant-10 TPD	1	5	Liquid Oxygen Plant	1
S.No	Location of Fluorescent wind vane.	Numbers																		
1	Chipper house	1																		
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5	Liquid Oxygen Plant	1																		




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 & Mill Manager

		6	RB-4 - MCC Room	1
		7	Methanol Yard	1
		Total		7
31	The industry shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.	<p>Complied With</p> <p>1) Risk Analysis and Risk Assessment conducted for all the hazardous operation and is updated periodically subject to changes.</p> <p>2) Recently, it was reviewed and updated in April.2023 by Mr.S.A.Rao & Mr.T.Prasad; INSTITUTE OF INDUSTRIAL FIRE & SAFETY ENGINEERING VISAKHAPATNAM</p> <p>3) Job safety analysis and risk assessment is being done for all routine and non-routine activities</p> <p>4) Work permit system is in place.</p>		
SCHEDULE - C				
S. No	CONDITION	COMPLIANCE		
1.	The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under..	Noted and agreed too		
2.	The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.	Noted and agreed too		
3.	The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization	Noted and agreed too		
4.	Any unauthorized change in personnel, equipment or working conditions as mentioned in the application	Noted and agreed too		




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 & Mill Manager

	by the person authorised shall constitute a breach of his authorization.	
5.	The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.	<p>Complied with</p> <p>1) On-Site emergency procedure is in place and reviewed periodically for updating. Recently updated on 21.09.2023. Again it is under revision and will be completed by end of Mar'26.</p> <p>2) OSEP is prepared by District Administration for East Godavari on 18.12.2017 by DNV. Copy is available in the company to deal off-site emergencies .</p> <p>2) Emergency Response center established for coordination during emergencies.</p> <p>3) Emergency contact number of company personal and external government agencies is displayed at various locations of the company to aware all employees.</p> <p>4) Periodical Mock drills are in place as per Factory rules by covering scenarios like spillages, leakages, fire etc. Annual mock drill calendar is being released and circulated to all process owners to adhere its schedule.</p> <p>5) Conducting External competent agency auditing once in a year.</p>
6.	The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".	Noted and agreed
7.	It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.	Noted and agreed




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8.	An application for the renewal of an authorization shall be made as laid down under these rules.	Noted and agreed
9.	Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.	Noted and agreed
SPECIFIC CONDITIONS		
S. No	CONDITION	COMPLIANCE
10	The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	Complied with 1) No waste is stored for more than 90 days within the site. 2) ETP sludge ,Chip dust, wood bark, knots are reused in boiler on day to day basis
11	The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.	Complied with 1) Waste oil tins are stored on raised platform under roof at generation locations and reused maximum extent possible for equipment and fired in Lime Kilns. Balance quality if any shall be disposed to Authorized reprocesseser / dealer. 2) Lead acid batteries are being disposed of authorized dealers / on buy back policy to supplier. Stored under roof on platforms safely. 3) Monthly tracking is maintained and data is being submitted to APPCB regularly.
12	The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports	Complied with 1) Seven copy manifest system FORM-10 is being maintained and copies are being submitted to APPCB Regional Office, Kakinada.



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& Mill Manager

	Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.	2) TREM cards FORM -9 Prepared and issued to transporter during transit.
13	The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorization in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	Complied with 1) Internal records in FORM -3 for all the wastes are being maintained 2) Hazardous waste SOP published. 3) FORM - 4 annual returns are being submitted before 30 th June every year. For the FY 2024-26 report submitted on 10.06.2025.
14	Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.	Complied with FORM - 4 annual returns are being submitted before 30 th June every year. Form - 4 for year 2024-25 submitted on 10.06.2025

In the light of the above submissions, compliances and the supporting documents furnished, this Respondent therefore humbly prays that this Hon'ble Tribunal may be pleased to dismiss the above application as bereft of any merit and thus render justice.

Dated at Chennai on this the 16th day of March, 2026

7th Respondent

Counsel for the 7th Respondent

M. SURA REDDY
Sr. Vice President-Operation
& Mill Manager



Verification

I, **Sura Reddy Mallidi, the Sr. Vice President (Operations) & Mill Manager and Authorised Signatory of the 7th Respondent** herein, now come over to Chennai do hereby verify that the statements made in 1 to 4 tables above have been explained to me and are affirmed to be true to the best of my knowledge, belief and information.

7th Respondent

M. SURA REDDY
Sr. Vice President-Operation
& Mill Manager





सत्यमेव जयते

Government of India
Ministry of Environment and Forests

F. No. J-11011/410/2010-IA-II (I)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003

E-mail: tchand2003@yahoo.co.uk

Tele fax: 011: 2436 3963

Dated: 6th March 2014

To
The Managing Director,
M/s. Andhra Pradesh Paper Mills Limited
Sreeram Nagar, Rajahmundry,
District East Godavari,
Andhra Pradesh- 533105
Fax: 0883- 2461764; E-mail: pkhuri@andhrapaper.com teamlabs@gmail.com

Subject: Expansion of pulp production capacity from 500 TPD to 650 TPD by modernization and debottlenecking the process of **M/s Andhra Pradesh Paper Mills Limited** at Sreeram Nagar, Rajahmundry, East Godavari District, Andhra Pradesh - **Environmental Clearance - regarding.**

Sir,

This has reference to your letter no.APPM/RJY/MOD/EC/MOEF/1 dated 15.11.2011 along with copies of EIA-EMP report and subsequent communications dated 3.12.2013, 17.12.2013 and 1.1.2014 seeking environmental clearance under the provisions of EIA Notification, 2006. The Terms of Reference (TOR) for the aforesaid project was accorded by MOEF vide letter of even no dated 20.10.2010. The pulp and paper manufacturing industry is listed at S.No. 5(i) in Category A of the schedule of EIA Notification, 2006 and appraised by the Expert Appraisal Committee (Industry) of MoEF.

2. The Ministry of Environment and Forests has examined the application made EC for the aforesaid project. From the documents furnished, it is noted that M/s. Andhra Pradesh Paper Mills Limited have proposed for expansion of pulp production capacity from 500 TPD to 650 TPD by modernization and debottlenecking the process at Sreeram Nagar, Rajahmundry, East Godavari District, Andhra Pradesh. The project site is located at the intersection of the coordinates East 81° 46' 20" and North latitude 17° 01' 41" with an elevation of 26.5 m. The unit has 123.86 acres of land of which 27.90 acres of the area was developed as green belt. The proposed expansion will carried within the existing plant premises. River Godavari is flowing from northwest to south direction and passing at a distance of 0.7 km from the plant site. The site has never been inundated due to floods of R. Godavari as the MSL of the river is 9.14m and that of the site is 26.21 m. The nearest human settlement from the site is Rajahmundry town located at a distance of 1km. Rajahmundry Railway

station (SC Railway) is at a distance of 2.1 km from the plant area in south direction. National highway is at a distance of 3.2 km from the plant area in east direction. Divancheruvu west reserved forest is at a distance of 4.5 km in east direction, Divancheruvu east reserve forest is at a distance of 8.5 km in NE direction. No forestland is involved in the project area. No National Parks, Wildlife Sanctuaries/Eco-sensitive areas are located within 10 km radius of the site. Total cost for the proposed expansion is Rs. 19.60 crores in which Rs. 152.5 lakhs have been earmarked towards the capital cost and Rs. 350.8 lakhs have been earmarked towards the recurring cost after expansion for environmental protection.

3. Following are the existing and proposed production capacities:

S.No.	Products	EC obtained from MoEF dated 31.01.2005	EC obtained from SEIAA, Andhra Pradesh dated 26.2.2010	Proposed expansion (Present proposal)	Total Capacity
1.	Pulp (TPD)	500	--	From 500 to 650 TPD	650
2.	Paper (TPD)	330	593	--	593
3.	CPP (MW)	34	46	--	46

4. It is noted that the proposed expansion will be done by optimizing the production capacity, by ensuring the equipment and machinery is used to their optimal capacity, thereby enhancing the productivity. The optimization shall also proportionately reduce the resource consumption and effluent generation. The de-bottlenecking process involves replacement of screen rotors with Dolphin type rotors and installation of high pressure water pump to Eop & Do stages of bleach plant for washers mesh in the fibre line. Modification of air handling system and ESP in the recovery island will also be done.

5. It is noted that the emissions from the boiler and rotary kilns are passed through Electro Static Precipitator with an outlet concentration of 50 mg/Nm³. DG set is provided with stack height as per CPCB guidelines. Bag filter is provided to control the fugitive emissions.

6. The total water requirement after expansion will be 49,100 m³/day, which is drawn from the River Godavari. The wastewater generated from the plant after expansion would be 35,955 m³/day which will be reused for green belt development after treatment and excess treated waste water would be sent to turupulanka sand shoals of River Godavari. Domestic effluent of 2,800 m³/day would be sent to municipal sewer line. The unit has an existing effluent treatment plant with a capacity of 20 MGD for treating the effluent generated from process blow downs. The capacity is adequate to meet the total effluent generation of 35,955 m³/day after debottlenecking.

7. The solid wastes generated from the process are ETP sludge, which would be sent to boiler or sold to egg tray manufacturers, chip dust shall be sent to boiler, lime sludge shall be reburnt in rotary lime kiln and from the utilities are lubricating oil, Container liners and PVC scrap, which are sent to authorized recyclers.

8. Public Hearing / Public Consultation meeting was conducted by the Andhra Pradesh Pollution Control Board on 21.9.2011.

9. The proposal was considered by the 32nd meeting of the Expert Appraisal Committee (Industry) held during 27-28th January 2012, 10th meeting of the Reconstituted Expert Appraisal Committee (Industry) held during 29-31st July 2013 and further reconsidered in its 15th meeting held

during 29-30th January 2014. The Committee recommended the proposal for environmental clearance subject to stipulation of specific conditions along with other environmental conditions.

10. Based on the documents furnished and presentation made by you and your consultant, M/s. Team Labs and Consultants - Hyderabad, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September 2006, subject to strict compliance of the following Specific and General conditions:

A. SPECIFIC CONDITIONS

- i. Compliance to all the specific and general conditions stipulated for the existing plant by the Central/State Government shall be ensured and regular reports submitted to the Ministry and its Regional Office at Bangalore.
- ii. The project authority shall install multi cyclones, wet scrubbers with the boilers to achieve the particulate emission below 50 mg/Nm³. The emissions from chemical recovery section shall be controlled through primary and secondary venturi scrubbers.
- iii. Data on ambient air, stack and fugitive emissions shall be regularly submitted online to Ministry's Regional office at Bangalore SPCB and CPCB as well as hard copy once in six months and display data on PM₁₀, PM_{2.5}, SO₂ and NO_x outside the premises at the appropriate place for the general public.
- iv. In case of treatment process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- v. The total water requirement (including existing) shall not exceed 49,100 m³/day. The industry shall ensure the compliance of the standards for discharge of the treated effluent from the unit as stipulated under the EPA rules or SPCB whichever is more stringent. The company shall make efforts to limit the water consumption upto 75 m³/tonne of product. Adequate steps including use of modern RO/UF based technologies shall be used to increase recycling and reduce water consumption.
- vi. Adequate number of influent and effluent quality monitoring stations shall be set up in consultation with the State Pollution Control Board and regular monitoring shall be carried out for all relevant parameters to maintain the effluent treatment efficiency. Online flow meter, pH meter, conductivity meter etc. shall be installed. The report shall be submitted to Ministry's Regional Office at Bangalore, SPCB and CPCB.
- vii. Ground water quality study in and around the project area shall be conducted and report submitted to Ministry's Regional Office at Bangalore, SPCB and CPCB.
- viii. The company shall install Oxygen Delignification (ODL) Plant and shall maintain AOX below 1 kg/tonne of paper production.
- ix. The company shall submit the comprehensive water management plan along with monitoring plan for the ground water quality and the level, within three months from date of issue of this letter.

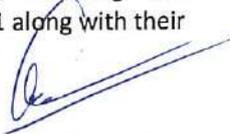
- x. The project authority shall dispose of hazardous waste as per the provision of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
- xi. The company shall develop green belt in 33% of the total land as per the CPCB guidelines to mitigate the effect of fugitive emissions.
- xii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- xiii. The company shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling.
- xiv. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the pulp and paper sector shall be strictly implemented.
- xv. All the commitments made to the public during the Public Hearing/Public Consultation meeting held on 21.9.2011 shall be satisfactorily implemented and a separate budget for implementing the same shall be allocated and information submitted to the Ministry's Regional Office at Bangalore.
- xvi. The proponent shall adopt a 'Model Village' under CSR. At least 2 % of the net retain profits of the project shall be earmarked towards the Enterprise Social Commitment based on Public Hearing issues and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office at Bangalore. Implementation of such program shall be ensured accordingly in a time bound manner.
- xvii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, Safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Andhra Pradesh Control Board and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- iii. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of PM₁₀, PM_{2.5}, SO₂ and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bangalore and the SPCB/CPCB once in six months.
- iv. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.

- v. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).
- vi. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- vii. The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
- viii. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- ix. Requisite funds shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Bangalore. The funds so provided shall not be diverted for any other purpose.
- x. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- xi. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bangalore. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM₁₀, PM_{2.5}, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bangalore / CPCB / SPCB shall monitor the stipulated conditions.
- xiii. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bangalore by e-mail.

- xiv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in> This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office at Bangalore.
- xv. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.
11. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
13. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.



(Dr.T.Chandini)
Director

Copy to:

1. The Secretary, State Department of Environment, Government of Andhra Pradesh, Mantralaya, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, HUDA Complex, Maitrivaram, S.R.Nagar, Hyderabad- 500 038.
4. The Additional Principal Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wing, 17th Main Road, Koramangala, Bangalore-560034.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
6. Guard file/ Record file/Monitoring file.



सत्यमेव जयते

Government of India

Ministry of Environment, Forests & Climate Change

F. No. J-11011/410/2010-IA-II (I)

Indira Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi - 110 003
E-mail: tchand2003@yahoo.co.uk
Tele fax: 011: 2436 3963

Dated: 12th December 2014

To
Shri Rampraveen Swaminathan,
CEO, M/s International Paper APPM Ltd.,
Sreeram Nagar, Rajahmundry,
District East Godavari,
Andhra Pradesh- 533105
Fax: 0883- 2461764; E-mail: Rampraveen.swaminathan@ipaper.com pivush.shah@ipaper.com

Subject: Expansion of pulp production capacity from 175,000 TPA to 227,500 TPA (500 TPD to 650 TPD) by modernization and debottlenecking the process of M/s International Paper APPM Ltd. at Sreeram Nagar, Rajahmundry, East Godavari District, Andhra Pradesh - Amendment in Environmental Clearance No.J-11011/410/2010-IA.II(I) dated 06.03.2014 read with letter dated 26.08.2014 - regarding.

Sir,

This is with reference to your letter dated 09.09.2014 with reference the environmental clearance dated 06.03.2014 granted to the aforesaid project seeking an amendment in the unit of total production capacity of pulp production capacity to be mentioned in Tonnes per Annum (TPA) in addition to Tonnes per Day (TPD) on the basis of 350 days of operation.

2. The matter was considered in the 25th Expert Appraisal Committee (Industry) meeting held on 13th-14th October 2014. It was noted that the project was granted an environmental clearance No. J-11011/410/2010-IA.II(I) dated 06.03.2014 and the EC was thereafter transferred in the name of M/s International Paper APPM Ltd. vide MOEF letter dated 26.08.2014. Project proponent has, vide letter dated 09.09.2014 requested the Ministry that the expansion of pulp production capacity from 500TPD to 650TPD be also mentioned in Tonnes per Annum production as 175,000 TPA to 227,500TPA considering 350 days of operation. This was agreed to.

The Ministry of Environment, Forests and Climate Change hereby amends the Environmental Clearance J-11011/410/2010-IA.II(I) dated 06.03.2014 read with letter dated 26.08.2014 as follows:

"Expansion of Pulp production capacity from 175,000 TPA to 227,500 TPA (500 TPD to 650 TPD) assuming 350 days of operation"

All other conditions remain the same.

This issues with the approval of the Competent Authority.

(Dr.T.Chandini)
Scientist F

Copy to:

1. The Secretary, State Department of Environment, Government of Andhra Pradesh, Mantralaya, Hyderabad.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, HUDA Complex, Maitrivaram, S.R.Nagar, Hyderabad- 500 038.
4. The Additional Principal Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wing, 17th Main Road, Koramangala, Bangalore-560034.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
6. Guard file/ Record file/Monitoring file.
- 7.

(Dr.T.Chandini)
Scientist F



ANDHRA PRADESH POLLUTION CONTROL BOARD

**Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007**

Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



RED CATEGORY

RENEWAL OF CONSENT TO OPERATE & AUTHORIZATION ORDER

Consent Order No:APPCB/VSP/RJY/361/CTO/HO/2010- Date: 03/07/2023

CONSENT is hereby granted to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Andhra Paper Limited

**(Formerly International Paper APPM Limited), Unit: Rajahmundry,
Sriramnagar, Rajamahendravaram, East Godavari District**

E-mail: sreeramachandra.susarla@andhrpaper.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below Outlets for discharge of effluents:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge KLD	Point of Disposal
1.	Process & Washings effluents after treatment	21,169	Treated in ETP and the treated effluent to Greenbelt development and excess to Turupu Lanka Sand shoals of River Godavari.
2.	Cooling blow down & Boiler and DM plant regeneration	10,365	
3.	Domestic effluents from Plant	400	
4.	Domestic effluents from township after treatment	2480	Public sewer after treatment in STP.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m³/hr)
1	Attached to 1 x 105 TPH Coal fired boiler along with 34 MW Turbine	2,30,000
2	Attached to 1 x 1300 TPD Recovery boiler	2,42,000
3	Attached to 100 TPD Rotary Lime Kiln-I	38,750
4	Attached to 160 TPD Rotary Lime Kiln-II	42,500
5	*Attached to 2 x 6250 KVA Turbo generator sets. (Standby)	--
6	Attached to 1 X 45 TPH Coal fired Boiler along with 1x15000 KVA Turbo generators sets. (Standby)	90,180
7	Attached to Recovery Boiler-4 Main dissolving Tank Vent	---
8.	Attached to Pulp Bleach Plant Vents	--

***It is reported that the boilers of capacity 2x 33 TPH & 2 x 27 TPH coal fired boilers are dismantled.**

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]

M/s. Andhra Paper Limited (Formerly International Paper APPM Limited), Unit: Rajahmundry, Sriramnagar, Rajamahendravaram, East Godavari District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Waste namely

- **HAZARDOUS WASTES WITH DISPOSAL OPTION: ***

S. No	Name of Waste	Stream	Quantity	Mode of Disposal
1	ETP Sludge	35.3 of Schedule – I	92 TPD	Shall dispose part of the sludge to egg tray units/sun dry paper board industries for recycling and the remaining in the boiler after drying along with coal / TSDF.
2	Used Oil	5.1 of Schedule – I	25 TPA	Shall dispose to authorized re-processors / internal recycling / burning in lime Kiln
3	Empty barrels / containers /liners contaminated with hazardous chemicals /wastes	33.1 of Schedule – I	150 TPA	Shall dispose after complete detoxification shall be sent to outside parties.
4	Chemical-containing residue arising from decontamination / cleaning of tanks / containers / furnaces (WBL tanks, GL tanks, RB4 tanks, sumps, WL , clarifier tanks of RLK, RB.4 smelt etc...)	34.1 of Schedule – I	250 TPA	Shall dispose to cement industries for co-processing / TSDF
5	Oil Suldge or Emulsion (Furnace oil Tank bottom sludge)	4.1 of Schedule – I	5 TPA	Shall dispose burning in boilers along with coal / TSDF
6	Spent Ion exchange Resin	35.2 of Schedule – I	2 TPA	Shall dispose burning in boiler along with coal for steam & power generation / TSDF
7	Discarded Asbestos	15.2 of Schedule – I	10 TPA	Shall dispose to TSDF
8	Date expired or off specified Chemicals (Obsolete)	32.1of Schedule – I	50 TPA	Shall dispose to beneficial end users / recyclers / TSDF
9	Oil Contaminated cotton or other cleaning materials	33.2 of Schedule – I	10 TPA	Shall dispose burning in Boiler
10	Ash from Producer gas plant	35.1 of Schedule – I	8 TPD	Shall dispose used in boiler along with coal for steam & power generation / TSDF
11	Waste Lime Cake (from dreg Filter press)	32.2 of Schedule – I	20 TPD	Shall dispose to Cement industry /Brick kilns / beneficial users / TSDF
12	Discarded Carbon filter media (water treatment Plant)	B2060 of Schedule -III	5 TPA	Shall dispose used in boiler along with coal for steam & power generation / TSDF
13	Discarded activated Alumina	35.1 of Schedule – I	5 TPA	Shall dispose to Cement industry / Brick Kilns / Other beneficial users / TSDF

14.	Insulation Waste / Discarded Glass wool	--	6 TPA	Shall dispose to TSDF
15.	Discarded thermocol	--	2 TPA	Shall dispose to TSDF
16.	Discarded PPE	--	5 TPA	Shall dispose cotton PPE to boiler and others back to suppliers / recyclers / TSDF

* The industry shall route all the above wastes through APEMC

• **OTHER THAN HAZARDOUS WASTE WITH DISPOSAL OPTION:**

S. No	Name of Waste	Quantity	Mode of Disposal
1	Waste Lime Sludge	25 TPD	Disposed to Cement industry / Brick kilns / beneficial end user
2	PVC/HDPE & Polythene Scrap	50 TPA	Sold to Reusers / recyclers/re-processors
3	Chip Dust	75 TPD	To Producer Gas plant / partly to boiler / re-users for beneficial purposes.
4	Wood Bark	150 TPD	To Producer Gas plant and partly to boiler or re-users for beneficial purposes.
5	Wood waste & Logs	10 TPD	Reused in producer Gas plant / beneficial end users / Boiler
6	Knots from Pulp mill	5 TPD	Reused in boilers
7	ESP Ash	8 TPD	Disposed to Cement industries for co-processing / Brick Kilns
8	Coal Ash	333 TPD	Brick kilns for reuse
9	Slaker stones from Lime Kiln	2.5 TPD	Dispose to Cement industry/Brick kilns / other beneficial users
10	Paper cuttings / waste Kraft / Cores pipes/ broke/wappers	20 TPD	Sold to re-users
11	Demolition and construction waste and refractory bricks	200 TPA	To use for filling in low laying area& road / pathway laying within the premises / give to outside construction agencies for use.
12	Metal Waste (Ferrous & non Ferrous)	1500 TPA	Sold to outside party for reusers / recyclers
13	Discarded Machine clothing, felts, screens, Conveyor belts, Drive belts, presses wires, rubber Scrap etc...	150 TPA	Sold to reusers / recyclers / end users
14	Discarded packing of Wooden / carton scrap	200 TPA	Sold to reusers / recyclers / end users / producer gas plant
15	Scrap electrical &electronics assemblies other than E- Wastes	300 TPA	Sold to reusers / recyclers / end users
16	E-Waste	30 TPA	Authorized Collection centers/

		dismantlers/ re-processors/ return to suppliers.
--	--	--

This consent order is valid for manufacture of the following products along with capacities only.

S.No	Products	Capacity
1	Paper	2,07,550 TPA
2.	Pulp	2,00,000 TPA
3.	Captive Power	46 MW
4.	Paper Sheets (A4 sheeter)	267 TPD

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent to operate & Hazardous Waste Authorisation shall be valid for a period ending with the **30th day of June, 2028.**

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

M/s. Andhra Paper Limited

(Formerly International Paper APPM Limited), Unit: Rajahmundry,

Sriramnagar, Rajamahendravaram, East Godavari District

Copy to:

1. The JCEE, Zonal Office, **Viskhapatnam** for information and necessary action.
2. The EE, Regional Office, **Kakinada** for information and necessary action.

SCHEDULE – A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

6. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules **at least 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.
7. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
9. The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
10. The industry may explore the possibility of tapping the solar energy for their energy requirements.
11. The industry should educate the workers and nearby public of possible accidents and remedial measures.

SCHEDULE - B

The item was placed CTO committee meeting held on 21.06.2023. The committee recommended to issue of CTO & HWA order to the industry for the existing products only for a period upto 30.06.2028, as the industry has not complied with several conditions stipulated by the Board. The expansion proposal shall be reviewed after receipt of ZO, Visakhapatnam report on the industry's reply submitted during the CTO meeting, including balance fee payable by the industry.

WATER POLLUTION:

1. The effluent discharged shall not contain constituents in excess of the tolerance limits mentioned below:

Outlet	Parameter	Limiting Standards
1 to 3	pH	6.50 – 8.50
	TSS	100 mg/l
	Oil and Grease	10 mg/l
	COD	250 mg/l
	BOD	30 mg/l
	AOx	1.0 kg/ton of paper
4	pH	6.50 – 8.50
	Oil and Grease	10 mg/l
	Biochemical Oxygen Demand	30 mg/l
	Total Suspended Solids	<100 mg/l
	Fecal Coliform (FC) (Most Probable Number per 100 milliliter,	<1000 MPN/100

MPN/100ml	ml
-----------	----

2. The source of water is River Godavari. The following is the permitted water consumption:

Sl. No.	Purpose	Quantity (KLD)
1	Industrial cooling, boiler feed.	12,782
2	Domestic & Gardening purposes.	3,700
3	Process and washings.	27,130
	Total	43,612

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for assessment purpose.

3. The industry shall maintain Electro Magnetic flow meters with totalisers for water consumption, effluent generation mentioned in the Order.

4. The industry shall comply with CPCB directions dated 05.02.2014 & 02.03.2015 on online connectivity to CPCB/APPCB website.

AIR POLLUTION:

5. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1, 2 & 6	Particulate matter	50 mg/Nm ³
3 & 4	Particulate matter	50 mg/Nm ³
	H ₂ S	10 mg/Nm ³

***It is reported that the boilers of capacity 2x 33 TPH & 2 x 27 TPH coal fired boilers are dismantled.**

6. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10mm) - 100 mg/ m³; PM2.5 (Particulate Matter size less than 2.5 mm) - 60 mg/ m³; SO₂ - 80 mg/ m³; NO_x - 80 mg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

7. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

8. The industry shall take measures to control the smell nuisance (Mercaptanes and others) and there shall not be any perceptible odour outside the industry premises.

9. The industry shall implement adequate dust containment cum extraction measures near lime kiln 1 & 2 to mitigate fugitive emission and shall report compliance to RO, Kakinada and ZO, Visakhapatnam.

GENERAL:

10. The industry shall not manufacture new products and not exceed the consented capacity without CTE/CTO of the Board.

11. The industry shall restrict the temperature of waste water to below 35⁰C at inlet of ETP. The plan of action to restrict the temperature of waste water at inlet ETP within 2

months shall be furnished to RO Kakinada and ZO Visakhapatnam.

12. **The industry shall renew the lease permission of sand shoals from the Government of Andhra Pradesh.**
13. The industry shall submit detailed action plan for complying CTO conditions within 15 days at the Regional Office – Kakinada.
14. The industry shall maintain proper house keeping.
15. The industry shall operate the NCG system continuously to reduce smell nuisance mainly during winter season.
16. The industry shall submit monitoring reports of composite samples of effluent, on monthly basis to the E.E., RO, Kakinada.
17. The industry shall submit a report on findings of studies proposed to be conducted for colour removal, as per E.C., dt. 31.01.2005.
18. The industry shall maintain records of AAQM stations as per CFE dt. 19.05.2004. They shall submit monthly reports to the E.E., RO, Kakinada.
19. The industry shall identify all possible sources of HVLC of Non – condensable gases and handle them properly to ensure no smell complaints are received from the surrounding areas.
20. The industry shall install pretreatment systems to NCG incinerator immediately and action plan for revamping of all engineering operations attached to system of NCG incinerator shall be submitted to RO-Kakinada.
21. The industry shall install closed containment system for prevention and control of dust pollution at wood chip area.
22. The industry shall comply with conditions of EC dated 31.01.2005.
23. Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.
24. This order is issued without prejudice to W.P. filed by the Central Tobacco Research Institute, Rajahmundry in the Court of Principal District Judge, Rajahmundry regarding Water and Air Pollution.
25. This order issued subject to final orders issued by any court of law.

Special conditions:

26. The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.
27. The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.
28. The industry shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.
29. The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.
30. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
31. The industry shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.

SCHEDULE - C

[see rule 6(2)]

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING HAZARDOUS WASTES]**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on “Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty”.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

Specific Conditions:

10. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
11. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
12. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
13. The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B SREEDHAR IAS, MS(BS), O/o MEMBER SECRETARY-APPCB

To

M/s. Andhra Paper Limited

(Formerly International Paper APPM Limited), Unit: Rajahmundry,

Sriramnagar, Rajamahendravaram, East Godavari District

Signed by B Sreedhar IAS

Date: 03-07-2023 13:26:15

Reason: Approved

GOVERNMENT OF ANDHRA PRADESH
REVENUE DEPARTMENT

90

From:
The Chief Commissioner of
Land Administration & Special
Chief Secretary to Govt. Andhra Pradesh,
HYDERABAD.

To
The Principal Secretary to Govt.
Revenue (Assign II) Department,
Andhra Pradesh, Secretariat,
HYDERABAD.(W.E).

CCLA's Lr. No. Assign-II (2) / 990 / 2008. Dt. 14-08-2014.

Sir,

Sub:- LAND - East Godavari District - Lease of renewal of Turupulanka and sand shoals in River Godavari measuring an extent of Ac.612.71 cents in Rajahmundry (village) and (M) requested for lease a further period of (10) years from 01.07.1999 to 30.06.2009 - the proposal is placed before the APLMA for necessary action - Reg.

- Ref: 1. Government Memo.No.46260/Assn.VI/99-8, Revenue (Assn.VI) Department, Dated: 13.06.2008.
2. C.C.LA's Ref.No.SPLB2/990/2008, Dated: 05.07.2008.
3. Memo.No.15-1-08-613/613/ID, Dt: 01.10.2008 of Commr. of Industries, Hyderabad.
4. Collector, East Godavari District Ref.No.E1/2386/2003, Dt: 24.10.08.
5. Minutes of the Meeting of APLMA held on 22.7.2014 vide SI.No.11.

-oOo-

Kind attention of the Government is invited to the references cited.

Earlier, the Government have issued orders vide G.O.Ms.No.810 Revenue (Assn.I) Department, Dated: 04.08.1992 granting lease in an extent of Ac. 612.71 cents situated in Turupulanka and sand shoals in River Godavari to A.P. Paper Mills, Rajahmundry for discharge of its treated industrial effluents for a period of 10 years with effect from 1.7.1989 or till the completion of dedicated drain whichever is earlier in favour of A.P. Paper Mills Limited, Rajahmundry at the rate of Rs.300/- per acre per annum.

Subsequently, the Collector, East Godavari district in his reference. No. E1/3517/95, dated; 02.06.1999 has submitted proposals directly to the Government for extension of lease for a period of (10) years i.e., from 01.07.1999 to 30.06.2009 @ Rs.525/- per acre per annum (Rupees Five hundred and twenty five only) and increase of lease of lands leased out for Non-Agricultural Purpose @ 10% per annum, as the existing lease has expired by 30.06.1999.

The Collector, East Godavari District in his reference dated: 9/2002 has furnished a calculation sheet on fixation of lease rent with effect from 01.07.1999 to 30.06.2009 and the same was sent to Government.

The Collector, East Godavari District in his reference dated: 24.10.2008 has submitted a detailed report informing that after obtaining estimates from the Zonal Manager, A.P.I.I.C. Kakinada an amount of Rs.160.00 Crores may be required for execution of the dedicated drain from (1) Rajahmundry to Avulamanda (2) Maredubaka to Tallarevu (for formation of dedicated drain).

Vide D.O.Lr.No.15-1-2008-1272-1272-ID, Dated: 18.08.2009, the Commissioner of Industries has informed that Important issues that are likely to come up in the State Investment Promotion Board Meeting for discussion on the issue pertaining to Andhra Pradesh Paper Mills i.e., continuation of lease on long term basis for an extent of Ac.612.71 cents and Sand Shoals in the river bed of Godavari for a period of (50) years at existing rates.

Vide C.C.L.A's Lr.No.Spl.B2/990/2008, DATED: 21.08.2009 a factual report was sent to the Commissioner of Industries, Hyderabad requesting the Commissioner of Industries, Hyderabad to appraise the above facts to the Government for taking further necessary action in the matter.

The proposal of the Collector, East Godavari District has been placed before the APLMA in the meeting held on 22.7.2014 for taking a decision in the matter.

The Director, Government Relations & Regulatory Affairs International Paper APPM Limited has attended the meeting and stated that the last lease rental fixed by the State Revenue Department was @ Rs. 300/- per acre per year, which for 612.71 acres works out to Rs. 1,83,813/- this amount had been paid regularly by the company since he year 1999, till June 2015. Sri Rajat Kumar, Commissioner Industries explained the need to support the proposal as it is an established unit running successfully and the precondition in the GO regarding common drain construction is not relevant now as it is shelved.

The APLMA has decided to recommend the proposal to the Government for renewal of lease from 1999 to till 2009 and for a further period of 33 years in favour of the international Paper Limited, Rajahmundry, East Godavari District at 10% of the present market value as lease amount with a provision for enhancement of lease amount in a block period of 5 years. The Collector to recover the lease amounts dues from 1999 to till date and collect every year hereafter.

The proposal of the Collector, East Godavari District along with connected record and the minutes of the meeting of the APLMA held on 22.7.2014 are submitted herewith to the Government for necessary action in the matter.

Yours faithfully,
Sd/- P.Lakshmi Narasimham,
For Chief Commissioner.

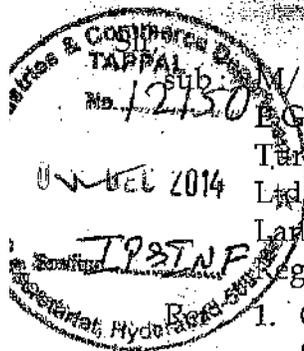
Copy to the Collector, East Godavari District.

GOVERNMENT OF ANDHRA PRADESH
COMMISSIONERATE OF INDUSTRIES :: HYDERABAD

From
The Commissioner of Industries,
Government of Andhra Pradesh,
Chirag Ali Lane, Abids,
Hyderabad.

To
The Principal Secretary to Government,
Industries and Commerce Department,
Government of Andhra Pradesh,
Secretariat, Hyderabad..

Lr. No. 29/1/2014/14744 dated: 29/11/2014



M/s. International Paper Mills Ltd., (AP Paper Mills Ltd.) Rajahmundry, E.G District - Renewal of the lease of Lanka land of Acs. 612.71Cts at Turpulanka and sand shoals in River Godavari in favour of AP Paper Mills Ltd, for a further period - Genuineness of the requirement of Government Land and Justification report in Annexure-XI -Remarks - Submitted - regarding.

1. Government Memo No. 9098/IP&INF/A3/2014, Dated 26/09/2014 of the Deputy Secretary to Government, Industries and Commerce department.
2. Lr. No. 862/A1/2012, Dated 07/11/2014 of the General Manager, District Industries Centre, Kakinada, East Godavari District.

&&&&&

In the reference 1st cited, the Deputy Secretary to Government, Industries and Commerce department has forwarded the proposal of M/s. International Paper Mills Ltd., (AP Paper Mills Ltd.) Rajahmundry, E.G District and requested to place the matter before the sub-committee and examine the extent of requirement of the land, period of lease to be granted further to the said company apart from treating the already expired period from 1-7-1999 to 30-6-2009 as lease period, in terms of the Land Allotment Policy issued in G.O. Ms. No. 571 Revenue (Assn-I) Department, dated 14/09/2012.

In the 2nd reference cited, the General Manager, District Industries Centre, Kakinada, East Godavari District has informed that he has inspected the site along with Deputy Director (Credit) of his office and found that the unit is working satisfactorily and collected the following information from the units.

1. Details of lease rent paid by the company with evidence from July, 1999 to June, 2015 with supporting documents.
2. IT returns for the last three years i.e., from 2011-12 to 2013-14.
3. Sketch of Turupulanka lands.
4. Letter from Min. of Env. & Forests, Govt. of India.
5. Valid CFO from APPCB.

Further, the GM is informed that the said land of extent Ac.612.71 cents in the Village Turpulanka and sand shoals in the River Godavari is already being utilized by the unit A.P. Paper Mills for discharge of treated Industrial effluents since 1969 and the lease proposal of the above said lands has been further extended up to

30/06/1999 through various Government orders. The unit has paid lease rent as fixed vide G.O Ms.No.810 till 30/06/2015 and recommended for renewal of the lease from 1999 to 2009 and for a further period of 33 years in favour of the unit as per the recommendation of APLMA.

Therefore it is recommended to Government to consider the request of the unit for renewal of lease period from 1999 to 2009 and for further period of 33 years as per the recommendation of the APLMA at 10 % of present market value as lease amount with provision for enhancement of lease amount in a block period of 5 years.

Sd/- Rajat Kumar,
Commissioner of Industries.

// Attested //


Joint Director (INF)



GOVERNMENT OF ANDHRA PRADESH
INDUSTRIES & COMMERCE (INFRA) DEPARTMENT

Letter No.3168979/Infra/A1/2026, dated:05-03-2026

From
The SECRETARY TO GOVERNMENT
Industries & Commerce Department,
2nd Block, A.P. Secretariat, Velagapudi.

To

The Vice Chairman & Managing Director,
A.P. Industrial Infrastructure Corporation Ltd.,
Plot No.1, IT Park, Mangalagiri,
Guntur District, A.P. -522 503.(w.e)

The District Collector, Rajamahendravaram (w.e.)

Sir,

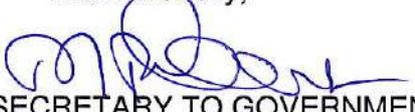
Sub:- Ind & Com- Request for M/s Andhra Papers Ltd for renewal of land lease granted at Turupulanka sand shoals in the River Godavari -Reg.

Ref:- Representation from Sri SSR Murthy, GM-Environment for Andhra Paper Limited, Rajamahendravaram, Dt:02.03.2026.

I enclose herewith a copy of the reference cited wherein the M/s Andhra Papers Ltd, Rajamahendravaram has requested for renewal of land lease granted at Turupulanka sand shoals in the River Godavari.

2. I therefore, request that examine the above representation and take necessary action in the matter as per rules in force.

Yours faithfully,


for SECRETARY TO GOVERNMENT

Copy to:

- The Spl. CS & Chief Commissioner of Land Administration, A.P., Mangalagiri (w.e)
- M/s Andhra Paper Limited, Rajamahendravaram, East Godavari - 533 105.

Received
11/03/26





APL/ENV/2023/11-594

08.11.2023

To

Environmental Engineer,
A. P. Pollution Control Board, Regional Office,
Kakinada, **Andhara Pradesh.**

SUB: Andhra Paper Limited, Rajahmundry – Compliance status on CFO condition no.11 under General Head – Intimation

REF : **Consent Order No:APPCB/VSP/RJY/361/CTO/HO/2010- Dated 03.07.2023**

Dear Sir

We are pleased to inform you the compliance status of General Condition under S.No.11 of above cited CFO order dated 03.07.2023 as under:

S. No: 11 of General Condition of CFO order

"The Industry shall restrict the temperature of wastewater to below 35 deg.c at inlet of ETP. The Plan of action to restrict the temperature of wastewater at inlet of ETP within 2 months shall be furnished to RO Kakinada and ZO Visakhapatnam."

Compliance Status:

Existing ETP cooling tower was rebuild as per below and successfully commissioned in the 3rd week of August. 2023.

- Entire civil tank and structures renovated.
- Cooling tower internal replaced
- Heat exchange surface area increased
- Wings increased from 4 to 8 No's of new set, accordingly gear new gear box installed
- Motor capacity increased from 50 HP to 100 HP.
- Drip eliminators replaced.
- Modification of inlet effluent distribution header line.
- Safety handrails replaced with SS pipe.
- Hot well slope readjusted to maintain equivalence
- Effluent inlet nozzles replaced

RECEIVED
CONTENTS NOT KNOWN
Kakinada
09/11/2023
A.P POLLUTION CONTROL BOARD
KAKINADA

ANDHRA PAPER LIMITED

(Corporate Identity Number: L21010AP1964PLC001008)

Regd. Office: Rajamahendravaram – 533 105, East Godavari District, India. Tel: +91-883-2471831

Corp. Office: 31, Chowringhee Road, Park Street, Kolkata – 700 016, India. Tel: +91-33-71500500

Website: www.andhrpaper.com; Email: info@andhrpaper.com

An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Company



The project work was assigned to M/S. S.V.Cooling Towers (P) Ltd. E-32 Kavi Nagar Industrial Area, Sector-17, Ghaziabad-201002, U.P, India with an **estimated Budget is: Rs.73.714 Lacs.**

Post implementation of Effluent temperatures are given below which are in compliance. The photographs of cooling tower is attached to this letter.

Date	ETP Inlet (or) Cooling tower inlet (Degrees centigrade)	Cooling tower outlet (or) Aeration Inlet (Degrees centigrade)	Differential Temperatures
07.11.2023	49	36	13
08.11.2023	48	35	13

This is for your kind information and update

Yours Sincerely

For **Andhra Paper Limited. Unit – Rajahmundry**

M. Sura Reddy

Sr. Vice President (Operations) & Factory Manager

CC : Regional Directorate
CPCB – Chennai.



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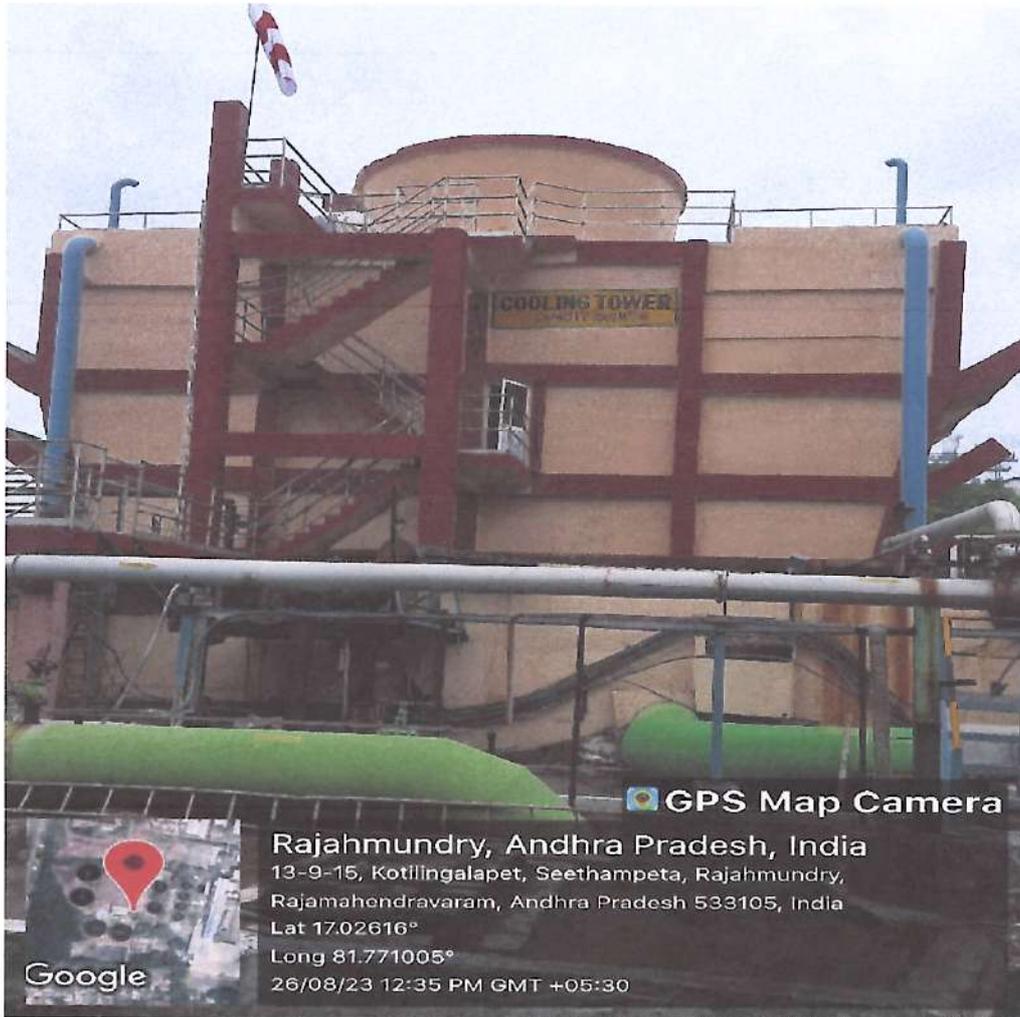
Corp. Office: 31, Chowringhee Road, Park Street, Kolkata – 700 016, India. Tel: +91-33-71500500

Website: www.andhrapaper.com; Email: info@andhrapaper.com

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ETP COOLING TOWER PHOTOGRAPHS



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Lr.No.617/APPGB/UH-II/TF/KKD/2018- 1224

Date: 29.10.2018

To,
The Collector & District Magistrate,
East Godavari District.

Sir,

Sub: APPCB – UH-II - TF - M/s. International Paper APPM Ltd., Sri Ram Nagar, Rajahmundry, East Godavari District – Issue of "Alternative discharge directly to Sea" of treated effluents of M/s.IPAAPM Ltd., - Legal hearing held on 10.10.2018 – Communication of decision of EAC (TF) committee - Requested to convene meeting – Reg.

Ref: Minutes of External Advisory Committee (Task Force) meeting held on 10.10.2018 at Head Office, Vijayawada.

* * *

The Board has reviewed the status of pollution control measures taken by the industry and status of "Alternative discharge directly to Sea" of treated effluents along with Rajamahendravaram Sewage before External Advisory Committee (Task Force) in its meeting held on 10.10.2018. The Committee after detailed discussion recommended to write a letter to District Collector, East Godavari District to review the issue of "Alternative discharge directly to Sea" of treated effluents of M/s.IPAAPM Ltd., along with Sewage of Rajamahendravaram Municipal Corporation with Irrigation Department, Revenue Department, Panchayatraj Department for arriving possible cost of the different alternative options.

Hence, District Collector is requested to review the issue of "**Alternative discharge directly to Sea**" of treated effluents of M/s.IPAAPM Ltd., and Sewage of Rajamahendravaram Municipal Corporation with Irrigation Department, Revenue Department, Panchayatraj Department for arriving possible cost of the different alternative options.

Yours faithfully,

Encl: a/a.

Sd/-
MEMBER SECRETARY

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, A.P.Pollution Control Board, for information and necessary action.
2. The Environmental Engineer, Regional Office, A.P.Pollution Control Board, Kakinada is directed to pursue the matter at Collector Office, Kakinada and furnish detailed report to Board Office within one month.
3. M/s. International Paper APPM Ltd., Sri Ram Nagar, Rajahmundry, East Godavari District for information.
4. The Municipal Commissioner, Rajahmundry for information.

// T.C.F.B.O. //

SENIOR ENVIRONMENTAL ENGINEER
UH-II

MINUTES OF THE TASK FORCE COMMITTEE MEETING HELD ON 10.10.2018

	<p>The representative of the industry informed that they are operating ZLD system and not discharging effluent outside the premises. It was also informed that the Hazardous waste including ETP sludge and MEE salts are regularly being transported to TSDF, Parawada.</p> <p><u>Recommendations:</u></p> <p>The Committee after detailed discussions, recommended to issue the following directions to industry:</p> <ol style="list-style-type: none"> 1. The industry shall regularly operate ZLD system. The solid waste generated from ZLD system such as MEE salts, ETP sludge and Process sludge shall be disposed off safely as per the disposal option mentioned in the Consent order. 2. The industry shall remove all the pipelines leading to IDA storm water drain and outside the premises. The industry shall not discharge any effluents outside the premises under any circumstances. 3. The industry shall collect and store Hazardous Waste in a closed shed on elevated concrete platform with leachate collection system. Records on solid waste generation and disposal mode shall be maintained and consolidated report shall be submitted to ZO, Visakhapatnam and RO, Kakinada every month. 4. The industry shall improve housekeeping neat the ETP and crude edible oil transfer and storage tanks. 5. The industry shall submit a Bank Guarantee for an amount of Rs. 5.0 Lakhs valid for period of one year within 15 days towards compliance of the above directions. 6. The industry shall ensure continuous compliance of the conditions stipulated in the CFO & HWA order.
8.	<p>M/s. International Paper APPM Ltd., Sri Ram Nagar, Rajahmundry, East Godavari District.</p>
	<p>The representative of the industry has attended the legal hearing. The Committee noted that the Board has directed vide order dt.19.09.2017 to conduct a study on "Alternative discharge directly to Sea" of treated effluents along with Sewage of Rajamahendravaram municipal corporation. The industry has furnished feasibility study report carried out by CII, Triveni Water Institute, New Delhi with alternative options for effluent discharge along with Rajamahendravaram municipal sewage for review. The committee observed that the report doesn't contain the cost of estimates for different alternative options.</p> <p>M/s. CII-Triveni water Institute suggested to visit below mentioned successful similar projects in Gujarat:</p> <ol style="list-style-type: none"> a. Bharuch Eco-Aqua Infrastructure Ltd. (BEAIL), Ankleshwar b. Enviro Technology Ltd, 2413/2414, GIDC Estate, Ankeshwar, Bharuch c. Panoli Enviro Technology Ltd, 619, GIDC Estate, Panoli, Bharuch <p>The industry met Irrigation and PCB officials to take this forward based on District Collector's advise.</p> <p><u>Recommendations:</u></p> <p>After detailed discussions, the Committee recommended to write a letter to District Collector, East Godavari District to review the issue of "Alternative discharge directly to Sea" of treated effluents of M/s.IPAAPM Ltd., along with Sewage of Rajamahendravaram Municipal Corporation with Irrigation Department, Revenue Department, Panchayatraj Department for arriving possible cost of the different alternative options.</p>


MEMBER SECRETARY



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Memo Lr No. 617/APPCB/ERM/TF/KKD/2023-

Date: 30/01/2023.

Sub: APPCB – ERM - TF - M/s. Andhra Paper Limited, Sriramnagar, Rajamahendravaram - Representation of Hon'ble MP regarding Godavari River pollution by M/s. Andhra Paper Limited and to consider alternate disposal mode for treated waste water from the paper mill - EAC hearing held on 13.01.2023 - Minutes communicated – Reg.

Ref: 1. CFO&HWA Order No APPCB/VSP/RJY/361/CFO/HO/2018, dated 02.04.2018 valid upto 30.06.2023.
2. The Board officials inspected the industry on 07.12.2022.
3. External Advisory Committee (Task Force) meeting held on 13.01.2023.

* * *

M/s. Andhra Paper Limited is operating an integrated wood based Pulp, Paper and Co-generation units and the industry obtained Environmental Clearance from MoEF dated 31.01.2005 for pulp - 500 TPD, Paper - 330 TPD and Captive Power plant - 34 MW. The industry also obtained Environmental Clearance from SEIAA, AP dated 26.02.2010 for paper - 593 TPD and Captive Power Plant - 46 MW. The industry is having CFO & HWA valid up to 30.06.2023 vide ref. 1st cited.

Vide ref. 3rd cited, the Board reviewed the status of M/s. Andhra Paper Limited, Sriramnagar, Rajamahendravaram in the EAC (TF) meeting held on 13.01.2023 and the representative of the industry informed that they have commissioned a tertiary clarifier to improve the treated effluent quality and the committee recommended to verify the competence of existing consultants M/s. GSI Planning & Management, New Delhi for preparation of DPR to design alternate disposal mode of treated waste water from the above paper mill and obtain data from the RO, Kakinada on all the industries (potential to discharge into surface water courses) located in the downstream to Andhra Paper Mills, to form a consortium for laying marine discharge pipeline into bay of Bengal and al.

Hence, the EE, RO, Kakinada is also directed to verify the competence of existing consultant M/s.GSI Planning & Management, New Delhi for preparation DPR and tender document **within a period of three months** for the marine discharge pipeline. Further, it is directed to submit data on all the industries (potential to discharge into surface water courses) located in the downstream to Andhra Paper Mills, to form a consortium for laying marine discharge pipeline into Bay of Bengal.

The above information to submit along with supporting documents within 15 days.

Pravin Kumar Ias
MEMBER SECRETARY

To
The Environmental Engineer,
A.P. Pollution Control Board,
Regional Office,
Kakinada.

Copy to:

The Joint Chief Environmental Engineer, A.P.Pollution Control Board, Zonal Office, Visakhapatnam for information and necessary action.

Signed by Pravin Kumar
las
Date: 30-01-2023 16:59:57
Reason: Approved

	ANDHRA PRADESH POLLUTION CONTROL BOARD ZONAL LABORATORY: VISAKHAPATNAM 39-33-20/4/1, Madhavadhara VUDA Colony, Visakhapatnam - 530018 e-mail: zovsplab-sec2@appcb.gov.in	 TC-14351
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Form No: APPCB/ZL/VSP/CL7.8/FM40

FORM - IV

REPORT BY THE STATE BOARD ANALYST
[See Rule-14]

Report No. VSPA202410185 &188**Date: 29.10.2024**

I hereby certify that I, M. Ravi, State Board Analyst duly appointed under sub-section (2) of Section 26 of the Air (Prevention and Control of Pollution) Act, 1981, received on the day of 26.10.2024 from Junior Scientific Officer, Zonal Laboratory, Visakhapatnam, the following stack emission sample for analysis is from:

- 1) **VSPA202410185:** Stack attached to 1 X 1300 TDP Recovery Boiler
- 2) **VSPA202410186:** Stack attached to 100 TPD Rotary lime Kiln -1
- 3) **VSPA202410187:** Stack attached to 160 TPD Rotary lime Kiln -2
- 4) **VSPA202410188:** Stack attached to 1 x 105 TPH Coal Fired Boiler

of M/s ANDHRA PAPER LIMITED, (FORMERLY INTERNATIONAL PAPER APPM LIMITED), UNIT: RAJAHMUNDRY, SRIRAMNAGAR, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT collected on 24.10.2024 & 25.10.2024 was received in a condition fit for analysis as reported below:

I further certify that I have analyzed the above-mentioned sample from 26.10.2024 to 29.10.2024 and declare the result of the analysis to be as follows:

S.No.	Report No.	Parameter	Result (mg/Nm ³)	CTO Standard (mg/Nm ³)	Test Method
1.	VSPA202410185	Particulate Matter (PM)	44.7	50.0	IS:11255 (Part 1)
2	VSPA202410186	Particulate Matter (PM)	15.6		
3	VSPA202410187	Particulate Matter (PM)	12.7		
4	VSPA202410188	Particulate Matter (PM)	40.1		

The condition of the seals, fastening and container on receipt was intact.

Signed this on: 29.10.2024

Address:

M. Ravi,
 Senior Environmental Scientist/ Quality Manager
 Zonal Laboratory, APPCB, Visakhapatnam


 SIGNATURE OF THE STATE BOARD ANALYST/
 QUALITY MANAGER

*** END OF THE REPORT***



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY: VISAKHAPATNAM
39-33-20/4/1, Madhavadhara VUDA Colony,
Visakhapatnam - 530018



M.RAVI
SENIOR ENVIRONMENTAL SCIENTIST

e-mail: zovsplab-ses2@ap PCB.gov.in

Form No: APPCB/ZL/VSP/CI.7.8/FM40

FORM - IV

REPORT BY THE STATE BOARD ANALYST

[See Rule-14]

Report No. VSPA202410185 & 188

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- 3) **VSPA202410187:** Stack attached to 160 TPD Rotary lime Kiln -2
- 4) **VSPA202410188:** Stack attached to 1 x 105 TPH Coal Fired Boiler

of M/s ANDHRA PAPER LIMITED, (FORMERLY INTERNATIONAL PAPER APPM LIMITED), UNIT: RAJAHMUNDRY, SRIRAMNAGAR, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT collected on 24.10.2024 & 25.10.2024 was received in a condition fit for analysis as reported below:

I further certify that I have analyzed the above-mentioned sample from 26.10.2024 to 29.10.2024 and declare the result of the analysis to be as follows:

S.No.	Report No.	Parameter	Result (mg/Nm ³)	CTO Standard (mg/Nm ³)	Test Method
1.	VSPA202410185	Sulphur Dioxide (SO ₂)	14.6	-	IS-11255 (Part-2)
2	VSPA202410188		22.6		
3	VSPA202410186	Hydrogen Sulphide (H ₂ S)	8.6	10.0	TCEQ Lab Method 17
4	VSPA202410187		8.2		

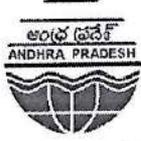
The condition of the seals, fastening and container on receipt was intact.

Signed this on: 29.10.2024

Address:

M. Ravi,
Senior Environmental Scientist/ Quality Manager
Zonal Laboratory, APPCB, Visakhapatnam

SIGNATURE OF THE STATE BOARD ANALYST/
QUALITY MANAGER



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY :: VISAKHAPATNAM
39-33-20/4/1, Madhavaram VUDA Colony,
Visakhapatnam - 530018. Tel: (0891) - 2719380/481



Form No: APPCB/ZL/VSP/CI.7.8/FM38

ANALYSIS REPORT

Report No : VSP202602-179 & 180
Customer Name : Regional Office, Kakinada
Sample source /Address : M/s Andhra Paper Limited,
Sriramnagar, Rajamahendravaram,
East Godavari District.

Sample Code No. : **Sample description**
VSP202602-179 : Inlet of ETP
VSP202602-180 : Outlet of ETP

Sample group/Discipline : Environment & Pollution / waste water

Sample collected on : 11.02.2026 **Sample received on** : 12.02.2026
Sample collected by : Analyst Gr.II, RO, Kakinada **Purpose of sampling** : General
Sample quantity & number : 1 Litre in Plastic Can (2 No.s) **Sample Conditions** : Fit for analysis
Report issued on : 19.02.2026 **Page No** : 1 of 1

It is to certify that the aforementioned samples were analyzed from 12.02.2026 to 19.02.2026 and declare the analysis results as follows:

S. No.	Parameter	Unit	SAMPLE CODE		Test Method [APHA (24 th Edition)]
			179	180	
			Result		
1.	pH @ 25°C	--	6.69	7.15	4500-H+B
2.	Total Suspended Solids (at 105°C)	mg/L	802	29	2540- D
3.	Total Dissolved Solids (at 180°C)	mg/L	3792	1732	2540- C
4.	Chemical Oxygen Demand (COD)	mg/L	588	108	5220- B
5.	Biochemical Oxygen Demand (BOD) 3 days @ 27°C	mg/L	170	26	IS 3025 (Part 44)
6.	Oil & Grease	mg/L	<1.0	<1.0	5520-B

Note:

1. Result is related to sample as received and tested.
2. This report shall not be reproduced except in full without the prior approval of Laboratory.

Authorized Signatory

STATE BOARD ANALYST
Senior Environmental Scientist
Zonal Laboratory, Visakhapatnam

*** END OF THE REPORT ***



ANALYSIS REPORT

Report No : VSP202601-420 & 421

Customer Name : Regional Office, Kakinada

Sample source /Address : M/s Andhra Paper Limited,
Sriramnagar, Rajamahendravaram,
East Godavari District.

Sample Code No. : **Sample description**

VSP202601-420 : Inlet of ETP

VSP202601-421 : Outlet of ETP

Sample group/Discipline : Environment & Pollution / waste water

Sample collected on : 29.01.2026

Sample collected by : Analyst-Gr.II,RO, Kakinada

Sample quantity & number : 1 Litre in Plastic Can (2 No.s)

Report issued on : 04.02.2026

Sample received on : 30.01.2026

Purpose of sampling : General

Sample Conditions : Fit for analysis

Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 30.01.2026 to 04.02.2026 and declare the analysis results as follows:

S. No.	Parameter	Unit	SAMPLE CODE		Test Method [APHA (24 th Edition)]
			420	421	
			Result		
1.	pH @ 25°C	--	5.99	7.13	4500-H+B
2.	Total Suspended Solids (at 105°C)	mg/L	66	13	2540- D
3.	Total Dissolved Solids (at 180°C)	mg/L	1636	1368	2540- C
4.	Chemical Oxygen Demand (COD)	mg/L	380	64	5220- B
5.	Biochemical Oxygen Demand (BOD)3 days @ 27°C	mg/L	120	22	IS 3025 (Part 44)
6.	Oil & Grease	mg/L	1.2	<1.0	5520 - B:

Note:

1. Result is related to sample as received and tested.
2. This report shall not be reproduced except in full without the prior approval of Laboratory.

Authorized Signatory



STATE BOARD ANALYST
Senior Environmental Scientist
Zonal Laboratory, Visakhapatnam



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY :: VISAKHAPATNAM
39-33-20/4/1, Madhavadhara VUDA Colony,
Visakhapatnam - 530018. Ph : 0891 - 2719380/481



Form No: APPCB/ZL/VSP/CI.7.8/FM38

ANALYSIS REPORT

Report No : VSP202601-170 & 171

Customer Name : Regional Office, Kakinada

Sample source /Address : M/s Andhra Paper Limited,
Sriramnagar, Rajamahendravaram,
East Godavari District.

Sample Code No. : **Sample description**

VSP202601-170 : Inlet of ETP

VSP202601-171 : Outlet of ETP

Sample group/Discipline : Environment & Pollution / waste water

Sample collected on : 08.01.2026

Sample collected by : Analyst Gr.II-I & 2, RO, Kakinada

Sample quantity & number : 1 Litre in Plastic Can (2 No.s)

Report issued on : 21.01.2026

Sample received on : 09.01.2026

Purpose of sampling : General

Sample Conditions : Fit for analysis

Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 09.01.2026 to 21.01.2026 and declare the analysis results as follows:

S. No.	Parameter	Unit	SAMPLE CODE		Test Method [APHA (24 th Edition)]
			170	171	
			Result		
1.	pH @ 25°C	--	4.42	7.21	4500-H+B
2.	Total Suspended Solids (at 105°C)	mg/L	519	16	2540- D
3.	Total Dissolved Solids (at 180°C)	mg/L.	1970	1224	2540- C
4.	Chemical Oxygen Demand (COD)	mg/L	596	64	5220- B
5.	Biochemical Oxygen Demand (BOD) 3 days @ 27°C	mg/L	175	22	IS 3025 (Part 44)
6.	Oil & Grease	mg/L	8	4	5520 - B:

Note:

1. Result is related to sample as received and tested.
2. This report shall not be reproduced except in full without the prior approval of Laboratory.

Authorized Signatory



(R. VEERENDRA KUMAR)

STATE BOARD ANALYST

Senior Environmental Scientist

Zonal Laboratory, Visakhapatnam

*** END OF THE REPORT ***



STACK MONITORING ANALYSIS REPORT

Report No : VSPA202601-163 & 164
Customer Name : Regional Office, Kakinada
Sample source / Address : M/s Andhra Paper Limited,
Sriramnagar, Rajamahendravaram,
East Godavari District.

Sample Code No. : Sample description/Location
VSPA202601-163 : Stack attached to Coal fired boiler of capacity 105 TPH
VSPA202601-164 : Stack attached to 160 TPD Rotary Lime Klin-2
Sample Group : Atmospheric Pollution / Stack emission
Monitoring conducted on : 29.01.2026
Monitoring conducted by : Analyst Gr. II & Analyst (OS), RO, Kakinada
Sample received on : 31.01.2026 Purpose of monitoring : Complaint
Sample quantity : Thimble - 02 No. s Sample Conditions : Intact and fit for analysis
Report issued on : 03.02.2026 Page No : 1 of 1

This is to certify that the aforementioned sample was analyzed from 31.01.2026 to 03.02.2026 and declare the analysis results as follows:

Sample Code No.	Parameter	Units	Result	Test Method
VSPA202601-163	PM	mg/Nm ³	25.6	IS:11255 (Part1)
VSPA202601-164			18.6	

- Note: 1. Result is related to sample as received and tested.
2. This report shall not be reproduced except in full without the prior approval of Laboratory.
3. ESP is provided as air pollution control equipment, are in operation during monitoring

Authorized Signatory



(R. VEERENDRA KUMAR)
STATE BOARD ANALYST

Senior Environmental Scientist,
Zonal Laboratory, Visakhapatnam





Ref: SV/APML/26-02/14

Date: 23-02-2026

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED.,
Rajahmundry, East Godavari,
Andhra Pradesh – 533105.

SAMPLE PARTICULARS : EFFLUENT

SOURCE OF COLLECTION : ETP OUTLET

DATE OF COLLECTION : 14-02-2026

TEST REPORT

S. No.	PARAMETER	UNIT	RESULT	PCB Standards
1.	pH	--	7.41	6.5 -8.5
2.	Color	Hazen	139	-
3.	Total Suspended Solids –TSS	mg/l	5.0	<100
4.	Total Dissolved Solids –TDS	mg/l	1674	-
5.	Sodium adsorption ratio	meq/l	1.03	-
6.	Chemical Oxygen Demand – COD	mg/l	115	<250
7.	Bio-chemical Oxygen Demand – BOD (3 days incubation at 27 ⁰ C)	mg/l	25.0	<30
8.	Oil & Grease	mg/l	1.0	<10

Note: All the above parameters are analysed as per APHA 24th Ed,2023 & IS 3025(P-44).

[Signature]
CHECKED BY



[Signature]
AUTHORIZED SIGNATORY





Ref: SV/APML/26-02/05

Date: 23-02-2026

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED.,
Rajahmundry, East Godavari,
Andhra Pradesh – 533105.

SAMPLE PARTICULARS : STACK EMISSIONS

SOURCE OF COLLECTION : Coal Fired Boiler - CF6

DATE & TIME OF COLLECTION : 14-02-2026 @ 11:05 hr

TEST REPORT

S. No.	DESCRIPTION	UNIT	RESULT
1.	Stack Height	m	85
2.	Diameter of Stack	m	2.5
3.	Cross Section Area of Stack	m ²	4.90
4.	Temperature @ DGM	°C	33
5.	Stack temperature	°C	149
6.	Flue Gas Velocity	m/sec	8.54
7.	Flow Rate	Nm ³ /hr	105680
8.	Duration of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNITS	RESULT	STANDARDS	METHOD
1.	Particulate Matter – PM	mg/Nm ³	41.7	<50	IS:11255-P-1
2.	Sulphur Dioxide – SO ₂	mg/Nm ³	181	<600	IS:11255-P-2
3.	Oxides of Nitrogen -NO _x	mg/Nm ³	226	<300	IS: 11255-P-7
4.	Mercury	mg/Nm ³	<0.005	<0.03	USEPA Method-29

Instrument Used	Make	Model	Calibrated on	Calibration Due
Stack Monitoring Kit	Lata Envirotech	APM-160/ 177-DTC-2024	26.03.2025	25.03.2026

CHECKED BY



AUTHORIZED SIGNATORY





Ref: SV/APML/26-02/06

Date: 23-02-2026

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED.,
Rajahmundry, East Godavari,
Andhra Pradesh – 533105.

SAMPLE PARTICULARS : STACK EMISSIONS

SOURCE OF COLLECTION : Recovery Boiler -4

DATE & TIME OF COLLECTION : 14-02-2026 @ 11:40 hr

TEST REPORT

S. No.	DESCRIPTION	UNIT	RESULT
1.	Stack Height	m	90
2.	Diameter of Stack	m	3.5
3.	Cross Section Area of Stack	m ²	9.61
4.	Temperature @ DGM	⁰ C	30
5.	Stack temperature	⁰ C	157
6.	Flue Gas Velocity	m/sec	9.10
7.	Flow Rate	Nm ³ /hr	216744
8.	Duration of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNITS	RESULT	STANDARDS	METHOD
1.	Particulate Matter – PM	mg/Nm ³	38.2	<50	IS:11255-P-1
2.	Sulphur Dioxide – SO ₂	mg/Nm ³	171	<600	IS:11255-P-2
3.	Oxides of Nitrogen -NO _x	mg/Nm ³	209	<300	IS: 11255-P-7
4.	Hydrogen Sulphide	mg/Nm ³	7.03	--	USEPA Method-11
4.	Mercury	mg/Nm ³	<0.005	<0.03	USEPA Method-29

Instrument Used	Make	Model	Calibrated on	Calibration Due
Stack Monitoring Kit	Lata Envirotech	APM-160/ 177-DTC-2024	26.03.2025	25.03.2026

CHECKED BY



AUTHORIZED SIGNATORY





Ref: SV/APML/26-02/07

Date: 23-02-2026

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED.,
Rajahmundry, East Godavari,
Andhra Pradesh – 533105.

SAMPLE PARTICULARS : STACK EMISSIONS

SOURCE OF COLLECTION : Rotary Lime Kiln-1

DATE & TIME OF COLLECTION : 14-02-2026@ 12:25 hr

TEST REPORT

S. No.	DESCRIPTION	UNIT	RESULT
1.	Stack Height	m	60
2.	Diameter of Stack	m	1.2
3.	Cross Section Area of Stack	m ²	1.13
4.	Temperature @ DGM	⁰ C	32
5.	Stack temperature	⁰ C	119
6.	Flue Gas Velocity	m/sec	6.13
7.	Flow Rate	Nm ³ /hr	18832
8.	Duration of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNITS	RESULT	STANDARDS	METHOD
1.	Particulate Matter – PM	mg/Nm ³	36.9	<50	IS:11255-P-1
2.	Sulphur Dioxide – SO ₂	mg/Nm ³	152	<400	IS:11255-P-2
3.	Oxides of Nitrogen -NO _x	mg/Nm ³	189	<500	IS:11255-P-7
4.	Hydrogen Sulphide	mg/Nm ³	3.61	<10	USEPA Method-11

Instrument Used	Make	Model	Calibrated on	Calibration Due
Stack Monitoring Kit	Lata Envirotech	APM-160/ 177-DTC-2024	26.03.2025	25.03.2026

CHECKED BY



AUTHORIZED SIGNATORY



Recognized by GOI - MoEFCC, Accredited by NABL & NABET



Ref: SV/APML/26-02/08

Date: 23-02-2026

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED.,
Rajahmundry, East Godavari,
Andhra Pradesh – 533105.

SAMPLE PARTICULARS : STACK EMISSIONS

SOURCE OF COLLECTION : Rotary Lime Kiln-2

DATE & TIME OF COLLECTION : 14-02-2026 @ 13:10 hr

TEST REPORT

S. No.	DESCRIPTION	UNIT	RESULT
1.	Stack Height	m	60
2.	Diameter of Stack	m	1.2
3.	Cross Section Area of Stack	m ²	1.13
4.	Temperature @ DGM	⁰ C	29
5.	Stack temperature	⁰ C	135
6.	Flue Gas Velocity	m/sec	6.81
7.	Flow Rate	Nm ³ /hr	20101
8.	Duration of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNITS	RESULT	STANDARDS	METHOD
1.	Particulate Matter – PM	mg/Nm ³	34.9	<50	IS:11255-P-1
2.	Sulphur Dioxide – SO ₂	mg/Nm ³	107	<400	IS:11255-P-2
3.	Oxides of Nitrogen -NO _x	mg/Nm ³	141	<500	IS: 11255-P-7
4.	Hydrogen Sulphide	mg/Nm ³	3.96	<10	USEPA Method-11

Instrument Used	Make	Model	Calibrated on	Calibration Due
Stack Monitoring Kit	Lata Envirotech	APM-160/ 177-DTC-2024	26.03.2025	25.03.2026

CHECKED BY



AUTHORIZED SIGNATORY





Glens Innovation Labs Pvt Ltd.

NABL ACCREDITED AS PER ISO/IEC 17025 : 2017, CERTIFIED AS PER ISO 9001:2015 & ISO 45001 : 2018

TEST REPORT

Report No : EN23070161 Report Date : 14 Jul 2023

Customer Name : M/S.Andhra Paper Limited

Customer Address : Rajamahendravaram,East Godavari Dist,Andhra Pradesh-533105

Sample Description : Stack Emission

Sample No : EN23070161

Sample Identification : Rotary Line Kiln Stack-02 Sampling Date : 07 Jul 2023

Sample Condition : Good Sample Received on : 08 Jul 2023

Sampling Procedure : GL/EN/SOP/111 Test Started on : 08 Jul 2023

Instrument Used : Optima Analyzer Test Completed on : 14 Jul 2023

Sample Submission type : Lab Representative

Test result

S.No	Test Name	Test Method	Results	Units
Discipline: Chemical				
Group: Atmospheric Pollution				
1	Hydrogen Sulphide as H ₂ S	IS 11255 (Part 4): 2006	8.4	mg/m ³
2	Particulate Matter	GL/ EN/SOP/113 (EPA 5): 1991	14.5	mg/Nm ³

.....End of Report.....
Page 1 of 1


Verified By


Authorized Signature
S. HARIHARASUDHAN
ASSISTANT MANAGER

GLENS INNOVATION LABS Pvt Ltd, #6/1,1 St Floor, Sri Jothi Complex Murugesan Street, Balavinayagar Nagar, Arumbakkam Chennai 600106

Terms and Conditions:

- * The Test Results Relate only to the items tested.
- * The Test Report Shall not be reproduced in full or part without the written approval of Glens.
- * The test items will not be retained for more than 15 days from the date of issue of test report except in the case as required by the application regulations.
- * The Laboratory's Responsibility under this report is limited to proven wilful negligence and will in no case be more than the invoiced amount.
- * A Satisfactory test report in no way implies that the product so tested is approved by NABL.
- * Laboratory is not responsible for the authenticity of photocopied test reports.



Glens Innovation Labs Pvt Ltd.

NABL ACCREDITED AS PER ISO/IEC 17025 : 2017, CERTIFIED AS PER ISO 9001:2015 & ISO 45001 : 2018

TEST REPORT

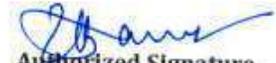
Report No : EN23070162 Report Date : 14 Jul 2023
 Customer Name : M/S.Andhra Paper Limited
 Customer Address : Rajamahendravaram,East Godavari Dist,Andhra Pradesh-533105
 Sample Description : Stack Emission
 Sample No : EN23070162
 Sample Identification : Rotary Line Kiln Stack-01 Sampling Date : 07 Jul 2023
 Sample Condition : Good Sample Received on : 08 Jul 2023
 Sampling Procedure : GL/EN/SOP/111 Test Started on : 08 Jul 2023
 Instrument Used : Optima Analyzer Test Completed on : 14 Jul 2023
 Sample Submission type : Lab Representative

Test result

S.No	Test Name	Test Method	Results	Units
Discipline: Chemical				
Group: Atmospheric Pollution				
1	Hydrogen Sulphide as H ₂ S	IS 11255 (Part 4): 2006	9.1	mg/m ³
2	Particulate Matter	GL/ EN/SOP/113 (EPA 5): 1991	45.7	mg/Nm ³

.....End of Report.....
Page 1 of 1


Verified By


Authorized Signature
S. HARIHARASUDHAN
ASSISTANT MANAGER^R

GLENS INNOVATION LABS Pvt Ltd, #6/1, 1 St Floor, Sri Jothi Complex Murugesan Street, Balavinayagar Nagar, Arumbakkam Chennai 600106

Terms and Conditions:

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TEST REPORT

Report No. : EN23120396

Name of the Client : Andhra Paper Limited
Address of the Client : Rajamahendravaram Mill Sriram Nagar Rajamahendravaram, East Godavari 533105
Sample Name : Stack Emission Sampling Date : 12-Dec-2023
Sample Description : Stack Emision Received Date : 15-Dec-2023
Sampling Location : Recovery Boiler Commenced On : 15-Dec-2023
Sample Submission Type : Collected by Lab Representative Completed On : 22-Dec-2023
Sample Condition : Good Report Date : 26-Dec-2023
Sampling Plan and Method : GL/EN/SOP/111



Test Results

S. No.	Parameters	Units	Results Obtained	Test Method	Limit as per CPCB Standard
Discipline: Chemical					
Group: Atmospheric Pollution					
1	Particulate Matter	mg/Nm ³	44.0	GL/EN/SOP/113	50

Note:- BLQ - Below the Limit of Quantification, LOQ - Limit of Quantification.

End of Report


Verified By


Authorized Signature
E. PRITHIVIRAJAN
LAB MANAGER

GLENS INNOVATION LABS Pvt Ltd, #6/1, 1 St Floor, Sri Jothi Complex Murugesan Street, Balavinayagar Nagar, Arumbakkam Chennai 600106

Terms and Conditions:

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TEST REPORT

Report No. : EN23120393

Name of the Client : Andhra Paper Limited
Address of the Client : Rajamahendravaram Mill Sriram Nagar Rajamahendravaram, East Godavari 533105
Sample Name : Stack Emission Sampling Date : 14-Dec-2023
Sample Description : Stack Emision Received Date : 15-Dec-2023
Sampling Location : Coal Fired Boiler S1 Commenced On : 15-Dec-2023
Sample Submission Type : Collected by Lab Representative Completed On : 22-Dec-2023
Sample Condition : Good Report Date : 26-Dec-2023
Sampling Plan and Method : GL/EN/SOP/111



Test Results

S. No.	Parameters	Units	Results Obtained	Test Method	Limit as per CPCB Standard
Discipline: Chemical					
Group: Atmospheric Pollution					
1	Particulate Matter	mg/Nm ³	47.20	GL/ EN/SOP/113	50

Note:- BLQ - Below the Limit of Quantification, LOQ - Limit of Quantification.

End of Report

Verified By

Authorized Signature
E. PRITHVIRAJAN
LAB MANAGER

GLENS INNOVATION LABS Pvt Ltd, #6/1,1 St Floor, Sri Jothi Complex Murugesan Street, Balavinayagar Nagar, Arumbakkam Chennai 600106

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GLens Innovation Labs Pvt Ltd.

NABL Accredited as per ISO17025:2017, Certified as per ISO 9001:2015 & ISO 45001:2018

TEST REPORT

Report No. : EN23120397

Name of the Client : Andhra Paper Limited
 Address of the Client : Rajamahendravaram Mill Sriram Nagar Rajamahendravaram, East Godavari 533105
 Sample Name : Stack Emission Sampling Date : 14-Dec-2023
 Sample Description : Stack Emission Received Date : 15-Dec-2023
 Sampling Location : Kiln 1 Commenced On : 15-Dec-2023
 Sample Submission Type : Collected by Lab Representative Completed On : 22-Dec-2023
 Sample Condition : Good Report Date : 26-Dec-2023
 Sampling Plan and Method : GL/EN/SOP/111



Test Results

S. No.	Parameters	Units	Results Obtained	Test Method	Limit as per CPCB Standard
Discipline: Chemical					
Group: Atmospheric Pollution					
1	Hydrogen Sulphide as H ₂ S	mg/Nm ³	8.0	IS 11255 (Part 4):2006	10
2	Particulate Matter	mg/Nm ³	32.0	GL/ EN/SOP/113	50

Note:- BLQ - Below the Limit of Quantification, LOQ - Limit of Quantification.

End of Report

Verified By

Authorized Signature
E. PRITHVIRAJAN
LAB MANAGER

GLENS INNOVATION LABS Pvt Ltd, #6/1,1 St Floor, Sri Jothi Complex Murugesan Street, Balavinayagar Nagar, Arumbakkam Chennai 600106

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- * Laboratory is not responsible for the authenticity of the photocopied test reports.



TEST REPORT

Report No. : EN23120398

Name of the Client : Andhra Paper Limited
Address of the Client : Rajamahendravaram Mill Sriram Nagar Rajamahendravaram, East Godavari 533105
Sample Name : Stack Emission Sampling Date : 12-Dec-2023
Sample Description : Stack Emision Received Date : 15-Dec-2023
Sampling Location : Kiln 2 Commenced On : 15-Dec-2023
Sample Submission Type : Collected by Lab Representative Completed On : 22-Dec-2023
Sample Condition : Good Report Date : 26-Dec-2023
Sampling Plan and Method : GL/EN/SOP/111



Test Results

S. No.	Parameters	Units	Results Obtained	Test Method	Limit as per CPCB Standard
Discipline: Chemical					
Group: Atmospheric Pollution					
1	Hydrogen Sulphide as H2S	mg/Nm3	7.20	IS 11255 (Part 4):2006	10
2	Particulate Matter	mg/Nm3	35.0	GL/ EN/SOP/113	50

Note:- BLQ - Below the Limit of Quantification, LOQ - Limit of Quantification.

End of Report


Verified By


Authorized Signature

E. PRITHIVIRAJAN
LAB MANAGER

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Lr. No : APL/ENV/2025/02-711

11.02.2025

To

Environmental Engineer
A.P.Pollution Control Board
Regional Office , Kakinda

SUB : Andhra Paper Limited, Rajahmundry – Compliance for the points No: 13 &16 of the directions – Submission regarding.

REF : 1) Lr. No : APL/ENV/2024/07- 663 dated 29.07.2024 for seeking Extension up to 31.10.2024.
2) Order No. 617/APPCB/HO/ECS/KKD/2019; dated 15.03.2024
3) Order No: APPCB/HO/ECS/KKD/2019, dated : 29.08.2024
4) Lr. No : APL/ENV/2024/11-692 dated 20.11.2024 for seeking Extension up to 31.12.2024.

Dear Sir

With reference to the above subject, we would like to inform you the compliance status of below direction point stated in the cited order as follows:

Order No. 617/APPCB/HO/ ECS/KKD/2019; dated 15.03.2024 and also referred in another Order No: APPCB/HO/ECS/KKD/2019, dated : 29.08.2024

13.The industry shall complete reliability studies on the NCG collection and treatment system by 31.03.2024

Complied with

Reliability Studies on the NCG Collection and Treatment System carried out by Cholamandalam MS Risk Services Limited, No. 2, Dare House, NSC Bose Road, Parrys Corner, Chennai - 600 001 and the report is attached herewith.

16. The industry shall undertake periodical study by an reputed organization to identify the dispersion pattern of odours substances in the core zone and possible impacts in the surroundings of the industry; to furnish short & long term plans to implement requisite containment measures to mitigate any odour nuisance in the surroundings. The study findings and implementation plan of action to alleviate odour nuisance in the surroundings shall be furnished to the Board within 3 months

ANDHRA PAPER LIMITED

(Corporate Identity Number: L21010AP1964PLC001008)

Regd. Office: Rajamahendravaram – 533 105, East Godavari District, India. Tel: +91-883-2471831

Corp. Office: 31, Chowringhee Road, Park Street, Kolkata – 700 016, India. Tel: +91-33-71500500

Website: www.andhrapaper.com; Email: info@andhrapaper.com

An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Company



Complied with

Study on Dispersion pattern of odours substances carried out by Cholamandalam MS Risk Services Limited, No. 2, Dare House, NSC Bose Road, Parrys Corner, Chennai - 600 001 and the report is attached herewith.

Please be consider

Thanking you

Yours Sincerely

For **Andhra Paper Limited. Unit - Rajahmundry**



M. Sura Reddy
Sr. Vice President (Operations) & Mill Manager



Enclosures : a/a.

ANDHRA PAPER LIMITED

(Corporate Identity Number: L21010AP1964PLC001008)

Regd. Office: Rajamahendravaram – 533 105, East Godavari District, India. Tel: +91-883-2471831

Corp. Office: 31, Chowringhee Road, Park Street, Kolkata – 700 016, India. Tel: +91-33-71500500

Website: www.andhrapaper.com; Email: info@andhrapaper.com

An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Company

Andhra Paper - Rajahmundry : 29.08.2024 & 15.03.2024 Direction compliance - Point no : 13 & 16 and 9**M<**

Sreerama Chandra Murthy Susarla <sreeramachandra.susarla@andhraper.com>

Tue, 11 Feb 2025 3:43:24 PM +0530 •

To "Rokkd ee1" <rokkd-ee1@appcb.gov.in>

Dear Si

Please find here with compliance status of Point No : 13 & 16 on NCG reliability studies and Dispersion study done by Cholamandalam MS Risk services. Thereby we are in compliance with these two directions.

Also three numbers of flow meters installed on water sprinklers headers, thereby point no : 9 also in compliance as per directions.

Hard copy will be forwarded soon.

Regards
SSR Murthy

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3 Attachment(s) • Download as Zip



APPCB Directions 15.03.202... .pdf
716.6 KB •



APL Rajahmundry_NCG_Fin... .pdf
11.1 MB •



APL Rajahmundry_NCG_Dis... .pdf
4.1 MB •

Purchase Order

		PO Number	PO Date
		13810875	11 OCT 2024
Supplier		Ship-To and Bill-To Address	
<p>Vendor Code: 200200168 ENDRESS+HAUSER PVT LTD GSTN 27AAACE5283C1ZV 7B 7TH FLOOR GODREJ ONE, PIROJSHANAGAR VIKHROLI EAST MUMBAI - 400079 India</p> <p>Attn: MR. RAJESH Phone: 9959021030 E-mail: hemal.desai@in.endress.com</p>		ANDHRA PAPER LIMITED Rajamahendravaram Mill Sriram Nagar Rajamahendravaram East Godavari 533105 India	

Instructions	Buyer Contact Details
All other terms & conditions as per our Company's Standard Terms & Conditions of Purchase. Necessary Test report and Dimension report to accompany where applicable. 'Original for Buyer' and 'Duplicate for Transporter' Invoice should accompany goods.	<p>Buyer: Srikanth Patnala Tel: 9441808598 Fax: 0883-2562946 E-mail: srikanth.patnala@andhrpaper.com</p>

Supplier Reference	Agreement Reference	
REF: Revised Quote 2009434345 R2 Mail. Dtd 07.10.24		
Mode of Dispatch	Freight	Shipment terms
Through any suitable mode	Paid Basis.	DAP Our Mills
Payment terms	Insurance	
Net 7 days	TO YOUR ACCOUNT	

Item	Item Description	Quantity	UoM	Unit Price (INR)	Total Value	Delivery Date
1	88308598 TRANSMITTER, MAG FLOW 6IN 5WBB1F-AAHAEBK -P2DQA12GAA1+Z1 ENDRESS+HAUSER 230VAC 150CL Make: E+H,5WBB1F-PQ59/0 5WBB1F- AAHAEBKP2DQA12GAA1+AAI7PCZ1 Promag W 10, 5WBB1F, DN150 6" IN: Integrated GST Ship to address: Rajamahendravaram Mill Sriram Nagar Rajamahendravaram East Godavari 533105 India	1.000	EA	131638.00	131638.00	20 DEC 2024
			%	18	23694.84	
2	88308599 TRANSMITTER, MAG FLOW 4IN 5WBB1H-AAHAEBK -P2DQA12GAA1+Z1 ENDRESS+HAUSER 230VAC 150CL	2.000	EA	116894.00	233788.00	20 DEC 2024

Registered Office:
ANDHRA PAPER LIMITED
Sriram Nagar - Rajamahendravaram
East Godavari District
Andhra Pradesh, India.
www.andhrpaper.com

Purchase Order (Continued)

	PO Number	PO Date
	13810875	11 OCT 2024
Instructions		Buyer Contact Details
All other terms & conditions as per our Company's Standard Terms & Conditions of Purchase. Necessary Test report and Dimension report to accompany where applicable. 'Original for Buyer' and 'Duplicate for Transporter' Invoice should accompany goods.		Buyer: Srikanth Patnala Tel: 9441808598 Fax: 0883-2562946 E-mail: srikanth.patnala@andhrapaper.com

Item	Item Description	Quantity	UoM	Unit Price (INR)	Total Value	Delivery Date
	Make: E+H, 5WBB1H- AAHAEBKP2DQA12GAA1+AAI7PCZ1 Promag W 10, 5WBB1H, DN100 4"					
	IN: Integrated GST		%	18	42081.84	
	Ship to address: Rajamahendravaram Mill Sriram Nagar Rajamahendravaram East Godavari 533105 India					
	Total Basic			INR	365426.00	
	Total P&F			INR	0.00	
	Total Tax			INR	65776.68	
	Grand Total			INR	431202.68	

GSTIN:37AAACT8849D1Z3

Range: RANGE V

Division: RAJAMAHENDRAVARAM

Commissionerate: VISAKHAPATNAM II

REF: Revised Quote 2009434345 R2 Mail, Dtd 07.10.24

P & F: Included

FREIGHT: FOR, Site

DELIVERY TIME: 8-10 weeks

INCO TERMS: FOR, Plant

PAYMENT TERMS: 7 days Credit

Warranty: 12 months from the date of installation or 18 months from the date of supply, whichever is earlier.

LD: (0.5% Per Weeks Maximum 5% Of basic Value) after crossing 02 weeks(grace period) of scheduled delivery date.

All Original Documents Should be sent along with material only or to

Registered Office:

ANDHRA PAPER LIMITED

Sriram Nagar - Rajamahendravaram

East Godavari District

Andhra Pradesh, India.

www.andhrapaper.com

Purchase Order (Continued)

Instructions		PO Number	PO Date
All other terms & conditions as per our Company's Standard Terms & Conditions of Purchase. Necessary Test report and Dimension report to accompany where applicable. 'Original for Buyer' and 'Duplicate for Transporter' Invoice should accompany goods.		13810875	11 OCT 2024
		Buyer Contact Details	
		Buyer: Srikanth Patnala Tel: 9441808598 Fax: 0883-2562946 E-mail: srikanth.patnala@andhraper.com	

below address:

To,
Mr. Ravi Chandra
Stores Department
Andhra Paper Limited
Unit- Rajahmundry
Sriram Nagar - East Godavari - 533105, Andhra Pradesh
Contact No: 0883 256 2921

Other Terms:

=====

1. Material must be supplied as per drawing only, if not, material will get rejected. This is applicable where drawing is provided from our side or prior approval of a particular drawing has taken from us. In case of any discrepancy in material code or between material code and drawing the onus is on vendor to get clarifications from their end from APL.
2. Delivery date mentioned in PO is inclusive of 2 weeks of transit time, so please adhere on it. Material to be replaced free of cost if damaged in transit.
3. GST: It is the statutory obligation of the vendor to file the Goods and Services Tax returns properly in the manner prescribed and pay taxes so that APL will get the Input Tax Credit (ITC) of the taxes paid to the Vendor. In case ITC is denied to APL on account of non-filing of Returns, non-payment of taxes or any other misdemeanour attributable to the vendor the amount of ITC
4. APL has to be informed net 7 days before readiness of material. Vendor is liable to provide net weight and dimensions of the consignment along with packing details. Please note that we keep a liability in our system for transport charges which cannot be exceeded. Please note that we prefer the following list of transporters / courier services # Associated Road Carriers. If the consignment amount is less than INR 5000 then only can the following be approached à government speed post (ONLY FOR INVOICES), Kesineni Cargo, Sindhu Cargo, Sri Kaleswari Parcel, SRMT (Sri Ramdas Motor Transport), VRL Logistics. Please note that if one chooses transport of their choice without our approval then demurrages resulting from transport will be in the vendor's scope. Please note that L.R./ dispatch details/ tracking no. has to be shared with us the very day the dispatch is made.
5. Please send 2 Original Bills + 2 Duplicate Bills along with material to avoid delay in making your payment. Correct PO NO and HSN code must be mentioned in your Invoice.

Registered Office:**ANDHRA PAPER LIMITED****Sriram Nagar - Rajamahendravaram****East Godavari District****Andhra Pradesh, India.****www.andhraper.com**

Purchase Order (Continued)

Instructions		PO Number	PO Date
All other terms & conditions as per our Company's Standard Terms & Conditions of Purchase. Necessary Test report and Dimension report to accompany where applicable. 'Original for Buyer' and 'Duplicate for Transporter' Invoice should accompany goods.		13810875	11 OCT 2024
Buyer Contact Details		Buyer: Srikanth Patnala Tel: 9441808598 Fax: 0883-2562946 E-mail: srikanth.patnala@andhrapaper.com	

6. After dispatch of material please share with us LR and Tax Invoice scan copy to collect material without any delay from transport.

7. Do not combine 2 Plants material in single LR, please mention Plant name in L.R. copy for easy collection from Transport.

This is a computer generated form and does not require any authorization.

IMS Format No: P&F/APL/F/006, Rev. No.01, Dt. 05.01.2021

=====

TERMS AND CONDITIONS OF PURCHASE

1. Acceptance
 Acknowledgment or shipment of any part of this Order, or performance of the work called for by this Order, shall be deemed an acceptance of this Order and agreement by Seller to be bound by and comply with all terms and conditions set forth or referenced herein and on the face hereof and on attachments hereto. This Order does not constitute an acceptance by Purchaser of any offer to sell, any quotation, or any proposal. Reference in this Order to any such offer to sell, quotation, or any proposal shall in no way constitute a modification of any of the terms and conditions of this Order. This Order constitutes an offer by Purchaser, the acceptance of which shall be expressly limited to the terms and conditions stated herein. AN ATTEMPTED ACKNOWLEDGEMENT OF THIS ORDER CONTAINING TERMS AND CONDITIONS INCONSISTENT WITH OR IN ADDITION TO THE TERMS AND CONDITIONS OF THIS ORDER IS NOT BINDING UPON PURCHASER UNLESS SPECIFICALLY ACCEPTED BY PURCHASER IN WRITING. In the event of a conflict between these Purchase Order Conditions and the terms of any supply or services agreement between Purchaser and Seller governing the same subject matter hereunder, the terms of that supply or services agreement shall supersede these Purchase Order Conditions. Stenographic and clerical errors and omissions by the Purchaser are subject to correction.

2. Price
 If Seller's price or the regular market price of the items covered hereunder is lower than the price stated in this Order on the date of shipment of the item, Seller agrees to give Purchaser the benefit of such lower price on any such item. No charges for transportation, boxing, crating, etc., are allowable unless Purchaser has previously approved.

3. Default and Delays in Shipment
 Time and rate of delivery are of the essence in the performance of this Order, except in instances of delay which are due to causes beyond the reasonable control and without the fault or negligence of Seller and its Sellers. Purchaser may by written notice of default to Seller (a) terminate the whole or any part of this Order in any one of the following circumstances: (i) if Seller fails to make shipment of items or fails to perform the work within the time specified herein or any extension thereof; or (ii) if Seller fails to comply with the other terms and conditions of this Order; and (b) procure upon such terms as Purchaser shall deem appropriate, items or services similar to those so terminated, in which case Seller shall continue performance of this Order to the extent not terminated and shall be liable to Purchaser for any excess costs for such similar items or services and any expenses incurred in connection therewith. Seller shall indemnify and hold harmless Purchaser for all costs, expenses and damages, whether direct, indirect, incidental or consequential, arising from Seller's default.

4. Force Majeure
 Neither party shall be held responsible for any delay or failure in performance of any part of this Agreement resulting from any Act of God, fire, flood, explosion, war, strike, embargo, government requirement, civil or military authority, nature or the public enemy or any other causes not foreseeable or beyond the control of the party whose performance must be suspended or excused, provided that such delay or failure in performance could not have been prevented by reasonable precautions, and such non-performing or delayed party gives the other party prompt written notice of the Force Majeure. Events such as delays in transportation, inability to obtain goods or materials, or other forms of supply disruption shall not constitute Force Majeure and shall not be an excuse to performance. In the event of Force Majeure, the non-performing party shall use its best efforts to recommence performance whenever and to whatever extent possible without delay, including through the use of alternate sources, workaround plans or other means. If a Force Majeure Event or other similar extraordinary event causes Seller to allocate limited resources between or among Seller's customers, Seller shall not provide to any other customers of Seller priority over Purchaser. If Seller's delay or nonperformance continues for a period of at least thirty (30) days, Purchaser may terminate, at no charge, this Order.

5. Inspection
 All items and services (collectively "work") shall be received subject to Purchaser's inspection. Items that are defective in workmanship or material or otherwise not in conformity with the requirements of the Order, including any applicable drawings, specifications, samples and other descriptions provided to Seller, may be rejected and returned at Seller's expense or may be accepted at an appropriate reduction in price. Purchaser, in addition to such other rights, remedies and choices it may have by contract or by law, at its option and sole discretion, may require Seller to promptly replace, repair, or credit Purchaser for rejected items and, if Seller fails to promptly replace or repair, Purchaser may replace the items elsewhere and charge to Seller the additional cost. Seller shall indemnify and hold harmless Purchaser for all costs, expenses and damages, whether direct, indirect or consequential, arising from Seller's failure to provide conforming items. Purchaser shall have the right to evaluate the work furnished pursuant to this Order for compliance

with the applicable drawings, specifications, samples and other descriptions that are given Seller in connection with this Order by Purchaser. Seller shall provide Purchaser and its customer(s) with free access to the work performed under this Order, for the purpose of inspection thereof. At any time during the progress of the work, Purchaser may reject any or all of the work if the same are not in accord with Seller's such non-compliance. Seller agrees to correct, at its expense, each error or defect leading to such rejection and resubmit the corrected work to Purchaser within seven (7) business days, or other mutually agreed upon date, after receipt of notice from Purchaser of such error or defect.

6. Warranty
 6a. Seller warrants that all items and work will conform strictly with applicable drawings, specifications, samples and other descriptions that are made available to Seller in connection with this Order by Purchaser via E-mail or by any other means made available by Purchaser, as well as any applicable law. Seller warrants that all items and work will be merchantable and free from defects in design, materials and workmanship and, if not of Purchaser's design, be suitable for the purpose intended whether expressed or reasonably implied. The foregoing warranties shall survive acceptance and payment and shall run to the Purchaser, its customers and the users of the item or work. Remedies for a breach of the warranties herein may include, but are not limited to, repair or replacement at no cost to Purchaser, or reimbursement of the purchase price of nonconforming items, at Purchaser's election. Seller shall be responsible for the cost of labor and engineering assistance or development required to make the repair and all associated costs such as but not limited to shipping and customs and services that may be required to make the repair. For the avoidance of doubt, the Seller shall pay to the Purchaser all the reasonable out of pocket expenses (if any) incurred by the Purchaser in testing or examining any part of the products for the purpose of or in connection with this clause or in or about or in connection with the making good, replacing or repairing any part of the product if the cause of failure is attributable to the Seller. It is the responsibility of the Seller to show that the failure cannot be attributed to the Seller.

(i) Any defective part repaired or replaced during the Warranty Period shall itself be subject to a further warranty period of the balance of the original Warranty Period, or an additional two (2) years, whichever is greater.

(ii) The repair or replacement of any faulty unit or product includes the delivery to the Purchaser of a descriptive report of the fault found, when appropriate, of the repair carried out on such faulty unit or product.

(iii) The maximum period for repair of the units (including shipping and customs clearance) shall be one (1) year or as defined in the requirements provided by Purchaser in its request for quotation ("Requirements"), whichever is earlier.

6b. Seller further warrants that it has and will transfer to Purchaser clear and unencumbered title to the items.

6c. Seller shall indemnify and hold harmless Purchaser for all costs, expenses and damages, whether direct, indirect, incidental, or consequential, arising from a breach of this warranty or any other term or condition of this Order.

6d. Each Party represents and warrants to the other that:

(i) it is duly organized, validly existing and in good standing under the laws of the country and/or place of its organization,

(ii) it has all requisite power and authority to enter into and perform its obligations under this order,

(iii) this order is a legal, valid and binding obligation enforceable against such Party in accordance with its terms,

(iv) it has taken all requisite corporate action to approve the execution, delivery and performance of this order; and

(v) its execution of and performance under this order shall not violate any applicable existing regulations, rules, statutes, or court orders of any local, state or federal governmental authority, court, or body.

6e. Seller represents and warrants to Purchaser that:

as of the date of this Purchase Order, Seller is not aware of any quality issues with respect to the product that would cause the product to fail to meet the specifications, including but not limited to exceeding the expected rate of failures over the product design life time, and that if Seller becomes aware of any quality issue in the future it will immediately notify Purchaser;

(i) Seller shall provide 90% confidence estimate of the failure rate of the unit under the operating conditions given in the Requirements along with the predominant expected failure modes. If the unit is an assembly, this information shall be provided for each field-replaceable sub-unit, regardless of whether failure of the sub-unit affects the overall unit performance. If the list of predominant failure modes changes, Seller shall immediately notify Purchaser; and

(ii) Seller shall promptly notify Purchaser of any proposed changes in design, materials, or sourcing and shall not implement any such changes without Purchaser's prior written consent.

(iii) Seller shall promptly notify Purchaser of any change in running failure rate during manufacturing testing of components, subassemblies, or finished systems, that is more than one standard deviation away from the monthly mean for the relevant product, during the time that the product sold to

Purchaser is manufactured.

7. Patent and other IP Indemnity
 Notwithstanding the specifications, drawings, samples and other descriptions furnished by Purchaser, Seller warrants that the items and the sale or use thereof by Purchaser or any transferee will not infringe any copyrights, trade secrets, trademarks or other intellectual property rights ("IPR"). Seller shall defend, indemnify, protect, and hold harmless Purchaser, its successors and assigns, customers and users of the items, from and against any and all claims, damages, losses, liabilities, and expenses, including reasonable attorney's fees and costs, resulting from any IPR infringement claim or allegation related to the items. If Purchaser has reason to believe that the use, sale, transfer, or other disposition of items or any part thereof is likely to be enjoined by a court, Seller at no expense to Purchaser shall promptly (i) obtain for Purchaser the right to use, sell, transfer or otherwise dispose said items, and (ii) if (i) is not possible, replace or modify such items with equivalent non-infringing items acceptable to Purchaser that have substantially the same form, fit and function. If Seller is unable to perform the above two options (i) and (ii) promptly, Purchaser, at its option and Seller's expense, may purchase replacement items from other sources and return any infringing items at its possession to Seller. Seller shall extend the benefit of this provision to Purchaser's successors, assigns, and customers. Seller shall not enter into or acquiesce to any settlement containing any admission of or stipulation to any guilt, fault, liability or wrongdoing on the part of Purchaser or which would otherwise adversely affect Purchaser without Purchaser's prior written consent.

8. Critical Components
 Seller shall warrant and represent that in the event (1) this Agreement is terminated in whole or in part by Purchaser for cause, in accordance with its terms; or (2) Seller is unable or unwilling to comply with any material term of this Agreement, including without limitation any term relating to delivery dates, product quality, etc. or; (3) Seller is unwilling or unable to maintain pricing that is competitive in the marketplace; or (4) Seller becomes insolvent, files or has filed against it a petition in bankruptcy, makes a general assignment in favor of its creditors or is otherwise financially at risk, as determined by Purchaser, then Seller shall grant to the Purchaser or to any third party designated by the Purchaser, to the extent that the Seller is entitled to do so, an irrevocable and non-exclusive license(s) to:

(i) manufacture the item and have the item manufactured solely for the Purchaser's consumption and use thereof as envisioned under this agreement;

(ii) use and have used any Background IP and Foreground IP in connection with the item. Whatever the date of signature of the license agreement(s), the said license shall be deemed to take effect on the effective date of termination and shall remain in full force for the longer of three (3) years following the date of termination, or until the item is no longer required by Purchaser to satisfy Purchaser's contractual commitments. Purchaser shall notify the Seller in writing in the event of early termination of any license issued hereunder;

(iii) in the manner and to the extent directed by the Purchaser, supply, without any disruption to program requirements, to the Purchaser or to any third party designated by the Purchaser: all technical dossiers, software, information, data and all Seller's tooling directly related to the manufacture of Products. The supply shall be at no cost to the Purchaser or to such third party except in the case of termination by Purchaser for convenience, in which case the supply shall be on fair and reasonable terms to be agreed between the Parties in good faith. If the tools are not Seller's property, the Seller shall take, with respect to their owner and the law, all measures necessary to guarantee they shall be available to the Purchaser for the duration referenced in (a) above; at Purchaser's designee all raw material, parts, equipment, etc. purchased from third parties by the Seller for the purpose of performing this Agreement or the relevant Orders so terminated. The transfer shall be at no cost to the Purchaser or to such third party;

(iv) in the event of termination for Seller's default reimburse all costs, expenses, losses and damages incurred by the Purchaser to remedy the Seller's default and all costs incurred by the Purchaser in re-sourcing the work required to manufacture the Products, as agreed to under the terms of this Order;

(v) for any termination of this Order for whatever reasons and as of the effective termination date, the Seller shall send immediately to the Purchaser, accompanied with evidence in documentary form, a status report regarding: (a) the Products completed, in stock in the Seller's premises and, (b) the Products in course of manufacture and, (c) if any, the stocks of raw material, parts, equipment, etc. purchased from third parties by the Seller for the purpose of performing the Orders so terminated and, (d) the tools used by the Seller for the purpose of performing the Orders, and cease forthwith all operations relating to this Order in its facilities and in the facilities of its own Sellers and/or subcontractors; and terminate or transfer (as specified by the Purchaser) all sub-contracts and/or supply agreements and/or other operational agreements entered into by the Seller with any third party for the purpose of or in connection with

(vi) use its best efforts to assist Purchaser in promptly identifying and establishing a qualified alternative source of supply.

9. Purchaser's Property

9a. Title to and the right to immediate possession of all tools, molds, dies, parts, supplies, jigs, fixtures, plans, drawings, specifications and all other equipment, materials and property that are furnished by Purchaser for Seller's use hereunder; or are procured, produced, manufactured or fabricated by Seller in connection with Seller's performance hereunder; or are in any manner paid for directly or indirectly by Purchaser (all of which is collectively referred to as "Purchaser's Property"); shall at all times be and remain in Purchaser. Seller will ensure that at all times Purchaser's Property shall be and remain free and clear of any interest or claim on the part of Seller's creditors or other third parties. Seller waives any and all liens that it has or may acquire with respect to Purchaser's Property. Seller shall take all measures which Purchaser deems appropriate to perfect or evidence Purchaser's title to all Purchaser's Property, including without limitation executing and filing informational financing statements and other documents with respect thereto, and for such purpose, Seller hereby irrevocably appoints Purchaser as Seller's attorney-in-fact to execute all such documents in Seller's name and on Seller's behalf. Seller shall clearly mark or otherwise adequately identify all Purchaser's Property as belonging to Purchaser. Seller shall not transfer possession of any Purchaser's Property to any third party, or delegate or assign any of Purchaser's obligations with respect thereto, unless otherwise specifically agreed by Purchaser in writing.

9b. While any Purchaser's Property remains in Seller's possession, Seller shall at its sole expense maintain the same in good operating condition and repair and in compliance with all warranties contained herein. Seller shall be responsible for and shall bear all risk of loss or damage to all Purchaser's Property while in Seller's care, custody, possession or control, and shall insure such risks with full replacement value fire and extended coverage insurance reasonably satisfactory to Purchaser. Unless otherwise agreed by Purchaser in writing, Seller will use all Purchaser's property solely and exclusively to perform for Purchaser's benefit hereunder and not for the benefit of any other party. In the event that Purchaser's Property is used for any purpose prohibited by this paragraph, this Order shall be automatically terminated and Seller shall be responsible for any and all losses and damages caused, notwithstanding any criminal proceedings which may be brought.

9c. Seller, as a material part of the consideration hereunder, hereby assumes all risk of damage to property or injury to persons arising from its use of all Purchaser's Property. Seller shall indemnify Purchaser from and hold Purchaser harmless against any and all claims arising from Seller's use of all Purchaser's Property, including all attorney's fees, expenses and liabilities incurred in the defense or settlement of any such claims, and, in the event of any claim against Purchaser by an employee or agent of Seller, Seller's liability and indemnification obligation hereunder shall not be limited by any amount recoverable by such persons under worker's compensation or similar applicable law. Seller shall maintain such liability insurance with respect to its obligations under this Paragraph as Purchaser may from time to time require.

9d. Purchaser shall have the right to recover immediate possession of all Purchaser's Property at any time, with or without cause, and without any additional charge or fee being assessed to Purchaser by reason of such recovery. Upon Purchaser's request, Seller shall deliver all Purchaser's Property to Purchaser, FOB Seller's dock, in good condition and repair, normal wear and tear only excepted. Seller grants to Purchaser the unconditional right to enter upon Seller's premises during normal business hours upon twenty-four (24) hours notice to recover Purchaser's Property.

10. Purchaser's Design

If the items or parts thereof, contracted for hereunder, are of Purchaser's design, the Purchaser retains title and ownership rights in such design and Seller shall not reproduce for others any such item or parts thereof without the prior written consent of Purchaser, nor shall Seller supply or disclose to others any information regarding such items or parts thereof, nor incorporate in other items or articles any special feature of design or manufacture, considered by Purchaser to be peculiar or unique to the items or parts thereof, contracted for hereunder, without such prior written consent.

11. Invention or Improvement

Any invention or improvement resulting from or arising out of performance by Seller or Seller's employees under this Purchase Order, which performance has been funded by Purchaser, shall be the sole property of Purchaser. Seller shall notify Purchaser promptly of any such invention or improvement within thirty (30) days of its conception, discovery or existence, and shall assign all rights to such invention or improvement to Purchaser.

12. Payment Terms and Discount

The payment terms governing this Order shall be shown on the face of this Order. The time in connection with any payment or discount offered to Purchaser will be computed from the date of the goods are received or services rendered, plus Purchaser's receipt date of all accurate supporting documents

required in this Order, if the latter date is later than the aforesaid date of receipt. Payment will be made in the currency stated in the Order.

13. Set Off

Any amount due to Seller by Purchaser for any items furnished hereunder may, at Purchaser's option, be applied to the payment of any sums owing by Seller to Purchaser.

14. Assignment and Delegation

Seller may not assign, subcontract, pledge, or in any manner encumber Seller's rights under this Order or delegate its performance hereunder without Purchaser's written permission. Seller shall be responsible to Purchaser for all work, as defined in this Order, performed by Seller's subcontractors at any tier.

15. Changes/Stop Work Order

Purchaser may, at any time, by written notice make changes within the general scope of this Order in the specifications, designs, drawings, quantity ordered, methods of shipment, packaging, or place or time of delivery. If any such changes cause an increase or decrease in the cost of or the time required for the performance of any part of the work under this Order, an equitable adjustment shall be made in the price or delivery schedule, or both, and this Order shall be modified in writing accordingly. Any claim by Seller for an adjustment must be made in writing thirty (30) days of the receipt of any such notice. Nothing contained herein shall relieve Seller from proceeding without delay to perform this Order as changed.

16. Obsolescence, Diminishing Sources, and Discontinued Products

16a. Upon determination by the Seller, that a process/component required in the delivery of the item(s) ordered hereunder is unavailable, through no fault of Seller, during the performance of this Order due to obsolescence or diminishing sources, or that such process/component is discontinued, Seller shall immediately notify the Purchaser of this condition or intention. The Seller shall immediately define the shortage or pending obsolescence/discontinuance by providing the Purchaser with (a) satisfactory evidence that its best efforts were made to obtain the affected parts required to meet current contractual requirements and that Seller initiated preliminary investigation of alternate parts (i.e. parts that are technically and physically compatible with hardware design.); (b) identify / propose any potential third party Seller capable of supplying enough parts in the current year to meet the total contractual requirements; and (c) offer Purchaser an opportunity for a life-time buy of the affected product beyond the current contractual requirement, to include price and availability information. The foregoing is in addition to Seller's other obligations pursuant to this Order and shall in no event relieve Seller from any liability to Purchaser for any damages arising as a result of any failure by Seller to fully comply with the terms of this Order.

16b. If, there are insufficient parts to meet current contractual requirements, the Purchaser may, in addition to any other rights and remedies available to it under this Order or applicable law take one or more of the following actions: (a) assist Seller with the procurement from a third party Seller of enough parts to meet current contractual requirements; or (b) authorize the procurement of the life-time buy parts; or (c) terminate this order for default.

16c. Seller acknowledges and agrees that a consistent and reliable source of supply is of utmost importance to Purchaser. Seller further acknowledges that it has been selected by Purchaser in part due to Seller's willingness to maintain a reliable and consistent source of supply to Seller for the product ordered hereunder. Therefore, Seller covenants and agrees, by accepting this Order, to use its best efforts to maintain the ability to fulfill future orders placed by Seller for any of the products subject to this Order for a period of at least twelve months following the last delivery date specified under this Order. If Seller anticipates any difficulty in meeting Purchaser's demand for any such product during such twelve month period (based on forecasts submitted by Purchaser, whether binding or otherwise, or, if no such forecasts are available, then based on Purchaser's purchasing history of the applicable product for the past two years), then Seller shall immediately provide written notice of any such anticipated difficulty and shall use best efforts to remediate such difficulty to ensure an uninterrupted source of supply for Purchaser. Seller acknowledges that this provision is a material term of this Order, and shall defend, indemnify and hold harmless Purchaser from and against any and all loss, cost, expense claims and damages related to or arising out of Seller's failure to fully comply with this provision.

17. Termination

17a. In addition to all of the other rights which Purchaser may have to cancel this Order, Purchaser shall have the further right, without assigning any reason therefore, to terminate any work hereunder, in whole or in part, at any time. Purchaser will not be liable to Seller for any costs for completed items, items in process or materials acquired or contracted for, if such costs were incurred more than the permitted number of days prior to the delivery dates as stated on the face of this Order or, if none is stated, thirty (30) days. If Purchaser cancels this Order within such time as specified on the face of this Order or, if none is stated, thirty (30) days, and if the

parties cannot agree within a reasonable time upon the amount of fair compensation to Seller for such termination: (a) Purchaser will pay the contract price for all items reasonably completed in accordance with this Order and not previously paid for unless said item(s) is part of Seller's standard commercial items, and (b) Purchaser will pay a fair and proper proportion of the contract price for items in process and for all materials acquired or contracted for within the time specified on the face of this Purchase Order for the purpose of fulfilling this Purchase Order which Seller is unable to cancel, return or otherwise use in Seller's operations. Should Purchaser so desire, cancellation charges shall be subject to Purchaser's audit at Purchaser's expense.

17b. Purchaser's ability to terminate this Order for cause shall be immediate and without prior written notice, in the event of any of the following by Seller: (i) a breach of any covenant, representation or warranty hereunder; (ii) in the event of (a) any change in the active management or ownership of Seller or (b) the sale, transfer or other disposition of all or substantially all of the assets of Seller or any affiliate, division or unit of Seller, either of which Purchaser, in its sole discretion, believes may have an adverse effect on Seller's ability to fulfill its obligations under this Order; or (iii) (a) any proceeding in bankruptcy, reorganization or arrangement for the appointment of a receiver or trustee to take possession of Seller's assets or any other proceeding under any law for relief from creditors shall be instituted by or against Seller (and such proceeding is not dismissed within sixty (60) days from the filing date); or (b) if Seller shall make an assignment for the benefit of its creditors.

18. Indemnification/Insurance

In the event Seller, its employees, agents, subcontractors and/or lower-tier subcontractors enter premises occupied by or under the control of Purchaser in the performance of this Order, Seller agrees that it will indemnify and hold harmless Purchaser, its officers and employees from any loss, costs, damage, expense or liability by reason of property damage, including, but not limited to, theft, or personal injury of whatsoever nature or kind arising out of, as a result of, or in connection with such entry. Seller, its subcontractors and lower-tier subcontractors shall produce and maintain workers' compensation, comprehensive general liability, bodily injury and property damage insurance in reasonable amounts, and such other insurance as Purchaser may require and shall comply with all site requirements. Seller shall provide Purchaser thirty (30) days' advance written notice prior to the effective date of any cancellation or change in the term or coverage of any Seller required insurance. If requested, Seller shall send a "Certificate of Insurance" showing Seller's compliance with these requirements. Seller shall name Purchaser as an additional insured for the duration of this Order. Insurance maintained pursuant to this clause shall be considered primary with respect to the interest of Purchaser and is not contributory with any insurance with Purchaser may carry. Seller agrees that Seller, Seller's insurer(s) and anyone claiming by, through, under or in Seller's behalf shall have no claim, right of action or right of subrogation against Purchaser and its customers based on any loss or liability insured against under the foregoing insurance.

19. Compliance with All Laws

Seller warrants, and it is a condition of this Order, that all performance hereunder shall be in accordance with all applicable national laws, regulations and orders. Until accepted by Purchaser, all items are Seller's sole responsibility including, but not limited to, the responsibility for proper, lawful handling or shipment of such items, or of any by-item or waste stream resulting therefrom. Seller shall indemnify and hold harmless Purchaser, its officers, employees, and agents from any and all claims, demands, suits or actions environmentally related or of any other nature whatsoever, including reasonable attorney's fees, and expenses arising from Seller's activity in the negligent performance or omission of any specified, required or requested work for or on behalf of Purchaser.

19a. Seller warrants that it shall not offer to give or agree to give to any person any gift or consideration of any kind as an inducement or reward in exchange for any act or forbearance from an act in relation to the obtaining or performance of this Order.

20. Right of Access

20a. Seller, without additional charge, shall permit reasonable access by representatives of Purchaser, Purchaser's customers and applicable regulatory agencies to Seller's premises (and the premises of Seller's subcontractors and Seller(s)) for the purpose of examining Seller's facilities, processes, goods, and records relating to this Order. Such examination may include inspection and testing of equipment, materials, parts, items (including software and licensed materials) to be furnished and services to be rendered, manufacturing and assembly processes, testing and quality procedures, and all applicable records relating to the manufacture, inspection, testing, and sale of such items and the furnishing of such services.

20b. If requested by Purchaser, Seller shall provide at its facility, without additional charge, suitable and convenient office space for representatives of Purchaser and/or representatives of Purchaser's customers, as reasonably required. The office shall be properly lighted and heated and maintained in a clean condition and have telephones, facsimile machines and computers with internet connectivity.

21. Passage of Title and Risk

Title and risk of loss or damage to the items shall pass from Seller to Purchaser in accordance with the INCOTERM specified on the face of this Order. If this Order calls for additional services to be performed after delivery, Seller shall retain title and risk of loss and damage to the items until the additional services have been performed. If Seller is authorized to invoice Purchaser for items upon shipment or prior to the performance of additional services, title to the items shall vest in Purchaser upon payment of the invoice, but risk of loss and damage shall pass to Purchaser when the additional services have been performed.

22. Non-Discrimination in Employment

In connection with performance of work hereunder, the Seller agrees to comply with all laws, rules, regulations and orders pertaining to non-discrimination in employment, as may be applicable to Purchaser or Seller.

23. Remedies

All rights and remedies of Purchaser set forth in this Order or available at law shall be cumulative and not alternative and shall not be exhausted by any one or more uses thereof. The waiver by Purchaser of any term or condition of this Order shall not be deemed a waiver of any subsequent breach of the same or any other term or condition. **SELLER HEREBY WAIVES ITS RIGHTS TO A JURY TRIAL OF ANY CLAIM OR CAUSE OF ACTION BASED UPON OR ARISING OUT OF THIS ORDER.**

24. Limitation of Liability

In no event shall Purchaser be responsible or held liable to Seller for punitive, indirect, incidental or consequential damages, including, without limitation, liability for loss of use, loss of profits, capital investment, product development costs, unabsorbed overhead, or interest expenses, however the same may be caused, including fault or negligence of Purchaser.

25. Survival of Obligations

The obligations of the parties under this Order, which, by their nature would continue beyond the termination, cancellation or expiration of this Order, shall survive the termination, cancellation or expiration of this Order.

26. Seller's Liability

Seller assumes the entire responsibility and liability for losses, expenses, damages, demands and claims in connection with or arising out of any personal injury or alleged personal injury (including death), and/or damage or destruction or alleged damage or destruction to property sustained or alleged to have been sustained in connection with or to have arisen out of the negligent performance of the work by or willful misconduct of Seller, its agents, employees, subcontractors, and consultants, save and except liability as may result from, or be in connection with, the willful or negligent act or omission of Purchaser, its officers, agents, employees or independent contractors acting for Purchaser. Seller shall indemnify and hold harmless Purchaser, its officers, agents and employees from any and all liability for such losses, expenses, damages, demands and claims and shall defend any suit or action brought against any or all of them based on any alleged personal injury or damage and shall pay any damage costs and expenses, including attorney's fees, in connection with or resulting from such suit or action.

27. Taxes

Except where prohibited by law, Purchaser and Seller agree that all customs duties, VAT, turnover taxes, sales tax, and other applicable taxes, social insurance contributions, or fees (those imposed on or measured by the services provided or goods delivered) are included in the prices provided by Seller, and shall not be billed to Purchaser as separate items. Seller shall also be responsible for any and all payroll taxes for services performed in country by Seller's personnel. If VAT, GST, sales tax, or other similar taxes are imposed by the country in which the services are performed, unless Purchaser has provided an exemption certificate or a direct pay permit, Seller agrees to bill such taxes as separate line items on an invoice, in accordance to the applicable taxing jurisdiction's laws. Where VAT is applicable, Seller agrees to use its reasonable commercial efforts to ensure that its invoices to Purchaser are issued in such a way that they meet the requirements for deduction of input VAT by Purchaser.

28. Export Control

Seller shall be responsible for the control, disclosure of and access to technical data, information and other items received under this Order and agrees to be responsible for being knowledgeable as to all laws, regulations and requirements regarding the export, re-export, resale, shipment or diversion of items, including but not limited to the International Traffic in Arms Regulations (ITAR) and the export laws of the country of the Purchaser, as well as the export laws of the country of Seller. Seller shall comply with all such laws and regulations and shall indemnify Purchaser for all liabilities, penalties, losses, damages, costs or expenses that may be imposed on or incurred by Purchaser in connection with any violations of such laws and regulations by Seller.

29. Import**29a. Customs**

For each shipment of items covered by this Order, Seller shall

furnish Purchaser with a commercial invoice containing, at a minimum, the following information: (a) port of entry; (b) name and address of Seller and Purchaser entity purchasing the items; (c) name of shipper (if different from Seller); (d) country of export; (e) detailed description of items in English; (f) quantities and weights; (g) actual purchase price, including all elements of the amount paid or payable by Purchaser; (h) the currency in which the sale was made; (i) all charges, costs and expenses associated with the items, including freight, insurance, commission, containerization and packing, unless the cost of packing, containerization and inland freight are already included in the invoice price; (j) all rebates or discounts; and (k) the country of origin (manufacture) of the items. The value of any goods or services furnished for the production of the items (e.g., "assists") not included in the invoice price, must be reported on the invoice for the first shipment of goods unless Purchaser directs otherwise in writing. All items, unless specifically exempted, shall be marked in a conspicuous place as legibly, indelibly, and permanently as the nature of the article (or container) will permit, with the country of manufacture of the items. Seller agrees to comply with all laws and regulations governing the importation of goods into the customs territory of any country of importation. Seller agrees to hold harmless and indemnify Purchaser, its directors, officers and employees against all losses, claims, penalties, judgments, liabilities and expenses which any of them may pay or incur arising out of this Order, including but not limited to all representations made by the Seller with respect to documentation or other Customs or Governmental requirements with regard to entry requirements, classification, valuation, preferential treatment, duty drawback or trade terms.

29b. Government Duty Increases

If government authorities declare or otherwise impose countervailing duties, antidumping duties, or retaliatory duties on items imported by Purchaser under this Order, Purchaser reserves the right to terminate this Order in accordance with the provisions in Section 15.

29c. Duty Drawback Rights

All drawbacks of duties and rights thereto related to duties paid by Seller or Purchaser upon importation of the items into any customs territory if the items are subsequently exported from that country shall accrue to the exclusive benefit of Purchaser. Seller agrees to provide Purchaser with all documents, records and other supporting information necessary to obtain any such duty drawback, and agrees to reasonably cooperate with Purchaser to obtain such payment.

30. Notices

Any notice or demand required to be given or made by Seller shall be in writing and shall be duly given or served on Purchaser if sent to the address noted in the Order and by any one of the following means only: (a) in person -- such communication shall be deemed to have been received on the day of delivery provided receipt of delivery is obtained; or (b) by registered or certified mail (or its international equivalent) -- such communication shall be deemed to have been received, under normal service conditions, on the day it was received or on the tenth day after it was dispatched, whichever is earlier. Purchaser may change the address by giving prior written notice.

31. Severability

If any of the provisions of this Order shall be invalid or unenforceable, such invalidity or unenforceability shall not invalidate or render unenforceable this entire Order, but rather this entire Order shall be construed as if not containing the particular invalid or unenforceable provision or provisions, and the rights and obligations of the parties shall be construed and enforced accordingly.

32. Applicable Law

32a. The laws of the State of Andhra Pradesh, without regard to its conflicts of laws principles, shall govern in all respects the performance of this Order. During pendency of any dispute arising under this Order, Seller shall proceed diligently with performance hereunder.

32b. Any claim or dispute arising out of this Order shall be referred to and finally resolved by arbitration in Rajamahendravaram, A.P., by arbitrators appointed by the Purchaser. The language of the arbitration shall be English.

33. Order of Precedence

In the event of any inconsistency among this Order, the documents referenced herein and any attachments hereto, the inconsistency shall be resolved by giving precedence in the following descending order: (i) provisions set forth on the face of this Order, (ii) the specifications, (iii) the drawings, (iv) these terms and conditions, and (v) the other documents incorporated by reference.

34. Confidential Information

34a. Seller agrees that it will at all times hold in confidence for Purchaser all designs, know-how, techniques, devices, drawings, specifications, patterns, technical information, documents, business plans, item requirements, forecasts and similar data, oral, written or otherwise, conveyed by Purchaser to Seller in connection herewith or procured, developed, produced, manufactured or fabricated by Seller in connection with Seller's performance hereunder (collectively, "Information"). Seller shall exercise the same degree of care to prevent disclosure of any Information to others as it takes to preserve and safeguard its own proprietary information,

but in any event, no less than a reasonable degree of care. Seller shall not, without the prior written consent of Purchaser, reproduce any Information; nor disclose Information to any party; nor use Information for any purpose other than performance for the benefit of Seller hereunder.

34b. Any technical knowledge or information of Seller which Seller shall have disclosed or may hereafter disclose to Purchaser in connection with the items or services or other performance covered by this Order shall not, unless otherwise specifically agreed upon in writing by Purchaser, be deemed to be confidential or proprietary information and shall be acquired by Purchaser free from any restrictions as part of the consideration of this Order.

34c. Seller acknowledges that monetary remedies alone may not be an adequate remedy for any breach or threatened breach of any of the obligations of this Agreement. Therefore, Purchaser shall be entitled to seek injunctive or other equitable relief in addition to any other remedy to which it may be entitled at law or in equity without the need of posting a bond or other security or proving that monetary damages would be an inadequate remedy. Such remedies shall not be deemed to be the exclusive remedies for a breach of this Agreement but shall be in addition to all other remedies available at law or in equity.

34d. Seller shall not, without prior written consent of Purchaser, issue any news release, publicity or promotion material regarding this Order or make public use of any identification in any circumstances related to this Order. "Identification" means any semblance of any trade name, trademark, service mark, insignia, symbol, logo, or any other designation or drawing of Andhra Paper Limited and its affiliates. Seller shall remove or obliterate any identification prior to use or disposition of any material rejected or not purchased by Purchaser.

35. Translation

If these terms and conditions are translated into another language and there is any diversion between this English version and the translated version, then this English version text shall prevail.

36. Definitions

- (a) "items" means all goods, machinery, equipment, software, components, work, services (including but not limited to, the design, procurement, manufacture, assembly, tests and inspections, and delivery of the items to Purchaser and if so specified in the Order, installation and/or commissioning of the Items) or other materials ordered by Purchaser as specified in the Order;
- (b) "Order" means the purchase order or other form of request by Purchaser to Seller for the supply of the items;
- (c) "Purchaser" means the party purchasing the items subject of this Order;
- (d) "Seller" means the party supplying the items subject of this Order; and
- (e) "Jurisdiction" means the governing law of the territory where Purchaser's place of business is located.



SWAN ENVIRONMENTAL PVT. LTD.,

(ISO 9001 : 2015 CERTIFIED)

Plot. No. 922 & 935, Swami Ayyappa Co-Op Society, Madhapur, Hyderabad - 500 081, Telangana, India

Phone: +91-40-40216184/85, Fax: +91-40-40216183

Email: info@swanenviron.com Website: www.swanenviron.com

CALIBRATION CERTIFICATE

Certificate No: SEPL/EQMS/APL/2026/0902

Date of Issue:-12-02-2026

Customer : M/s. Andhra Paper Ltd.,
Rajahmundry, East Godavari Dist., A.P.

Station Name : EQMS

Instrument Details:

Instrument : pH Analyzer
Make : Daeyoon Scale.
Model : DWA-3000B,
Serial No : PH231113024S,

Date of Calibration:-09-02-2026

Due Date:-08-05-2026

Calibration Details of pH Analyzer:-

Range	pH value of Buffer solution	Measured value(pH)	% of Deviation
Auto	4	3.99	0.25 %
Auto	7	7.02	0.28 %

Accepted Tolerance: ± 2 %

Result: The Calibration of above instrument is performed and it meets the allowed deviation.

Calibrated by:

P. Rajesh

Mr. P Rajesh
Engineer - Service



Reviewed by:

P.N Mahadev

Mr. P.N Mahadev
Sr. Engineer - Sales & Service



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CALIBRATION CERTIFICATE

Certificate No: SEPL/EQMS/APL/2026/0903

Date of Issue:- 12-02-2026

Customer :M/s. Andhra Paper Ltd.,
Rajahmundry, East Godavari Dist., A.P.

Station Name : EQMS

Instrument Details:

Instrument : SS Analyzer
Make : Daeyoon Scale.
Model : 413130002SS
Serial No. : SS220623036S

Date of Calibration :-09-02-2026
Due Date:-08-05-2026

Calibration Details of SS Analyzer:

Range	SS Analyzer value of Standard solution (mg/L (or) ppm)	Measured Value (mg/L (or) ppm)	% of Deviation
Auto	50	50.09	0.18 %
Auto	100	101.2	1.2 %

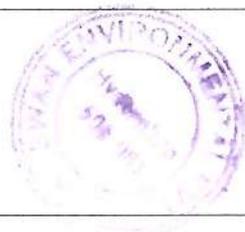
Accepted Tolerance:± 5 %

Result: The Calibration of above instrument is performed and it meets the allowed deviation.

Calibrated by:

P. Rajesh

Mr. P.Rajesh
Engineer – Service



Reviewed by:

Mr. PN Mahadev

Mr.PN Mahadev
Sr.Engineer – Sales & Service



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CALIBRATION CERTIFICATE

Certificate No: SEPL/ETP/APL/2026/0904

Date of Issue: -12-02-2026

Customer : M/s. Andhra Paper Ltd.,
Rajahmundry, East Godavari Dist., A.P.

Station Name : EQMS

Instrument Details:

Instrument : Online TOC Analyzer (TOC)
Make : Shimadzu Corporation, Japan
Model : TOC-4200
Serial No : H66965830221

Date of Calibration: -09-02-2026

Due Date: -08-05-2026

Calibration Details:

Sl.No	Standard Value	Measured value	% of deviation
1	0 PPM (Distilled water)	0 PPM	0 %
2	50 PPM(KHP)	49.9 PPM	0.2 %
3	100 PPM(KHP)	100.3 PPM	0.3 %
4	250 PPM(KHP)	250.4 PPM	0.16 %

KHP Means Potassium Hydrogen Pthalate,

Accepted Criteria:

S.D. Limit: 300

Coefficient of Variation limit: 3.0%

Either S.D (or) C.V should be within the limit.

Result: The Calibration of above instrument is performed and it meets acceptance criteria.

Calibrated by:

P. Rajesh

Mr.P.Rajesh
Engineer- Service

Reviewed by:

Mr. PN Mahadev

Mr.PN Mahadev
Sr.Sales & Service Engineer



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Email : info@swanenviro.com Website : www.swanenviro.com

CALIBRATION CERTIFICATE

Certificate No: SEPL/CEMS/APL/2026/0702

Date of Issue : 12-02-2026

Customer : M/s. Andhra Paper Ltd.,
Rajahmundry, East Godavari Dist., A.P.

Station name : Rotary Lime Klin-1 Stack

Instrument Details:

Instrument : Online Stack Dust (SPM) Monitor
Make : EMS Instrument
Model : L2400
Serial No. : M162422

Date of Calibration : 07-02-2026
Due Date : 06-05-2026

Calibration Filter Details:

Details	Serial NO	Optical Density
Optical Filter	1195847	20 %

Calibration Details :

Parameter	Span Calibration		
	Standard Optical Density	Measured Density	% of Deviation
Opacity	20 %	20.05 %	0.25 %

Accepted Tolerance: ± 2 %

Result: The Calibration of above instrument is performed and it meets the acceptance criteria.

Calibrated by:

P. Rajesh

Mr.P.Rajesh
Sr.Service Engineer



Reviewed by:

Mr. PN Mahadev

Mr.PN Mahadev
Sr.Sales & Service Engineer



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Email : info@swanenviron.com Website : www.swanenviron.com

CALIBRATION CERTIFICATE

Certificate No: SEPL/CEMS/APL/2026/0703

Date of Issue :12-02-2026

Customer : M/s. Andhra Paper Ltd.,
Rajahmundry, East Godavari Dist., A.P.

Station name : Rotary Lime Klin-2 Stack

Instrument Details:

Instrument : Online Stack Dust (SPM) Monitor
Make : EMS Instrument
Model : L2400
Serial No. : M162423

Date of Calibration :07-02-2026

Due Date :06-05-2026

Calibration Filter Details:

Details	Serial NO	Optical Density
Optical Filter	1195847	20 %

Calibration Details :

Parameter	Span Calibration		
	Standard Optical Density	Measured Density	% of Deviation
Opacity	20 %	20.18 %	0.9 %

Accepted Tolerance: $\pm 2\%$

Result: The Calibration of above instrument is performed and it meets the acceptance criteria.

Calibrated by:

P. Rajesh

Mr.P.Rajesh
Sr.Service Engineer



Reviewed by:

PN Mahadev

Mr.PN Mahadev
Sr.Sales & Service Engineer



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CALIBRATION CERTIFICATE

Certificate No: SEPL/CEMS/APL/2026/0704

Date of Issue: 12-02-2026

Customer : M/s. Andhra Paper Ltd.,
Rajahmundry, East Godavari Dist., A.P.

Station Name : Recovery Boiler-4 Stack

Instrument Details:

Instrument : Online Stack Dust (SPM) Monitor

Date of Calibration 07-02-2026

Make : Mip OY, Finland

Due Date : 06-05-2026

Model : LM3189.

Serial No. : 3189065

Calibration Filter Details:

Details	Serial NO	Optical Density
Optical Filter	1195847	20 %

Calibration Details :

Parameter	Span Calibration		
	Standard Optical Density	Measured Density	% of Deviation
Opacity	20.0 %	20.14 %	0.7 %

Accepted Tolerance: ± 2 %

Result: The Calibration of above instrument is performed and it meets the acceptance criteria.

Calibrated by:

P. Rajesh

Mr.P.Rajesh
Sr.Service Engineer



Reviewed by:

Mr. PN Mahadev

Mr.PN Mahadev
Sr.Sales & Service Engineer



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Email : info@swanenviron.com Website : www.swanenviron.com

CALIBRATION CERTIFICATE

Certificate No: SEPL/CEMS/APL/2026/0705

Date of Issue: 12-02-2026

Customer : M/s. Andhra Paper Ltd.,
Rajahmundry, East Godavari Dist., A.P.

Station Name : Coal Fired Boiler-6 Stack

Instrument Details:

Instrument : Online Stack Dust (SPM) Monitor
Make : Mip OY, Finland
Model : LM3189.
Serial No. : 3189041.

Date of Calibration: 07-02-2026

Due Date: 06-05-2026

Calibration Filter Details:-

Details	Serial NO	Optical Density
Optical Filter	1195847	20 %

Calibration Details:-

Parameter	Span Calibration		
	Standard Optical Density	Measured Density	% of Deviation
Opacity	20.0 %	20.04 %	0.2 %

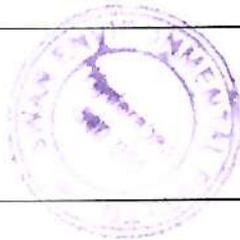
Accepted Tolerance: ± 2 %

Result: The Calibration of above instrument is performed and it meets the acceptance criteria.

Calibrated by:

P. Rajesh

Mr.P.Rajesh
Sr.Service Engineer



Reviewed by:

Mr. PN Mahadev

Mr.PN Mahadev
Sr.Sales & Service Engineer



Lr.No : APL/ENV/2024/05-650

17.05.2024

To

Inspector General of Forests (C)

Ministry of Environment, Forest and Climate Change

Integrated Regional Office,

Vijayawada Green House Complex, Gopalareddy Road,

Vijayawada – 520010, Andhra Pradesh

Iro.vijayawada-mefcc@gov.in; Tel No. +91-866-26597212, 26597211

SUB : Submission of Compliance status report on Environmental Clearance order No : J-11011/410/2010-IA-II(I) Dt.06.03.2014 against Specific Conditions under S.No : Vii & Ix

Dear Sir,

We would like to submit compliance status against s.no: Vii & Ix of Environmental clearance order no : **J-11011/410/2010-IA-II(I) Dt.06.03.2014** for kind information & records.

Comprehensive Water Management Plan & Ground Water Quality Study Monitoring Plan undertaken by M/S Team Labs & Consultants, Hyderabad and the report is attached here with.

Yours Faithfully

Andhra Paper Limited – Unit: Rajamahendravaram

M. Sura Reddy

Sr. Vice President (Operations) & Factory Manager

CC :

Regional office, APPCB, Kakinada, Andhra Pradesh

**ANDHRA PAPER LIMITED****(Corporate Identity Number: L21010AP1964PLC001008)**

Regd. Office: Rajamahendravaram – 533 105, East Godavari District, India. Tel: +91-883-2471831

Corp. Office: 31, Chowringhee Road, Park Street, Kolkata – 700 016, India. Tel: +91-33-71500500

Website: www.andhrapaper.com; Email: info@andhrapaper.com

An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Company

ANDHRA PAPER LIMITED
(FORMERLY INTERNATIONAL PAPER APPM LTD)
RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT,
ANDHRA PRADESH

COMPREHENSIVE MANAGEMENT PLAN
&
GROUNDWATER QUALITY STUDY AND
MONITORING PLAN

ANDHRA PAPER LIMITED
RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT
E-mail ID: sreeramachandra.susarla@andhraper.com

STUDIES AND DOCUMENTATION BY
TEAM Labs and Consultants
B-115-117 & 509, Annapurna Block,
Aditya Enclave, Ameerpet,
Hyderabad-500 038.
Phone: 040-23748 555/23748616,
Telefax: 040-23748666

CERTIFICATE

Team Labs and Consultants is accredited by Quality Council of India (QCI) National accreditation board of education and training (NABET) vide certificate no. NABET/EIA/22-25/SA 0218.

Our environment engineer and environment scientist made a site visit during 28th March, 2024 to collect ground water samples in nearby villages to assess the ground water quality with prescribed standards of IS: 10500 - 2012. Test reports are enclosed at Annexure - I.

Evaluation of Ground Water Samples Test Results:

The ground water quality indicates that values of total dissolved solids are within permissible limits, the values range from 510-1455 mg/l, which is contributed by sodium and chlorides. Ground water quality is also influenced by its soil texture, rocks, types of soils etc. Water hardness is caused primarily by the presence of cations such as calcium and magnesium and anions such as carbonate, bicarbonate, chloride, and sulphate in water. Total hardness varies between 202-499 mg/l, all values are within permissible limits. The values of chlorine in all samples are within permissible limits permissible limits.

T. Ravikiran
Signature of the Environmental auditor with Seal



Date: 14.04.2023

Encl: Test Reports

WATER MANAGEMENT PLAN

The paper industry is recognized as a core sector in the country and has a major role play in its development. The usage of paper is considered as an index of cultural growth. To that effect, the Indian Paper Industry has seen consistent growth over time. Present national norm of water consumption per tonne of paper is 200 and 250 m³ in agro and large pulp and paper sectors. Pulp and paper industry is the third largest water consuming industrial sector in the country. Fresh water consumption in wood based, agro-based and waste paper-based mills is 125-200, 125-225, 75-100 m³ per tonne of paper respectively. With average water consumption was 151m³ per tonne of paper. With the moderate per capita paper consumption of 10kg, water demand in this sector might increase to more than 1.5billion cubic meter with the current rate of water consumption.

M/s. The Andhra Pradesh Paper Mills Ltd., is one of the oldest paper and pulp manufacturing plant in India, established in the name of Carnatic Paper Mills Ltd., in 1921 on the banks of Godavari River at Rajahmundry in Andhra Pradesh. The mill was renamed Andhra Paper Mills Ltd., after states reorganization in 1956. The unit was renamed as "The Andhra Pradesh Paper Mills Limited" in 1964.

M/s "Andhra Pradesh Paper Mills Limited", has earlier obtained Environmental Clearance vide letter no J-11011/410/2010-IA-II (I) dated 06.03.2014 from Ministry of Environment and Forests (MoEF&CC) and subsequently obtained extension of validity of EC -11011/410/2010-IA.II (I) dated 28.04.2022 valid till 05.03.2025. Obtained amendment in EC in name of "**International Paper APPM Ltd.**" vide letter no. J-11011/410/2010-IA-II (I) dated 12.12.2014, subsequently the unit obtained EC transfer from M/s. International Paper APPM Ltd. to **M/s. Andhra Paper Limited**, vide letter no. J-11011/410/2010-IA.II (I) dated 24.03.2023 located at Sreeram Nagar, Rajahmundry, East Godavari District, Andhra Pradesh.

The unit obtained consent to establishment vide order no. APPCB/VSP KKD/361/CFE/HO/2012 dated 20.10.2014, subsequently obtained extension of validity of

consent to establishment vide order no. 361/APPCCB/CFE/RO-KKD/HO/2012 dated 14.12.2021 valid till 20.10.2024 and renewed consent to operate vide order no. APPCCB/VSP/RJY/361/CTO/HO/2010 dated 03.07.2023 valid till 30.06.2028 and subsequently the unit obtained amendment in CFO dated 03.07.2023 for inclusion of Precipitated Calcium Carbonate (PCC) vide order no. APPCCB /VSP /RJY /361/CTO/HO/2010 dated 29.08.2023. The total site area of the unit is 198.09 acres.

Water is essential for papermaking. Not only is it needed to move all papermaking raw materials within the paper mill, but it is also critical for the paper forming process itself. During drying of paper, water brings the fibres close enough to form bonds between the cellulosic fibres resulting in coherent strong paper. Though water is critical for papermaking, it is not a raw material for making paper. Raw materials such as wood, waste paper, or minerals are processed and converted into final product.

Scope of Work

The main objective of the study is to identify the water uses & water saving opportunities. Scope of work of the study includes the following;

- Water system analysis
- Monitoring and quantification using flow meters and other devices
- Quantification of water quality loads and discharges
- Quantification of variability in flows and quality parameters
- Strategies for treated wastewater reuse or direct use
- Water balance

Water, of varied qualities, is used for several purposes in the manufacture of pulp and paper, as a vehicle for transporting the constituents of paper in the paper machines; as process water for cooking wood chips to make pulp; as a medium for heat transfer; and for washing the pulpwood, the wood pulp, and the machines that handle the pulp. Details of flow meters available at various sections are presented in **Table 1.1.**

Table 1.1 List of Flow Meters Available

WATER FLOW METERS DETAILS		
S.NO	DESCRIPTION OF FLOW METERS	LOCATION
1	River WATER flow meter	River water pump house
INDUSTRIAL COOLING, BOILER FEED, DM PLANT & POWER HOUSE		
2	Evaporator Cooling Tower A	Cooling Tower Area
3	Evaporator Cooling Tower B	Cooling Tower Area
4	Evaporator Cooling Tower C	Cooling Tower Area
5	Turbine Cooling Tower (34MW)	Cooling Tower Area
6	Turbine Cooling Tower (12MW)	Cooling Tower Area
7	CT Makeup for ClO ₂	Cooling Tower Area
8	Evaporators	Evaporation Plant
9	Recovery Boiler No.4	Boiler House Area
10	DM Plant	D.M. Plant Area
11	C.F. Boiler NO.6	Boiler House Area
12	Fire	Fire Station Header
13	CT makeup for O ₂ Plant	Cooling Tower Area
MANUFACTURING PROCESSESS - PULP, CHEMICAL RECOVERY & PAPER		
13	Paper Machines 2,3&5	Paper Machines Nos. 2&3 Floor
14	Paper Machines 1&4	Paper Machines Nos.1&4 Floor
15	Paper Machine No.6	Paper Machine No.6
16	Fiber line	Fiber line Area
17	Annapurna Tower	Fiber line Area
18	Warm water makeup	Fiber line Area
19	SO ₂ Plant	Fiber line Area
20	Wet Lap	Wet Lap M/CS Area
21	ClO ₂ Plant	ClO ₂ Plant Area
22	Causticizing Area	Causticizing & Rotary lime in Klin Area
DOMESTIC PURPOSES		
26	Drinking water for internal mill use	Drinking Water Plant Area
27	CSR drinking water for external use	Water Treatment Plant Area
EFFLUENT DISCHARGE		
28	ETP Inlet	ETP Area
29	ETP outlet	ETP Area

Water consumption and effluent generation report from April 2023 to March 2024 is presented in Table 1.1.

Table 1.1 Water Consumption & Effluent Generation - Month Wise

Water & Effluent Per Ton of Paper - 2023- 24							
Products	Paper	Wet lap	Dry pulp	Water		Effluent	
	TPM	TPM	TPM	KLM	KL/Ton	KLM	KL/Ton
Apr-23	14977	3427	----	993708	54	838981	45.6
May-23	14596	3572	----	1011275	55.7	883396	48.6
Jun-23	14593	4166	----	1006903	53.7	872758	46.5
Jul-23	15630	4198	----	1020006	51.4	882169	44.5
Aug-23	16030	3888	----	1006496	50.5	889443	44.7

Sep-23	15236	3681	----	962897	50.9	873349	46.2
Oct-23	15722	4287	----	1006094	50.3	930221	46.5
Nov-23	15364	3707	----	944665	49.5	815978	42.8
Dec-23	14414	3807	----	964840	53	817569	44.9
Jan-24	15200	4365	----	963508	49.2	818705	41.8
Feb-24	9049	2415	----	656913	57.3	540576	47.2
Mar-24	91	21	----	300974	2687.3	26367	235.4
Total	160902	41534		10838279		9189512	
Average	13408.5			903189.92	53.54		

The total water required for making 207550 TPA of paper, 200000 TPA of pulp, 46 MW captive power, 267 TPD A4 paper sheets and 43000 TPA Precipitated Calcium Carbonate (PCC) is 44262 KLD, the fresh water is optimized by reusing treated wastewater to an extent of 12,809 KLD during as per FY -2023-24, thus the fresh water required is reduced to 31,821 KLD during FY 2023-24 from 35744 KLD in FY 2022-23. Detailed water balance is presented in **Table 1.2**. The fresh water will be met from river Godavari.

Table 1.2 Total Water Balance - As Per CFO Dt. 03.07.2023

Purpose	INPUT (KLD)		OUTPUT (KLD)	
	Fresh Water	Recycled Water	Loss	Effluent
Paper Machines 1 and 4	1560		310	1250
Paper Machines 2, 3 and 5	6000		1200	4800
Paper Machine 6	2500		500	2000
Pulp Mill	11412		2690	8722
Soda Recovery	3900		780	3120
Precipitated Calcium Carbonate		650	650*	
Cooling Towers	1333	6807	1510	6630
Power and DM Plant	1048	5352	1240	5160
Domestic - Mill	100		20	80
Domestic - Colony	3500		700	2800
Greenbelt	100		100	
Gross Total	31543	12809	9700	34562
Total		44262		44262

* Carried with product

Reduction water consumption is due to implementation/replace of following equipment/technology in paper and pulp manufacturing process.

Implemented/Replaced Equipment /Technology

S.No	Water Saving Projects	Completion Date	Total Savings (KLD)
1	RJ5 Fiber maizer dilution with RJ5 clear water by arrangement of control mechanism i.e., NRV's in fresh water & back water line and pressure interlocking on/off valve	10.05.2018	480
2	Improve RJ3 disc filter performance by arranging another two number of discs and nozzles, required spares which running presently with 4 discs and having slots for 6 discs.	11.05.2018	BOT's overflow stopped
3	Cloudy water 100% pumping back to disc filter	1 st week of May 2018	
4	RJ 1&4 clear water tank make-up with RJ2 clear water	12.05.2018	600
5	Floor cleaning houses in RLK replacement with back water - 6 nos.	15.05.2018	50
6	CD Filter area hot water cycle to Hot water tanks	30.06.2018	250
7	Back water usage for log washings in wood yard (Chipper house)	20.12.2017	
8	Increase secondary condensate usage in Pulp mill by arranging storage and pumping system	24.07.2018	1000
9	WTP underflow reuse system established	14.02.2018	1200
10	RB4 AC's cooling water line to be re-routed to 4F cooling tower	07.03.2018	340
11	Back water usage in wet lap showers with filter	25.04.2018	300
12	Replacement of fresh water with treated effluent for gardening / road wetting / process floor washings	20.05.2019	400
13	RLK. 1 & 2 bearing cooling, Vacuum Sealing & Barometric legs water recycling	01.04.2022	2000
14	Replacement of Fresh water with Hot water in 3 no's of HP showers of RJ.5 machine-	10.08.2022	720
Total Water Savings			11840

A detailed measurement and monitoring were conducted and it was observed that the implementation of above-mentioned best practices had led to about 23.45% reduction in freshwater consumption in the unit and reduction in effluent generation by 6%. The above schemes led to colour removal & had improved the overall effluent treatment efficiency. The best practices had also helped in the capacity building of the unit's employees for conservation of raw material, water, and energy. The best practices had also helped in the capacity building of the unit's employees for conservation of raw material, water, and energy. The Specific water consumption per

ton of product reduced from 68 KLD in FY 2014-15 to 55.1 KLD in FY 2022-23 and 53.54 KLD in current financial year 2023-24.

Reduction in Fresh Water Consumption

It was observed that the unit was consuming around 37,726 KLD during FY 2014-15 of fresh water before installation of schemes. Successful implementation/installation of proposed schemes (i.e., medium consistency pulping Screen, Modern Showers & backwater showers) had led to total water savings of 31,821 KLD during FY 2023-24. Hence, water consumption has reduced by 3,923 KLD against FY 2022-23. Specific water per ton of product from 55 KLD to 53.54 KLD (2.65 % Reduction)

Conclusion

Water management plan is a qualitative and quantitative analysis of water consumption to identify means of reducing, reusing, and recycling of water. Primary data regarding sources of water for the industry, consumption of water for various purposes is collected and analysed. It is observed that no borewell is not in plant premises as the unit is not using ground water source for its process and domestic purpose.

Recommendations

- Awareness program shall be conducted among staff of the industry to aware about water conservation and water savings.
- Along with awareness, remedial measures are taken and suggested.
- Roof Top Rainwater Harvesting is suggested.
- The leakages shall be detected and repaired.
- The posters and symbols will be installed within the industry to save water.
- The numbering system for water storage tanks and taps shall be done, which will be useful to industry for maintenance of water tanks and taps in future.
- Water audits shall be done once in year for further improvement in water savings w.r.t process and other purposes.

- Explore to reuse 100 % paper machines waste water to reduce load on ETP and reduce water intake. As paper machines waste water contains low TDS and Very COD.
- Explore Cooling tower installation for Paper area vacuum systems and AC cooling water as presently goes to ETP.

INTRODUCTION

The paper industry is recognized as a core sector in the country and has a major role play in its development. The usage of paper is considered as an index of cultural growth. To that effect, the Indian Paper Industry has seen consistent growth over time. Present national norm of water consumption per tonne of paper is 250 m³ in pulp and paper industries. Pulp and paper industry is the third largest water consuming industrial sector in the country. Fresh water consumption in wood based, agro-based and waste paper-based mills is 125-200, 125-225, 75-100 m³ per tonne of paper respectively. With average water consumption was 151m³ per tonne of paper. With the moderate per capita paper consumption of 10kg, water demand in this sector might increase to more than 1.5billion cubic meter with the current rate of water consumption.

M/s. The Andhra Pradesh Paper Mills Ltd., is one of the oldest paper and pulp manufacturing plant in India, established in the name of Carnatic Paper Mills Ltd., in 1921 on the banks of Godavari River at Rajahmundry in Andhra Pradesh. The mill was renamed Andhra Paper Mills Ltd., after states reorganization in 1956. The unit was renamed as "The Andhra Pradesh Paper Mills Limited" in 1964.

M/s "Andhra Pradesh Paper Mills Limited", has earlier obtained Environmental Clearance vide letter no J-11011/410/2010-IA-II (I) dated 06.03.2014 from Ministry of Environment and Forests (MoEF&CC) and subsequently obtained extension of validity of EC -11011/410/2010-IA.II (I) dated 28.04.2022 valid till 05.03.2025. Obtained amendment in EC in name of "**International Paper APPM Ltd.**" vide letter no. J-11011/410/2010-IA-II (I) dated 12.12.2014, subsequently the unit obtained EC transfer from M/s. International Paper APPM Ltd. to **M/s. Andhra Paper Limited**, vide letter no. J-11011/410/2010-IA.II (I) dated 24.03.2023 located at Sreeram Nagar, Rajahmundry, East Godavari District, Andhra Pradesh.

The unit obtained consent to establishment vide order no. APPCB/VSP KKD/361/CFE/HO/2012 dated 20.10.2014, subsequently obtained extension of validity of

consent to establishment vide order no. 361/APPCB/CFE/RO-KKD/HO/2012 dated 14.12.2021 valid till 20.10.2024 and renewed consent to operate vide order no. APPCB/VSP/RJY/361/CTO/HO/2010 dated 03.07.2023 valid till 30.06.2028 and subsequently the unit obtained amendment in CFO dated 03.07.2023 for inclusion of Precipitated Calcium Carbonate (PCC) vide order no. APPCB /VSP /RJY /361/CTO/HO/2010 dated 29.08.2023. The total site area of the unit is 198.09 acres.

Team Labs and Consultants (TLC) is accredited by Quality Council of India (QCI) National accreditation board for Testing and Calibration Laboratories vide certificate no. TC-12956 dated 24.01.2024. It is observed that no borewell is not in plant premises as the unit is not using ground water source for its process and domestic purpose. The unit is meeting the water requirement from Godavari River (8 mgd). Our environment engineer and environment scientist made a site visit during 28th March, 2024 to collect ground water samples in nearby villages to access the ground water quality with prescribed standards of IS: 10500 - 2012. The analytical results of ground water are presented in **Table 1**. (Test reports are enclosed at Annexure - I) and method of analysis and standard values are presented in **Table 2**.

Date of Sample Collection: 28.03.2024.

Table 1. Details of Ground Water Samples Locations

Location ID	Sample Place	Depth (ft)	Date of Collection	Latitude (N)	Longitude (E)
GW - 1	Kotileswara swami temple	100	28.03.2024	17°01'21.73"	81°46'7.49"
GW - 2	Pandiri Mahedevudi satram	100	28.03.2024	17°01'20.16"	81°46'9.73"
GW - 3	Seetha Rama swamy temple seethampeta	30	28.03.2024	17°01'12.83"	81°46'27.58"
GW - 4	Musallaya House	100	28.03.2024	17°01'17.29"	81°46'21.87"
GW - 5	Kiran Dev Kumar House	100	28.03.2024	17°01'15.86"	81°46'23.87"
GW - 6	Smart Indo American school	100	28.03.2024	17°01'8.17"	81°46'36.99"
GW - 7	M.V. Ramana (Central Lab) House	30	28.03.2024	17°01'12.78"	81°46'40.96"
GW - 8	Saibaba temple Sriram Nagar	100	28.03.2024	17°01'25.79"	81°46'35.02"
GW - 9	ESI Hospital	150	28.03.2024	17°01'19.19"	81°46'37.56"
GW - 10	Municipal colony ground North	150	28.03.2024	17°01'33.42"	81°46'52.71"

	side New building				
GW - 11	Sivalayam in Katheru	100	28.03.2024	17°02'22.71"	81°46'40.81"
GW - 12	Saibaba temple thoreddu	100	28.03.2024	17°04'47.23"	81°46'7.27"



GW -1 Kotileswara Swami Temple



GW -2 Pandiri Mahadevudi Satram



GW -3 Seetha Rama Swamy Temple Seethampeta



GW -4 Musallaya House



GW -5 Kirandev Kumar House



GW -6 Smart Indo American School



GW -7 M.V. Ramana (Central Lab House)



GW -8 Sai Baba Temple (Sri Ram Nagar)



GW -9 ESI Hospital



GW -10 Municipal Colony Ground North Side New Building



GW -11 Sivalayam in Katheru



GW -12 Saibaba Temple in Thorreddu

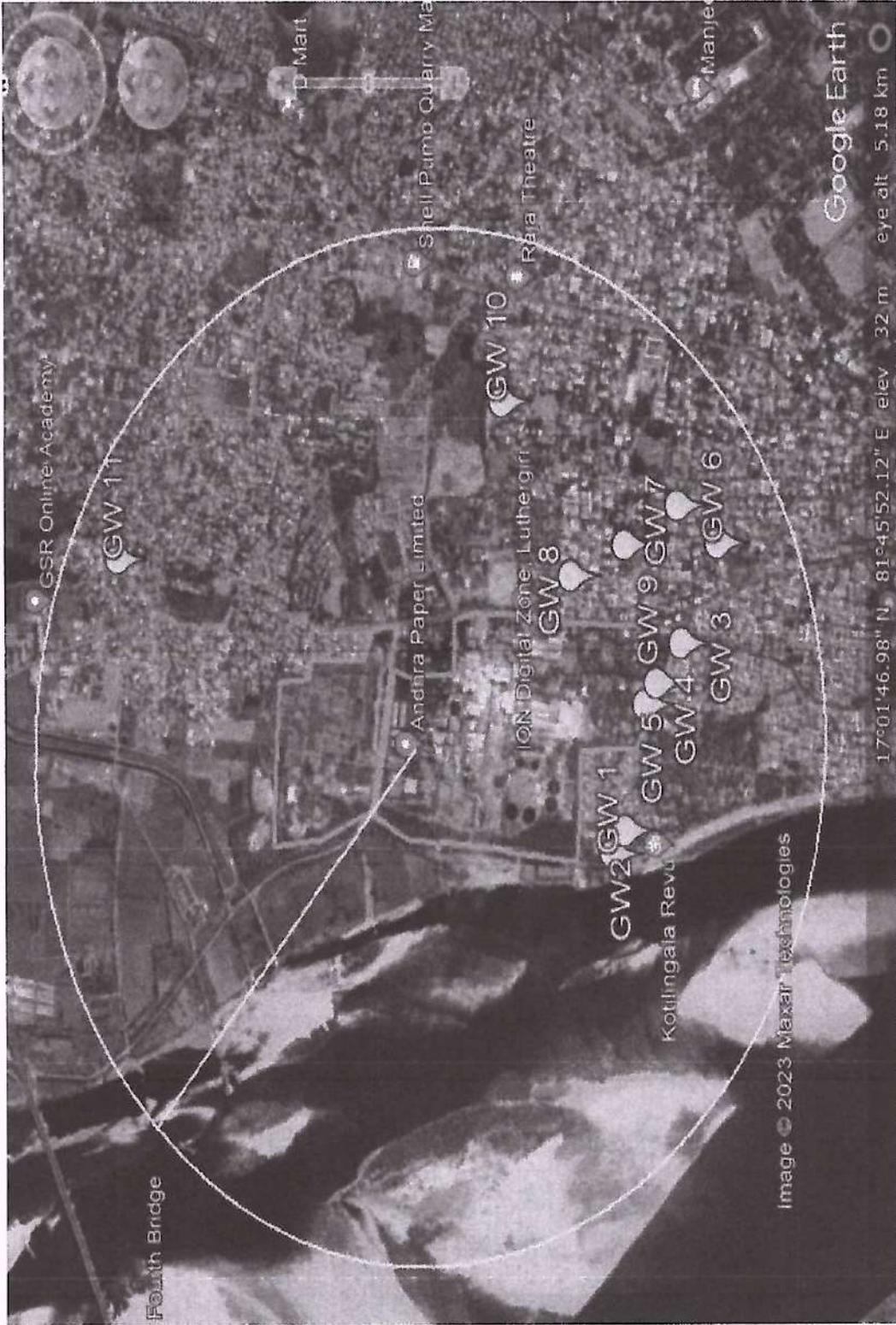


Fig 1. Google Map Showing Sample Locations (1.5Km Radius Map)

Table 1. Ground Water Results

S.No	Parameters	GW1		GW2		GW3		GW4		GW5		GW6	
		2023	2024	2023	2024	2023	2024	2023	2024	2023	2024	2023	2024
1	Temperature	29	25	28	27	29	28	29	27	28	28	29	29
2	Colour	3	2	2	3	3	5	5	5	3	2	5	3
3	Turbidity	0.3	0.3	0.2	0.2	0.5	0.5	0.1	0.1	0.3	0.3	0.7	0.7
4	pH @25.1°C	7.05	7.26	7.03	7.11	7.16	7.14	6.86	7.10	7.01	7.10	6.98	7.31
5	Total Solids	791	835	810	955	598	856	885	714	708	540	551	571
6	Total Dissolved Solids	789	825	807	952	595	854	882	711	706	534	548	566
7	Total Suspended Solids	2	10	3	3.0	3	2.0	3	3.0	2	6.0	3	5.0
8	Total Hardness (as CaCO ₃)	452	409	465	457	232	397	419	359	384	304	291	335
9	Calcium (as Ca)	87	96	79	84	55	68	102	111	124	82	72	73
10	Magnesium (as Mg)	57	41	65	60	23	55	40	20	18	24	27	37
11	Sodium (as Na)	77	99	89	151	43	58	96	65	76	50	51	40
12	Potassium (as K)	16	15	4	5.2	108	112	47	42	1.0	2.9	20	15
13	Total Alkalinity (as CaCO ₃)	379	375	375	439	291	405	405	283	290	278	275	341
14	Chloride (as Cl)	127	138	130	173	88	118	104	111	106	76	67	69
15	Sulphate (as SO ₄)	63	57	59	88	31	83	94	68	54	30	40	32
16	Nitrate Nitrogen (as NO ₃)	2	11	10	11	11	2.5	5.7	34	3.3	24	27	1.3
17	Silica (as SiO ₂)	17	9.1	31	9.4	32	12	33	12	40	11	21	10
18	Fluoride (as F)	0.19	0.21	0.13	0.16	0.17	0.19	0.27	0.29	0.21	0.23	0.15	0.16
19	Cyanide (as CN)	<0.02	<0.02	<0.02	<0.02	<0.02	<0.02	<0.02	<0.02	<0.02	<0.02	<0.02	<0.02
20	Aluminium (as Al)	<0.5	<0.5	<0.5	<0.5	<0.5	<0.5	<0.5	<0.5	<0.5	<0.5	<0.5	<0.5
21	Boron (as B)	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1
22	Cadmium (as Cd)	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01
23	Chromium (as Cr ⁶⁺)	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05
24	Copper (as Cu)	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01
25	Iron (as Fe)	0.18	0.21	0.13	0.16	0.11	0.13	0.12	0.15	0.25	0.21	0.16	0.18
26	Zinc (as Zn)	0.09	0.16	0.08	0.11	0.12	0.18	0.19	0.25	0.21	0.26	0.17	0.21

S.No	Parameters	GW7		GW8		GW9		GW10		GW11		GW12	
		2023	2024	2023	2024	2023	2024	2023	2024	2023	2024	2023	2024
1	Temperature	29	27	28	28	27	27	26	26	25	25	24	24
2	Colour	2	3	3	5	5	5	3	5	3	3	2	5
3	Turbidity	0.5	0.5	0.9	0.9	0.2	0.2	0.3	0.3	0.2	0.2	0.1	0.1
4	pH @25.1°C	6.61	7.13	6.87	7.23	6.93	7.12	6.79	7.03	6.66	7.14	6.69	7.15
5	Total Solids	914	977	779	513	825	698	688	551	993	654	1000	1460
6	Total Dissolved Solids	909	974	776	510	823	692	685	545	988	652	995	1455
7	Total Suspended Solids	5	3.0	3	3.0	2	6.0	3	6.0	5	2.0	5	5.0
8	Total Hardness (as CaCO ₃)	330	479	439	236	416	221	397	293	460	202	280	499
9	Calcium (as Ca)	81	96	113	55	109	49	113	53	90	43	71	96
10	Magnesium (as Mg)	31	58	38	24	35	24	28	39	57	23	25	63
11	Sodium (as Na)	58	70	74	71	88	128	61	59	25	31	62	151
12	Potassium (as K)	198	101	4.4	5.2	27	31	3.1	2.9	201	187	263	241
13	Total Alkalinity (as CaCO ₃)	371	485	279	272	381	302	295	258	410	312	398	395
14	Chloride (as Cl)	171	145	123	69	102	90	90	76	169	131	151	413
15	Sulphate (as SO ₄)	47	41	67	37	66	62	48	42	70	10	77	110
16	Nitrate Nitrogen (as NO ₃)	11	37	34	12	21	45	26	37	24	0.8	27	2
17	Silica (as SiO ₂)	30	10	37	10	31	10	33	12	25	7.2	31	5.6
18	Fluoride (as F)	0.17	0.19	0.11	0.12	0.19	0.21	0.28	0.29	0.25	0.26	0.29	0.31
19	Cyanide (as CN)	<0.02	<0.02	<0.02	<0.02	<0.02	<0.02	<0.02	<0.02	<0.02	<0.02	<0.02	<0.02
20	Aluminium (as Al)	<0.5	<0.5	<0.5	<0.5	<0.5	<0.5	<0.5	<0.5	<0.5	<0.5	<0.5	<0.5
21	Boron (as B)	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1
22	Cadmium (as Cd)	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01
23	Chromium (as Cr ⁶⁺)	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05
24	Copper (as Cu)	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01
25	Iron (as Fe)	0.18	0.19	0.13	0.16	0.12	0.18	0.15	0.19	0.19	0.21	0.11	0.13
26	Zinc (as Zn)	0.29	0.32	0.19	0.21	0.13	0.17	0.25	0.28	0.13	0.15	0.11	0.13

Table 2. Method of Analysis and Standard Values

S.No	Parameters	Units	Method of Analysis	Limit-1	Limit-2
1	Temperature	°C	IS:3025 (part 09):1984 (RA:2017)	NS	NS
2	Colour	Hazen	IS 3025 (Part 4) : 2021	5	15
3	Turbidity	NTU	IS:3025 (part 10):2022	1	5
4	pH	-	IS:3025 part 11:1983 (RA:2017)	6.5-8.5	NR
5	Total Solids	mg/l	IS:3025 part 15:1984 (RA:2019)	NS	NS
6	Total Dissolved Solids	mg/l	IS:3025 part 16:1984 (RA:2017)	500	2000
7	Total Suspended Solids	mg/l	IS 3025 (Part 17) : 2022	NS	NS
8	Total Hardness (as CaCO ₃)	mg/l	IS:3025 part 21:2009 (RA:2019)	200	600
9	Calcium (as Ca)	mg/l	IS:3025 part 40:1986 (RA:2019)	75	200
10	Magnesium (as Mg)	mg/l	IS:3025 part 46:1994 (RA:2019)	30	100
11	Sodium (as Na)	mg/l	IS:3025 part 45:1993 (RA:2019)	NS	NS
12	Potassium (as K)	mg/l	IS:3025 part 45:1993 (RA:2019)	NS	NS
13	Total Alkalinity (as CaCO ₃)	mg/l	IS:3025 part 23:1986 (RA:2019)	200	600
14	Chloride (as Cl)	mg/l	IS:3025 part 32:1988 (RA:2019)	250	1000
15	Sulphate (as SO ₄)	mg/l	IS 3025 (Part 24/Sec 1) : 2022	200	400
16	Nitrate Nitrogen (as NO ₃)	mg/l	IS:3025 Part 34:1988 (RA:2019)	45	NR
17	Silica (as SiO ₂)	mg/l	IS:3025 part 35:1988 (RA:2019)	NS	NS
18	Fluoride (as F)	mg/l	IS:3025 part 60:2008 (RA:2019)	1	1.5
19	Cyanide (as CN)	mg/l	IS:3025 part 27:1986 (RA:2019)	0.05	NR
20	Aluminium (as Al)	mg/l	APHA-3111D:2017	0.03	0.2
21	Boron (as B)	mg/l	APHA-3111B:2017	0.5	1
22	Cadmium (as Cd)	mg/l	IS:3025 part 41:1992 (RA:2019)	0.003	NR
23	Chromium (as Cr ⁶⁺)	mg/l	IS:3025 part 52:2003 (RA:2019)	0.05	NR
24	Copper (as Cu)	mg/l	IS:3025 part 42:1992 (RA:2019)	0.05	1.5
25	Iron (as Fe)	mg/l	IS:3025 part 53:2003 (RA:2019)	0.3	NR
26	Zinc (as Zn)	mg/l	IS:3025 part 49:1994 (RA:2019)	5	15

Note:

1. Above all standard values are mentioned as per IS 10500:2012 (RA 2019), Drinking water specifications. Limit-1- Requirement (Acceptable Limit) and Limit-2- Permissible Limit in the Absence of Alternate Source.
2. NS- No Specification, NR- No Relaxation and A-Absent.
3. All samples collected as per IS 3025 part-1:2003 (RA 2019)

Evaluation of Ground Water Samples Test Results:

The ground water quality indicates that values of total dissolved solids are within permissible limits, the values range from 510-1455 mg/l, which is contributed by sodium and chlorides. Ground water quality is also influenced by its soil texture, rocks, types of soils etc. Water hardness is caused primarily by the presence of cations such as calcium and magnesium and anions such as carbonate, bicarbonate, chloride and sulphate in water. Total hardness varies between 202-499 mg/l, all values are within permissible limits. The values of chlorine in all samples are within permissible limits permissible limits.

The results indicate there is no industrial contamination in ground water samples surrounding radius of 1.5 km of M/S. Andhra Paper Limited subjected to analysed characteristics.

Ground Water Quality Monitoring Plan Recommended

It is recommended to collect samples at same locations of ground water once in a year in between January - March before summer starts to establish the base line data. The results will be evaluated for its quality parameters.

ANDHRA PAPER LIMITED
(FORMERLY INTERNATIONAL PAPER APPM LTD)
RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT

TEST REPORTS

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TEST REPORT

WATER ANALYSIS REPORT

Report Format No. TLC/L/GF/RF-138	11158
Date of Reporting: 25.04.2024	Report Number: 0424-51-024
Issued to: M/s. AP Paper Limited. Sreeram Nagar, Rajahmundry, East Godavari District, Andhra Pradesh.	Issued By: A. Ravi Pavan Lab-In-Charge/ Technical Manager
Duration of Sampling: 28.03.2024	Date of Sample received: 29.03.2024
Sample Particulars: Ground Water	Date of Analysis Completion: 09.04.2024
Sample Registration Number: TLC/24/W-041-052	

ANALYSIS DATA

Parameters	GW-1	GW-2	GW-3	GW-4	GW-5	GW-6	GW-7	GW-8	Units
Temperature	25	27	28	27	28	29	27	28	°C
Colour	2	3	5	5	2	3	3	5	Hazen
Turbidity	0.3	0.2	0.5	0.1	0.3	0.7	0.5	0.9	NTU
pH@25.1°C	7.26	7.11	7.14	7.10	7.10	7.31	7.13	7.23	-
Total Solids	835	955	856	714	540	571	977	513	mg/l
Total Dissolved Solids	825	952	854	711	534	566	974	510	mg/l
Total Suspended Solids	10	3.0	2.0	3.0	6.0	5.0	3.0	3.0	mg/l
Total Hardness (as CaCO ₃)	409	457	397	359	304	335	479	236	mg/l
Calcium (as Ca)	96	84	68	111	82	73	96	55	mg/l
Magnesium (as Mg)	41	60	55	20	24	37	58	24	mg/l
Sodium (as Na)	99	151	58	65	50	40	70	71	mg/l
Potassium (as K)	15	5.2	112	42	2.9	15	101	5.2	mg/l
Total Alkalinity (as aCO ₃)	375	439	405	283	278	341	485	272	mg/l
Chloride (as Cl)	138	173	118	111	76	69	145	69	mg/l
Sulphate (as SO ₄)	57	88	83	68	30	32	41	37	mg/l
Nitrate (as NO ₃)	11	11	2.5	34	24	1.3	37	12	mg/l
Silica (as SiO ₂)	9.1	9.4	12	12	11	10	10	10	mg/l
Fluoride (as F)	0.21	0.16	0.19	0.29	0.23	0.16	0.19	0.12	mg/l
Cyanide (as CN)	<0.02	<0.02	<0.02	<0.02	<0.02	<0.02	<0.02	<0.02	mg/l
Aluminium (as Al)	<0.5	<0.5	<0.5	<0.5	<0.5	<0.5	<0.5	<0.5	mg/l
Arsenic (as As)	<0.001	<0.001	<0.001	<0.001	<0.001	<0.001	<0.001	<0.001	
Boron (as B)	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	mg/l
Cadmium (as Cd)	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	mg/l
Chromium (as Cr ⁶⁺)	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	<0.05	mg/l
Copper (as Cu)	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	mg/l
Iron (as Fe)	0.21	0.16	0.13	0.15	0.21	0.18	0.19	0.16	mg/l

M. Lavanya
 Verified by
 M. Lavanya
 Environmental Chemist

TEAM LABS & CONSULTANTS
 Authorized by
 A. Ravi Pavan
 Technical Manager

ENGINEERS & CONSULTANTS IN POLLUTION CONTROL

ISO 9001:2015, ISO 14001:2015 and OHSAS 45001:2018 Certified Organization

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TEST REPORT

WATER ANALYSIS REPORT

Report Format No. TLC/L/GF/RF-138	11158
Date of Reporting: 25.04.2024	Report Number: 0424-51-024
Issued to: M/s. AP Paper Limited. Sreeram Nagar, Rajahmundry, East Godavari District, Andhra Pradesh.	Issued By: A. Ravi Pavan Lab-In-Charge/ Technical Manager
Duration of Sampling: 28.03.2024	Date of Sample received: 29.03.2024
Sample Particulars: Ground Water	Date of Analysis Completion: 09.04.2024
Sample Registration Number: TLC/24/W-041-052	

ANALYSIS DATA

Parameters	GW-1	GW-2	GW-3	GW-4	GW-5	GW-6	GW-7	GW-8	Units
Lead (as Pb)	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01
Manganese (as Mn)	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01
Mercury (as Hg)	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01
Nickel (as Ni)	<0.001	<0.001	<0.001	<0.001	<0.001	<0.001	<0.001	<0.001	<0.001
Selenium (as Se)	0.16	0.11	0.18	0.25	0.26	0.21	0.32	0.21	0.16
Zinc (as Zn)	<0.001	<0.001	<0.001	<0.001	<0.001	<0.001	<0.001	<0.001	<0.001
Phenolic Compounds (as C ₆ H ₅ OH)	ND								
Polynuclear aromatic hydrocarbons	ND								
Pesticides	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01	<0.01

**GW-1: Kotileswara swami temple; GW-2: Pandiri Mahadevudi Satram;
GW-3: Seetha Rama Swamy Temple Seethampet; GW-4: Musallaya House; GW-5: Kirandev Kumar House;
GW-6: Smart Indo American School; GW-7: M.V. Ramana (Central Lab House);
GW-8: Saibaba Temple Sriram Nagar**

- Note:** 1. Above all standard values are mentioned as per IS 10500:2012 (RA 2019), Drinking water specifications. Limit1- Requirement (Acceptable Limit) and Limit-2- Permissible Limit in the Absence of Alternate Source.
2. NS- No Specification, NR- No Relaxation and A-Absent.
3. All samples collected as per IS 3025 part-1:2003 (RA 2019)


 Authorized by
 A. Ravi Pavan
 Technical Manager

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Sample Particulars: Ground Water	Date of Analysis Completion: 09.04.2024
Sample Registration Number: TLC/24/W-041-052	

ANALYSIS DATA

Parameters	GW-9	GW-10	GW-11	GW-12	Units
Temperature	27	26	25	24	°C
Colour	5	5	3	5	Hazen
Turbidity	0.2	0.3	0.2	0.1	NTU
pH@25.1°C	7.12	7.03	7.14	7.15	-
Total Solids	698	551	654	1460	mg/l
Total Dissolved Solids	692	545	652	1455	mg/l
Total Suspended Solids	6.0	6.0	2.0	5.0	mg/l
Total Hardness (as CaCO ₃)	221	293	202	499	mg/l
Calcium (as Ca)	49	53	43	96	mg/l
Magnesium (as Mg)	24	39	23	63	mg/l
Sodium (as Na)	128	59	31	151	mg/l
Potassium (as K)	31	2.9	187	241	mg/l
Total Alkalinity (as aCO ₃)	302	258	312	395	mg/l
Chloride (as Cl)	90	76	131	413	mg/l
Sulphate (as SO ₄)	62	42	10	110	mg/l
Nitrate (as NO ₃)	45	37	0.8	2	mg/l
Silica (as SiO ₂)	10	12	7.2	5.6	mg/l
Fluoride (as F)	0.21	0.29	0.26	0.31	mg/l
Cyanide (as CN)	<0.02	<0.02	<0.02	<0.02	mg/l
Aluminium (as Al)	<0.5	<0.5	<0.5	<0.5	mg/l
Arsenic (as As)	<0.001	<0.001	<0.001	<0.001	mg/l
Boron (as B)	<0.1	<0.1	<0.1	<0.1	mg/l
Cadmium (as Cd)	<0.01	<0.01	<0.01	<0.01	mg/l
Chromium (as Cr ⁶⁺)	<0.05	<0.05	<0.05	<0.05	mg/l
Copper (as Cu)	<0.01	<0.01	<0.01	<0.01	mg/l
Iron (as Fe)	0.18	0.19	0.21	0.13	mg/l

M. Lavanya
 Verified by
 M. Lavanya
 Environmental Chemist

Authorised by
 A. Ravi Pavan
 Technical Manager

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Sample Particulars: Ground Water	Date of Analysis Completion: 09.04.2024
Sample Registration Number: TLC/24/W-041-052	

ANALYSIS DATA

Parameters	GW-9	GW-10	GW-11	GW-12	Units
Lead (as Pb)	<0.01	<0.01	<0.01	<0.01	mg/l
Manganese (as Mn)	<0.01	<0.01	<0.01	<0.01	mg/l
Mercury (as Hg)	<0.01	<0.01	<0.01	<0.01	mg/l
Nickel (as Ni)	<0.001	<0.001	<0.001	<0.001	mg/l
Selenium (as Se)	0.17	0.28	0.15	0.13	mg/l
Zinc (as Zn)	<0.001	<0.001	<0.001	<0.001	mg/l
Phenolic Compounds (as C ₆ H ₅ OH)	ND	ND	ND	ND	mg/l
Polynuclear aromatic hydrocarbons	ND	ND	ND	ND	mg/l
Pesticides	<0.01	<0.01	<0.01	<0.01	mg/l

**GW-9: ESI Hospital; GW-10: Municipal Colony Ground North Side New Building;
GW-11: Sivalayam in Katheru; GW-12: Saibaba Temple in Thorredu**

- Note:** 1. Above all standard values are mentioned as per IS 10500:2012 (RA 2019), Drinking water specifications. Limit-1- Requirement (Acceptable Limit) and Limit-2- Permissible Limit in the Absence of Alternate Source.
2. NS- No Specification, NR- No Relaxation and A-Absent.
3. All samples collected as per IS 3025 part-1:2003 (RA 2019)

M. Lavanya
Verified by
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Environmental Chemist

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Technical Manager

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METHOD OF ANALYSIS AND STANDARD VALIES

S.No	Parameters	Units	Method of Analysis	Limit-1	Limit-2
1	Temperature	°C	IS:3025 (part 09):1984 (RA:2017)	NS	NS
2	Colour	Hazen	IS 3025 (Part 4) : 2021	5	15
3	Turbidity	NTU	IS:3025 (part 10):2022	1	5
4	pH	-	IS:3025 part 11:1983 (RA:2017)	6.5-8.5	NR
5	Total Solids	mg/L	IS:3025 part 15:1984 (RA:2019)	NS	NS
6	Total Dissolved Solids	mg/L	IS:3025 part 16:1984 (RA:2017)	500	2 000
7	Total Suspended Solids	mg/L	IS 3025 (Part 17) : 2022	NS	NS
8	Total Hardness (as CaCO ₃)	mg/L	IS:3025 part 21:2009 (RA:2019)	200	600
9	Calcium (as Ca)	mg/L	IS:3025 part 40:1986 (RA:2019)	75	200
10	Magnesium (as Mg)	mg/L	IS:3025 part 46:1994 (RA:2019)	30	100
11	Sodium (as Na)	mg/L	IS:3025 part 45:1993 (RA:2019)	NS	NS
12	Potassium (as K)	mg/L	IS:3025 part 45:1993 (RA:2019)	NS	NS
13	Total Alkalinity (as CaCO ₃)	mg/L	IS:3025 part 23:1986 (RA:2019)	200	600
14	Chloride (as Cl)	mg/L	IS:3025 part 32:1988 (RA:2019)	250	1 000
15	Sulphate (as SO ₄)	mg/L	IS 3025 (Part 24/Sec 1) : 2022	200	400
16	Nitrate Nitrogen (as NO ₃)	mg/L	IS:3025 Part 34:1988 (RA:2019)	45	NR
17	Silica (as SiO ₂)	mg/L	IS:3025 part 35:1988 (RA:2019)	NS	NS
18	Fluoride (as F)	mg/L	IS:3025 part 60:2008 (RA:2019)	1	1.5
19	Cyanide (as CN)	mg/L	IS:3025 part 27:1986 (RA:2019)	0.05	NR
20	Aluminium (as Al)	mg/L	APHA-3111D:2017	0.03	0.2
21	Arsenic (as As)	mg/L	IS 3025 (Part 37) : 2022	0.01	0.05
22	Boron (as B)	mg/L	APHA-3111B:2017	0.5	1
23	Cadmium (as Cd)	mg/L	IS:3025 part 41:1992 (RA:2019)	0.003	NR
24	Chromium (as Cr ⁶⁺)	mg/L	IS:3025 part 52:2003 (RA:2019)	0.05	NR
25	Copper (as Cu)	mg/L	IS:3025 part 42:1992 (RA:2019)	0.05	1.5
26	Iron (as Fe)	mg/L	IS:3025 part 53:2003 (RA:2019)	0.3	NR
27	Lead (as Pb)	mg/L	IS:3025 part 47:1994 (RA:2019)	0.01	NR
28	Manganese (as Mn)	mg/L	APHA-3111B:2017	0.1	0.3
29	Mercury (as Hg)	mg/L	IS:3025 part 48:1994 (RA:2019)	0.001	NR
30	Nickel (as Ni)	mg/L	IS:3025 part 54:2003 (RA:2019)	0.02	NR
31	Selenium (as Se)	mg/L	IS:3025 part 56:2003 (RA:2019)	0.01	NR
32	Zinc (as Zn)	mg/L	IS:3025 part 49:1994 (RA:2019)	5	15
33	Phenolic Compounds (as C ₆ H ₅ OH)	mg/L	IS 3025 (Part 43/Sec 1) : 2022	0.001	0.002
34	Polynuclear Aromatic Hydrocarbons	mg/L	APHA-6440-3: 2017	0.0001	NR
35	Pesticides	mg/L	APHA-6630-2:2017	0.0001	NR

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ANDHRA PAPER LIMITED
(FORMERLY INTERNATIONAL PAPER APPM LTD)
RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT,
ANDHRA PRADESH

STUDIES AND DOCUMENTATION BY

TEAM Labs and Consultants

QCI: MoE&F OM, List A-1, S.No. 150.

**(An ISO 9001:2008, ISO 14001:2004 &
OHSAS 18001:2007 Certified Organization)**

**B-115, Annapurna Block, Aditya Enclave
Ameerpet, Hyderabad-500 038.**

Phone: 040-23748 555/616,

Telefax: 040-23748666

Email: teamlabs@gmail.com



Ref: SV/APML/26-02/09

Date: 23-02-2026

NAME AND ADDRESS : M/s. ANDHRA PAPER MILL LIMITED.,
Rajahmundry, East Godavari,
Andhra Pradesh – 533105.

SAMPLE PARTICULARS : NOISE LEVELS

DATE OF COLLECTION : 13-02-2026

TEST REPORT

S.No.	SOURCE OF COLLECTION	Noise levels measured in dB(A)		METHOD
		Day	Night	
1.	Lagoon (South West)	65.8	60.3	IS:4954 – 1968 Noise Level Meter
2.	Coal Yard (North East)	69.2	62.7	
3.	North Gate (North West)	71.5	65.2	
4.	Reception (South East)	67.1	60.9	
5.	Coal Yard Balajipeta Near Rajahmundry Railway station	65.9	59.3	
CPCB STANDARDS		75.0	70.0	

Note: Day time shall mean from 6.00 am to 10.00 pm.
Night time shall mean from 10.00 p.m. to 6.00 a.m.

Instrument Used	Make	Model	Calibrated on	Calibration Due
Digital Sound Level Meter	LUTRON	SL-4023 SD	25.03.2025	24.03.2026



AUTHORIZED SIGNATORY



**Assessment of water, soil, flora and fauna in and around
the existing land treatment system of Andhra Paper
Limited at Toorupulanka, Rajahmundry, AP**

By

**CSIR-National Environmental Engineering Research Institute (NEERI)
February 2025**

Treated Effluent and Lagoon Water Quality:

1. **Effluent Quality:** The treated effluent samples meet the Andhra Pradesh Pollution Control Board (APPCB) norms. Ammonia was not detected, and BOD and COD levels were within the effluent discharge standards of 30 mg/l and 250 mg/l, respectively. Heavy metals such as arsenic, boron, cadmium, cobalt, chromium, copper, nickel, lead, zinc, and mercury were below detectable limits.
2. **Lagoon Water Quality:** Total suspended solids, BOD, and COD in lagoon samples were within permissible limits. Heavy metals were below detectable limits.

River Water and Sediment Quality:

1. **River Water:** Physico-chemical parameters and heavy metals in river water were within normal ranges. Phytoplankton diversity was good, but zooplankton and benthos diversity were poor.
2. **River Sediments:** The sediment texture was predominantly sand and loamy sand. Total organic carbon (TOC), total phosphorus, and total nitrogen content were within normal ranges. Heavy metal concentrations were also within acceptable limits.

Soil Quality:

1. **Soil Quality:** Heavy metal concentrations in the soils of Turupulanka Island were within the range of typical concentrations in natural soil. The soil was fertile, with moderate to high levels of available phosphorus and potassium.

Flora:

1. **Floral Diversity:** The flora study identified significant species such as *Pithecellobium dulce*, *Prosopis juliflora*, and *Ficus racemosa*. Shrubs exhibited

the highest diversity (Simpson's Diversity Index of 0.68), followed by herbs/grasses (0.53) and trees (0.48). The flora diversity was observed to be normal.

Fauna:

1. **Fish Health:** Among the fish species, *Osteobrama belangeri* (Pengba) and *Anguilla bengalensis* (River Eel) showed favorable condition factors, indicating good health. However, *Labeo rohita* (Rohu Fish) and *Mystus tengara* showed condition factors below 1, signaling potential health concerns.
2. **Mammals and Reptiles:** Mammals such as monkeys, buffaloes, cows, goats, and dogs were observed. Reptiles included the Oriental Garden Lizard, Russell's Viper, and Indian Cobra.
3. **Avifauna:** The study recorded 34 bird species, most of which were categorized as "Least Concern" by the IUCN. The Black-Headed Ibis was listed as "Near Threatened."
4. **Insects:** The island exhibited significant insect diversity, with 32 species identified, including butterflies, bees, wasps, and beetles.

General Observations:

1. The land treatment system functions effectively as a rapid infiltration system, with treated effluent percolating through the soil and sand before reaching the Godavari River. No significant impact on river water quality was observed due to the treated effluent discharge.

Recommendations:

1. Regular maintenance of lagoon bunds to prevent overflow.
2. Continuous monitoring of upstream and downstream river water quality near the effluent discharge point.
3. Conducting a detailed impact study every two years to ensure the sustainability of the land treatment system.



Shiva Shankar <sivasankaradvocate@gmail.com>

OA No.33/2023 - In the matter of Nukatati Rakasekar & anr Vs Uol & others

1 message

Shiva Shankar <sivasankaradvocate@gmail.com>

Wed, Mar 18, 2026 at 12:29 PM

To: sravan kumar <advsravan@gmail.com>, r.thirunavukarasu@bharatmail.co.in, Ravindranath K <ravindranath.kilari@gmail.com>

 Cosolidated Compliance Report of R7 &

Annexures_compressed.pdf

Dear Sir(s),

Please find the Consolidated Compliance Report & Annexures filed on behalf of the 7th Respondent Andhra Paper Ltd., in the above matter.

--

Regards,

Shiva Shankar S

Partner

JS Law Chamber

Office #31, Luz Golden Enclave,

180, Luz Church Road,

Mylapore, Chennai - 04

Ph: +91 9994049699